BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

APPEAL NO 138/2024 WZ

TANAJI B GAMBHIRE — Appellant

VERSUS

UNION OF INDIA & ORS — Respondents

INDEX

BEFORE THE NATIONAL GREEN TRIBUNAL

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(I A NO 205/2024 WZ)

TANAJI B GAMBHIRE — Appellant

VERSUS

UNION OF INDIA & ORS — Respondents

REPLY ON BEHALF OF RESPONDENT NO 9

1 The Respondent No 9 having its office address as mentioned in the cause title of the Appeal The Respondent no 9 vide its board resolution dated 25/11/2024 has authorized Mr Anup Shubhaschandra Kataria to file this reply and he is well conversant to the facts of the case This reply is made on behalf of the Respondent No 9 Hereto annexed and marked as **Annexure – 1** is board resolution dated 25/11/2024

2 At the outset the Respondent states that the Appeal filed by the Appellant against the Respondent No 9 is completely devoid of merits and is false, frivolous, vexatious and it deserves to be dismissed with costs

3 The Respondent No 9 denies all the statements, contentions, averments and submissions made by the Appellant in the Appeal with respect to the Respondent No 9 and contends that whatever is not specifically admitted by

way of this reply be deemed to have been denied by the Defendant

4 The Respondent No 9 states that the instant appeal is absolutely misconceived and based upon false and baseless allegations to the knowledge of the Appellant and deserves to be dismissed

5 The Respondent No 9 states that before dealing with the para-wise contentions/ averments agitated by the Appellant in the Appeal, certain factual aspects are necessary to be placed before this Hon'ble Tribunal for its due assistance and consideration

a On 3rd January 2019, an EC was received by the Respondent No 9 from SEIAA vide No SEIAA-EC-0000000586 Hereto annexed and marked as **Annexure – 2** is copy EC dated 3rd January 2019

b Thereafter, on 28th March 2023, the Respondent No 9 had applied for grant of TORs by the proposal bearing reference No SIA/MH/INFRA2/423643/2023 under violation category for proposed hospital project at plot no 02 + 03, S No 113/2A, near Indira Nagar, Village Waddala, Sawata Mali Road, Nashik, Maharashtra On 29th March 2023 the SEIAA addressed an acceptance letter for TOR application to the Respondent No 9 Hereto annexed and marked as **Annexure – 3** is copy of the Acceptance letter for TOR Application

c The Application of the Respondent No 9 for grant of TORs was considered in the 169th SEAC-3 meeting (day -02) held on 26th, 27th, & 28th April 2023 The AEAC-3 after deliberation recommended the proposal to SEIAA for grant of ToR Hereto annexed and marked as **Annexure – 4** is copy of the minutes of the 169th meeting of SEAC-3

d On 9th June 2023, SEIAA after deliberation decided to grant ToR as per recommendation of SEAC Hereto annexed and marked as **Annexure – 5** is copy of the minutes of 261st Day 1 (Part – D) meeting of SEIAA

e On 28th August 2023, the Respondent No 9 had applied for Amendment/Expansion in EC (under violation category in accordance with the office memorandum dated 07 07 2021 issued by MoEF&CC) Hereto annexed and marked as **Annexure – 6** is copy of the Application for Amendment/ Expansion in EC

f On 31st August 2023 the SEIAA addressed an acceptance letter foi EC to the Respondent No 9 Hereto annexed and marked as **Annexure – 7** is copy of Acceptance letter for EC

g The Application of the Respondent No 9 for Amendment/Expansion in EC for proposed Hospital was considered in the 183rd SEAC-3 meeting The SEAC-3 committee after deliberation decided to recommend the proposal for Environmental Clearance to SEIAA, subject

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to compliance of the points stated in the minutes of the 183rd meeting Hereto annexed and marked as **Annexure – 8** is copy of the minutes of the 183rd meeting of SEAC-3

h On 14th December 2023, SEIAA in its 272nd meeting after deliberation decided to grant Environment Clearance Therefore, it is stated that the SEIAA was pleased to grant the Environment Clearance Certificate on 14th December 2023 Issuance of the certificate of EC after the 272nd meeting of the SEIAA was a mere formality Hereto annexed and marked as **Annexure – 9** is copy of the minutes 272nd meeting of SEIAA

i Thereafter, on 9th February 2024, the SEIAA has issued an EC The issuance of EC on 9th February 2024 was a mere formality in the form of giving effect to the decision taken on 14th December 2023 by the SEIAA committee granting the environment clearance to the Respondent no 9 for the hospital project The Defendant craves leave to rely upon the EC, if required

6 The Respondent No 9 states that the SEIAA took its decision to grant an environment clearance certificate to the Respondent No 9 for the proposed hospital on 14th December 2023 Therefore, the Appellants appeal does not stand maintainable in the facts and circumstances as stated herein above The Appellant has filed the present appeal only to

cause trouble to the Respondent No 9 and with an ulterior motive which is best known to the Appellant

7 The Respondent No 9 is a law-abiding institute, which went to the authority making suo moto declaration about the violation committed by it because the Respondent No 9 never had an intention to breach any law The respondent no 9 has not committed any illegality intentionally or deliberately

8 Without prejudice to the contentions raised hereinabove, the Defendant shall now deal with the Appeal para wise

9 With reference to paragraph no 1, it does not warrant any comment

10 With reference to paragraph no 2, the respondent no 9 states that the challenge made under this appeal is not maintainable as it is more particularly stated hereinabove

11 With reference to paragraph no 3, it does not warrant any comment

12 With reference to paragraph no 4 1, the respondent no 9 states that the challenge made under the appeal is not

maintainable as it is more particularly stated in the present reply

13 With reference to paragraph no 4 2 and 4 3, the entire contents of the said paragraphs are denied

14 With reference to paragraph no 4 4, the respondent no 9 denies that the Respondent No 9 failed to obtain the prior EC just due to intentional negligence & ignorance of law considering himself as above the law and now, procured the impugned ex-post facto EC dated 09 02 2024 in illegal manner in collusion with SEAC-III & SEIAA Members, more specifically R-6-Mr Pravin C Darade

15 With reference to paragraph no 4 5 to 4 14, the contents of the said paragraphs do not warrant any comment It is denied that letter dated 30 01 2019 cannot be relied upon while computing the environmental damage assessment as this letter gives rise to the complete discreation to the PP & SEIAA to choose the input parameter less computation of damages

16 with reference to paragraph no 4 15, it is stated that the Hon'ble Supreme Court has issued a clarification to its order dated 2nd January 2024 by its order dated 2nd February 2024 The Hon'ble Supreme Court has clarified that their order dated 2nd January 2024 would not come in the way of the competent authorities in considering the proposal for modification/alteration in the environment clearances if area

7

of such project had any valid environment clearance prior to 7th July 2021 It is stated that the Respondent no 9 has an EC dated 3rd January 2019 Therefore, the stay of the Supreme Court does not apply to the authorities in deciding the Respondent No 9's application for Amendment/Expansion in EC

17 With reference to paragraph no 4 16 to 4 17, the contents of the said paragraphs do not warrant any comment

18 With reference to paragraph no 4 18, it is denied that on 28 03 2023, PP applied for obtaining ex-post facto ToR under MoEFCC Office Memorandum dated 07 07 2021

19 With reference to paragraph no 4 19 to 4 21, the paragraph does not warrant any comment

20 With reference to paragraph no 4 22, it is denied that on 29 08 2023, PP applied for ex-post facto EC for the expansion of the project by admitting the violation under MoEFCC-OM dated 07 07 2021 with misleading EIA Report and this application is considered by SEAC-III & SEIAA in illegal manner as no application for ex-post facto EC can be filed under MoEFCC-OM dated 07 07 2021 and this MoEFCC- OM dated 07 07 2021 is nothing but only procedure for the MoEFCC Notification dated 14 03 2017 further it is denied that respondent no 9 has already completed the construction at site without prior EC for expansion and sought ex-post facto EC in illegal manner

Furthermore, it is denied that there is no EIA Report and no details for important chapter on Damage Assessment

21 With reference to paragraph no 4 23, to 4 25, it is stated that the paragraphs do no warrant any comment

22 With reference to paragraph no 5 1, it is stated that the paragraph does not warrant any comment

23 With reference to paragraph no 5 2, it is denied that impugned EC is procured by respondent no 9 to overcome the other violations and counterblast to EDC to be paid after, proceeding before Hon'ble in collusion with construction SEIAA because, the PP in collusion with SEIAA have played the very ill tactics to counterblast the other violations and to get regularize the illegal carried out without prior EC, CTE & CTO

24 With reference to paragraph no 5 3, to 5 26, the contents of the said paragraphs are denied and put the Appellant to strict proof thereof

25 With reference to paragraph no 6 (a) to 6 (j), the contents of the said paragraphs are denied and put the Appellant to strict proof thereof

26 With respect to paragraph no 7, the Respondent no 9 states that the Appellant has no locus to file the Appeal The Respondent No 9 denies that environmental damage and pollution caused by the PP in the modern state of Maharashtra and such type of illegal activity of by the project proponent

in connivance of the government authority giving rise to unlawful activity in society It is denied that callous attitude of the SEIAA, SEAC-III, PMC & PP needs to be brought on record by way of this Appeal to stop & prevent ill tactics and to protect, preserve the natural resources for future generations

27 With reference to paragraph nos 8 and 9, it does not warrant any comment

28 With reference to paragraph no 10, the Respondent no 9 states that the delay may not be condoned

29 With reference to paragraph no 11, the respondent states that appeal may be dismissed with compensatory costs

30 The Appellant has failed to make out a case for allowing the Appeal

31 The Respondent No 9 shall rely on the other necessary documents if required with due permission of this Hon'ble Tribunal

32 The Respondent No 9 craves leave to add, alter, amend this reply with permission of this Hon'ble Tribunal

33 The Appeal is barred by limitation and for that reason only the appeal shall be dismissed The Respondent no 9 shall rely upon other grounds at the time of arguments or later stage of the Appeal

10

34. In view of the aforesaid, the Respondent no. 9 humbly prays to dismiss the appeal with compensatory costs.

DATED THIS 02 DAY OF December 2024

Advocates for the Respondent No. 9

Respondent No. 9
(through its
Authorized Signatory)

VERIFICATION

I, Anup Subhaschandra Katariya, do hereby solemnly declare that what is stated in the foregoing reply is true to my own knowledge as far as the facts are concerned and with regard to the legal submissions made therein, the same are made on legal advice received by me and I believe the same to be true.

IDENTIFIED BY
Signature:-
Name:- Adv. R.K. Patole
R/o. Nashik

NOTARY
NOTED & REGISTERED
at Serial No. 2727/07
Date: 2 DEC 2024
THIS DOCUMENT
Contains 05 Pages.

Solemnly declared at Nashik)
dated this 02 day of December 2024)
before me,

Advocates for the Respondent No. 9

Solemnly affirmed & Sign. before
me by Shri/Smt. Anup S. Katariya
Who is identified by Adv. R.K. Patole
whom I know personally.

2 DEC 2024

Bhumini V. Bhawsar
Advocate & Notary. Govt. of India

NOTARY
ADV. BHUMINI V. BHAWSAR
Nashik District
Maharashtra
REG. No. 15081/2019
GOVERNMENT OF INDIA

ASHOKA

Ashoka Institute of Medical Sciences & Research

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF BOARD OF DIRECTORS OF ASHOKA INSTITUTE OF MEDICAL SCIENCES AND RESEARCH ("COMPANY") HELD ON NOVEMBER 25, 2024 AT THE REGISTERED OFFICE OF THE COMPANY AT V-TECH I T PARK, S NO 113, WADALA, NASHIK 422 009

RESOLUTION NO 4

"RESOLVED in supersession of the earlier resolution passed by the Board of Directors of the Company, that Mr Anup Subhashchandra Katariya, authorized person of the Company, be and is hereby authorised, on behalf of the Company, to sign, execute, submit necessary documents and to represent the Company for and in connection with the construction of buildings and development of plots situated at Survey No 113/2A, Plot No 02 + 03 admeasuring area 14,089 00 Sq mtrs of Village Wadala, Tal Dist Nashik, to make application with the concerned authority, Court, file affidavit, submissions, pursis, file vakalatnamas and for the purpose to appoint and engage on behalf of the Company, Lawyers, Advocates, Pleaders, Attorney and Solicitors, lead oral and documentary evidence, file application, affidavit, written statements/ submissions, pursis, depose on oath before the Court, and also to accept service of all summons, notices and other processes, reply

RESOLVED FURTHER THAT he is authorised to do the needful that may be necessary for, incidental to and connected with above pursuant to the authority given by this resolution"

RESOLVED LASTLY THAT a certified True Copy of this resolution duly signed by any Director of the Company be furnished to such persons/entities as may be deemed fit"

For and on Behalf of Board
For Ashoka Institute of Medical Sciences and Research

Ankita Aditya Parakh
Digitally signed by Ankita Aditya Parakh
Date 2024 11 30 14 48 57 +05'30

(Ankita A Parakh)
Director
DIN 06870083
"Aditya", Plot No 2/3, Opp- Dhareshwar Park,
IBP Colony, Gangapur Road,
Nasik – 422 013

NOTARY ADVBHUSHAN V BHAWSAR Nashik District Maharashtra REG. No 16081/2019 Valid upto 15/10/2029 GOVERNMENT OF INDIA

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

सत्यमेव जयते

Environment department,
Room No 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032
Date January 3, 2019

To,
M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd / Mr Anup S Katariya
at Plot No 02, S No 113/2, Indiranagar Wadala Road, Wadala, Nashik – 422009, Mahasrashtra

Subject Environment Clearance for Change in the Use of Existing IT Building as Hospital ASHOKA MEDICOVER HOSPITAL at Plot No 02, S No 113/2, Indiranagar Wadala Road, Wadala, Nashik – 422009, Mahasrashtra

Sir

This has reference to your communication on the above mentioned subject The proposal was considered as per the EIA Notification 2006, by the State Level Expert Appraisal Committee III, Maharashtra in its 67th meeting and recommend the project for prior environmental clearance to SEIAA Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 148th meetings

2 It is noted that the proposal is considered by SEAC-III under screening category 8(a) as per EIA Notification 2006

Brief Information of the project submitted by you is as below-

1 Name of Project	Change in the Use of Existing IT Building as Hospital ASHOKA MEDICOVER HOSPITAL at Plot No 02 S No 113/2 Indiranagar Wadala Road Wadala Nashik – 422009 Mahasrashtra
2 Type of institution	Private
3 Name of Project Proponent	M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd / Mr Anup S Katariya
4 Name of Consultant	MANTRAS GREEN RESOURCES LIMITED
5 Type of project	Housing Project- Hospital Project
6 New project/expansion in existing project/modernization/diversification in existing project	Diversification in Existing Project
7 If expansion/diversification whether environmental clearance has been obtained for existing project	Yes Environmental Clearance has been obtained on 01/02/2011 in the name of 'V Tech IT Park from SEIAA, Maharashtra
8 Location of the project	Plot No 02, S No 113/2 Indiranagar Wadala Road Wadala, Nashik – 422009, Mahasrashtra
9 Taluka	Nashik
10 Village	Wadala
Correspondence Name	Mr Anup S Katariya
Room Number	NA
Floor	NA
Building Name	NA
Road/Street Name	NA
Locality	Plot No 02 S No 113/2 Indiranagar Wadala Road Wadala Nashik – 422009 Mahasrashtra
City	Nashik
11 Area of the project	Nashik Municipal Corporation
12 IOD/IOA/Concession/Plan Approval Number	Approved Layout has been obtained from Town Planning Department Nashik Municipal Corporation on 10/11/2015 Vide Letter No A4/11
	IOD/IOA/Concession/Plan Approval Number Letter No A4/11
	Approved Built up Area 30633 26

13 Note on the initiated work (If applicable)	The work initiated includes Block A & C in Plot No 2 with FSI = 24607 39 + Non FSI = 5642 25 = 30249 64 Sq M
14 LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Sanction plan has been issued by Nashik Municipal Corporation Nashik
15 Total Plot Area (sq m)	14089 Sq M
16 Deductions	NA
17 Net Plot area	14089 Sq M
18 (a) Proposed Built up Area (FSI & Non FSI)	**FSI area (sq m)** 30633 26
	Non FSI area (sq m) 22092 93
	Total BUA area (sq m) 52726 19
18 (b) Approved Built up area as per DCR	**Approved FSI area (sq m)** 30633 26
	Approved Non FSI area (sq m)
	Date of Approval 07-04-2018
19 Total ground coverage (m2)	7381 38
20 Ground coverage Percentage (%) (Note Percentage of plot not open to sky)	52
21 Estimated cost of the project	1400000000

Government of Maharashtra

22.Production Details

Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	NA	NA	NA	NA

23.Total Water Requirement

Dry season	Source of water	Fresh Water from Nashik Municipal Corporation (NMC) & Recycled Water
	Fresh water (CMD)	198
	Recycled water - Flushing (CMD)	53 Fresh
	Recycled water - Gardening (CMD)	6
	Swimming pool make up (Cum)	NA
	Total Water Requirement (CMD)	353
	Fire fighting- Underground water tank(CMD)	100 KLD
	Fire fighting - Overhead water tank(CMD)	10 KLD
	Excess treated water	0
Wet season	Source of water	Fresh Water from Nashik Municipal Corporation (NMC) & Recycled Water
	Fresh water (CMD)	184
	Recycled water - Flushing (CMD)	53 Fresh
	Recycled water - Gardening (CMD)	0
	Swimming pool make up (Cum)	NA
	Total Water Requirement (CMD)	333
	Fire fighting - Underground water tank(CMD)	100 KLD
	Fire fighting- Overhead water tank(CMD)	10 KLD
	Excess treated water	6
Details of Swimming pool (If any)	NA	

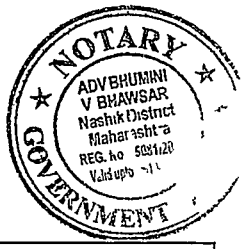
NOTARY ADV BHUMINI V BI AWSAR Nashik District Maharashtra GOVERNMENT OF INDIA

24 Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
Water Requirement	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	0	179	179	0	14	14	0	165	165
Cooling tower & thermopack	0	149	149	0	146	146	0	3	3
Gardening	0	20	20	0	20	20	0	0	0
Fresh water requirement	0	198	198	0	28	28	0	170	170

25 Rain Water Harvesting (RWH)	Level of the Ground water table	Ground Water Level has been observed between 2 1 m and 2 45 meter below ground level (mbgl)
	Size and no of RWH tank(s) and Quantity	4 Nos of RWH Tanks will be provided Capacity of each RWH Tank will be 6 0 KLD RWH Tanks will be provided near RWH Pits
	Location of the RWH tank(s)	R G Area
	Quantity of recharge pits	There will be provision of Four (04) Recharge Bores at the R G Area for the Recharge of shallow Aquifers
	Size of recharge pits	5 M x 5 M x 2 M
	Budgetary allocation (Capital cost)	2000000
	Budgetary allocation (O & M cost)	50000
	Details of UGT tanks if any	4 Nos of RWH Tanks will be provided Capacity of each RWH Tank will be 6 0 KLD 1 No Fire Fighting (Underground water tank) of 100 KLD Capacity
26 Storm water drainage	Natural water drainage pattern	The Project is located within Nashik Municipal Corporation Area where all the facilities are available
	Quantity of storm water	207 cum / hr
	Size of SWD	1 5 mt x 1 5 mt

27.Sewage and Waste water	**Sewage generation in KLD**	165
	STP technology	Advanced Tertiary Treatment
	Capacity of STP (CMD)	1 No of STP Capacity will be 200 KLD
	Location & area of the STP	On the Open Land within premises
	Budgetary allocation (Capital cost)	7200000
	Budgetary allocation (O & M cost)	150000

Government of Maharashtra



28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase	Waste generation	Construction Phase 1 Empty cement bags 2 Steel 3 Sand 4 Packaging Material 5 Aggregates
	Disposal of the construction waste debris	1 Empty cement bags Will be sold to recyclers 2 Steel - Steel cut pieces shall be used as spacers and chairs in the structure and wastage of steel (balance non usable steel of odd lengths) will be sent for recycling 3 Sand Wastage of sand will be used for bedding for flooring purpose They shall also be used for back filling and filler material for levelling of internal roads and pavements 4 Packaging Material Will be sent for recycling 5 Aggregates Will be used in road,
Waste generation in the operation Phase	Dry waste	Non biodegradable – 253 Kg / day
	Wet waste	Biodegradable - 122 Kg / day
	Hazardous waste	ETP Sludge - 1.6 kg / Day
	Biomedical waste (If applicable)	Biomedical - 1.11 kg / day
	STP Sludge (Dry sludge)	STP Sludge - 34 kg/day
	Others if any	NA
Mode of Disposal of waste	Dry waste	Non biodegradable – Will be handed over to Authorized Recycler
	Wet waste	Biodegradable - Will be used for Composting
	Hazardous waste	ETP Sludge - Will be handed over to Water Grace BMW & Hazardous Waste Management Services
	Biomedical waste (If applicable)	Biomedical – Will be handed over to Authorized Recycler for incineration
	STP Sludge (Dry sludge)	STP Sludge – Dry sludge shall be used as manure
	Others if any	NA
Area requirement	Location(s)	Near STP
	Area for the storage of waste & other material	30 Sq M
	Area for machinery	25 Sq M
Budgetary allocation (Capital cost and O&M cost)	Capital cost	00
	O & M cost	1000000

29 Effluent Charecterestics					
Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	pH	NA	6 0 8 0	6 5 8 5	5 5 9
2	BOD	Mg/l	300	< 10	Less than 100
3	COD	Mg/l	600	< 100	Less than 250
4	TSS	Mg/l	300	= 10	Less than 100
5	Oil & Grease	Mg/l	15	= 5	Less than 10
Amount of effluent generation (CMD)		8 KLD			
Capacity of the ETP		10 KLD			
Amount of treated effluent recycled		7 KLD			
Amount of water send to the CETP		00			
Membership of CETP (if require)		NA			
Note on ETP technology to be used		Advanced Tertiary Treatment			
Disposal of the ETP sludge		Not applicable			

30 Hazardous Waste Details

Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	ETP Sludge	34 3	NA	NA	1 6 kg / Day	1 6 kg / Day	Will be handed over to Water Grace BMW & Hazardous Waste Management Services

31 Stacks emission Details

Serial Number	Section & units	Fuel Used with Quantity	Stack No	Height from ground level (m)	Internal diameter (m)	Temp of Exhaust Gases
1	2 Nos of D G Sets of 1500 kVA Capacity each	HSD		8 85	0 2	40 (oC)

32 Details of Fuel to be used

Serial Number	Type of Fuel	Existing	Proposed	Total
1	HSD	NA	3282 Ltr /M	3282 Ltr /M
33 Source of Fuel		Local Source		
34 Mode of Transportation of fuel to site		Fuel will be transported to site by Sealed Ms Drums through Closed Containers		

35 Energy

Power requirement.	Source of power supply	MSEDCL
	During Construction Phase (Demand Load)	60 KW
	DG set as Power back-up during construction phase	1 D G Set of 250 kVA
	During Operation phase (Connected load)	Connected Load – 3900 KW
	During Operation phase (Demand load)	Maximum Demand – 2600 kVA
	Transformer	2000 kVA x 2
	DG set as Power back-up during operation phase	2 Nos of D G Sets of 1500 kVA Capacity each
	Fuel used	HSD 3282 Ltr /M
	Details of high tension line passing through the plot if any	NA

Energy saving by non-conventional method

26 kVA / day Power Generation by Solar PV Panels
Flat Solar PV Panels (310 Wp x 81 Nos) will be installed at the Terrace to generate Electricity equivalent to 1% of the Demand Load i e 26 kVA / day as per the State Level / Local Building Bye Law s Requirement

2500 LPD Water Heating by Solar Water Heating System
Total Hot Water Requirement for this Hospital Project is 12 KLD Solar Water Heating will be provided to meet 20% of this Hot Water Demand i e 2 4 KLD Hot Water will be provided by Solar Water Heating System as per the State Level / Local Building Bye-Law s Requirement 1250 LPD x 2 = 2500 LPD Sunglow Close Loop (Pressure) Solar System (FPC) will be installed at the Terrace Area 10 Nos of Solar PV Panels will be required for 1250 LPD Hot water Panel Size will be 1910 x 1106 x 95 mm Glass will be 1875 x 1072 mm, toughened 4 mm thick Absorber will be 0 2 mm thick copper sheet, selectively coated Header will be 1" Diameter 22 SWG Copper Tube Riser will be 1/2" Diameter 24 SWG Copper Tube Number of Riser will be 9 Bottom Sheet will be 0 7 mm thick Insulation will be of Mineral Wool 50 mm (bottom) and 25 mm (side) thick Absorber to Riser will be of Ultrasonic Welding Supporting stands are designed of thick M S "L" shaped sections M S jacketed tank with high temperature and corrosion resistant EPOXY coating will be provided and the tank will be PUF insulated which is suitable for 6 bar water pressure In case of Piping System 1 G I with 90 mm PUF Pipe Insulation (standard – 22 mtr) will be provide between solar tanks and panels

36 Detail calculations & % of saving

Serial Number	Energy Conservation Measures	Saving %
1	Solar PV Panels & Solar Water Heating System	1% of the Demand Load i e 26 kVA / day & 20% of Hot Water Demand i e 2 4 KLD Hot Water will be provided by Solar Water Heating System

37 Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Water	NA	Mobile STP will be provided during construction activity Operational Phase STP – Capacity – 200 KLD – Upto Tertiary Treatment ETP – Capacity – 10 KLD – Upto Advanced Tertiary Treatment
Solid Waste	NA	Biodegradable - 122 Kg / day – will be used for Composting STP Sludge - 34 kg/day - Dry sludge shall be used as manure Non-biodegradable – 253 Kg / day – will be handed over to Authorized Recycler Biomedical – 111 kg / day – will be handed over to Authorized Recycler for incineration Hazardous (ETP Sludge) – 1 6 kg / Day - will be handed over to Water Grace BMW & Hazardous Waste Management Services
Noise	NA	There will be noise generation during constructional phase due to the use of machineries Mitigation measures • Noisy work shall be carried out during daytime only • Vehicles deployed to the site shall be monitored for proper maintenance through contractor • Machineries and equipments shall be maintained as per manufacturers instruction • The contractor of material transportation shall be advised to identify the time in the day for vehicular transportation and avoid queuing of trucks in and out
Land & Soil	NA	Project proponent will take all reasonable precautions to make its solid waste storage areas impervious to water and leachate migration This will prevent soil contamination Project Proponent will provide pucca RCC flooring at Solid Wastes storages to avoid any contamination with soil during handling, spillages activity Not applicable

Air	NA	Construction Phase Fugitive Emissions from handling of construction materials Throwing materials from higher level shall be avoided to reduce dust generation Material storage shall be constructed at easily accessible point Use of lifts during construction shall be advised to avoid accidents Water sprinkling, installation of wind breakers in the form of site barricades, paved roads shall mitigate the impact

Budgetary allocation (Capital cost and O&M cost)	**Capital cost**	2600000
	O & M cost	200000

38.Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up)

Serial Number	Attributes	Parameter	Total Cost per annum (Rs In Lacs)
1	Air Environment	Water for dust suppression	5 0
2	Site sanitation, Disinfection	Mobile Toilets, Fumigation	3 0
3	Environment Monitoring	Air, Noise Water &or Soil	3 0
4	Health & Safety	Health check up, Personal protective equipments	4 0
5	Environment Management Cell	Formation of cell	5 0

b) Operation Phase (with Break-up)

Serial Number	Component	Description	Capital cost Rs In Lacs	Operational and Maintenance cost (Rs in Lacs/yr)
1	Water Environment	RWH	20 0	0 5
2	Bio degradable Solid Waste	OWC	15 0	1 5
3	Effluent Treatment	ETP	10 0	05
4	Sewage Treatment	STP	72 0	1 5
5	Air, Land & Soil Environment	Landscaping	12 0	2 0
6	Renewable Energy	Non Conventional Energy System	26 0	2 0
7	Biomedical Waste	Biomedical Waste Management	15	2 0

39.Storage of chemicals (inflamable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation

HSD	NA	Fuel Storage	1000 Ltrs	1000 Ltrs	3282 Ltr /M	Local Source	Sealed MS Drums and through Closed Containers

40 Any Other Information
No Information Available

Government of Maharashtra

	CRZ/ RRZ clearance obtaın, ıf any	NA
	Dıstance from Protected Areas / Crıtıcally Polluted areas / Eco-sensıtıve areas/ ınter-State boundarıes	NA
	Categorу as per schedule of EIA Notıfıcatıon sheet	8(a)
	Court cases pendıng ıf any	NA
	Other Relevant Informatıons	No
	Have you previously submıtted Applıcatıon onlıne on MOEF Websıte	No
	Date of onlıne submıssıon	-

3 The proposal has been consıdered by SEIAA ın ıts 148th meetıng & decıded to accord envıronmental clearance to the saıd project under the provısıons of Envıronment Impact Assessment Notıfıcatıon, 2006 subject to ımplementatıon of the followıng terms and condıtıons

Specific Condıtıons

I	PP to submıt NOC from Commıssıoner Industrıes, Government of Maharashtra and Munıcıpal Commıssıoner, Nasık Munıcıpal Corporatıon ,Nasık for change of use from IT Buıldıng to Hospıtal
II	PP to submıt an ındemnıty bond for project land
III	PP to submıt detaıls of CER actıvıtıes ın consultatıon wıth the affected people ın the project area as per MoEF& CC cırcular dated 1/05/2018
IV	PP to submıt an ındemnıty bond for change of name
V	PP to submıt CER plan to Dıstrıct Collector and acknowledgment to be submıtted to Member Secretary SEIAA

General Condıtıons

I	E waste shall bedısposed through Authorızed vendor as per E waste (Management and Handlıng) Rules 2016
II	The Occupancy Certıfıcate shall be ıssued by the Local Plannıng Authorıty to the project only after ensurıng sustaıned avaılabılıty of drınkıng water, connectıvıty of sewer lıne to the project sıte and proper dısposal of treated water as per envıronmental norms
III	Thıs envıronmental clearance ıs ıssued subject to obtaınıng NOC from Forestry & Wıld lıfe angle ıncludıng clearance from the standıng committee of the Natıonal Board for Wıld lıfe as ıf applıcable & thıs envıronment clearance does not necessarıly ımplıes that Forestry & Wıld lıfe clearance granted to the project whıch wıll be consıdered separately on merıt
IV	PP has to abıde by the condıtıons stıpulated by SEAC & SEIAA
V	The heıght Construction built up area of proposed construction shall be ın accordance wıth the exıstıng FSI/FAR norms of the urban local body & ıt should ensure the same along wıth survey number before approvıng layout plan & before accordıng commencement certıfıcate to proposed work Plan approvıng authorıty should also ensure the zonıng permıssıbılıty for the proposed project as per the approved development plan of the area
VI	If applıcable Consent for Establıshment" shall be obtaıned from Maharashtra Pollutıon Control Board under Aır and Water Act and a copy shall be submıtted to the Envıronment department before start of any construction work at the sıte
VII	All requıred sanıtary and hygıenıc measures should be ın place before startıng construction actıvıtıes and to be maıntaıned throughout the construction phase
VIII	Adequate drınkıng water and sanıtary facılıtıes should be provıded for construction workers at the sıte Provısıon should be made for mobıle toılets The safe dısposal of wastewater and solıd wastes generated durıng the construction phase should be ensured

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IX	The solid waste generated should be properly collected and segregated dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material
X	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people only in approved sites with the approval of competent authority
XI	Arrangement shall be made that waste water and storm water do not get mixed
XII	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site
XIII	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved
XIV	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept
XV	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants
XVI	Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water
XVII	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board
XVIII	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards
XIX	The diesel required for operating DG sets shall be stored in underground tanks and if required clearance from concern authority shall be taken
XX	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non peak hours
XXI	Ambient noise levels should conform to residential standards both during day and night Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase Adequate measures should be made to reduce ambient air and noise level during construction phase so as to conform to the stipulated standards by CPCB/MPCB
XXII	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003 (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations)
XXIII	Ready mixed concrete must be used in building construction
XXIV	Storm water control and its re use as per CGWB and BIS standards for various applications
XXV	Water demand during construction should be reduced by use of pre mixed concrete curing agents and other best practices referred
XXVI	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority
XXVII	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation Discharge of this unused treated affluent, if any should be discharge in the sewer line Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible Discharge of this unused treated affluent if any should be discharge in the sewer line Treatment of 100% gray water by decentralized treatment should be done Necessary measures should be made to mitigate the odour problem from STP
XXVIII	Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project
XXIX	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water
XXX	Fixtures for showers toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control
XXXI	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning If necessary use high quality double glass with special reflective coating in windows
XXXII	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement

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XXXIII	Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination Use of solar panels may be done to the extent possible like installing solar street lights common solar water heaters system Project proponent should install after checking feasibility solar plus hybrid non conventional energy source as source of energy
XXXIV	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act 1986 The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets Use low sulphur diesel The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board
XXXV	Noise should be controlled to ensure that it does not exceed the prescribed standards During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations
XXXVI	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided Parking should be fully internalized and no public space should be utilized
XXXVII	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspiration for non air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement
XXXVIII	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation
XXXIX	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase so as to avoid disturbance to the surroundings
XL	Under the provisions of Environment (Protection) Act 1986 legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance
XLI	Six monthly monitoring reports should be submitted to the Regional office MoEF Bhopal with copy to this department and MPCB
XLII	Project proponent shall ensure completion of STP MSW disposal facility green belt development prior to occupation of the buildings As agreed during the SEIAA meeting PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2 Prior certification from appropriate authority shall be obtained
XLIII	Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening And no wet garbage will be disposed outside the premises Local authority should ensure this
XLIV	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc with due permission of MPCB
XLV	A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB
XLVI	In the case of any change(s) in the scope of the project the project would require a fresh appraisal by this Department
XLVII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards
XLVIII	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item wise breaks up These cost shall be included as part of the project cost The funds earmarked for the environment protection measures shall not be diverted for other purposes and year wise expenditure should reported to the MPCB & this department
XLIX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http //ec maharashtra gov in
L	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department on 1st June & 1st December of each calendar year
	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO if any from whom suggestions/representations if any were received while processing the proposal The clearance letter shall also be put on the website of the Company by the proponent

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LII	The proponent shall upload the status of compliance of the stipulated EC conditions including results of monitored data on their website and shall update the same periodically It shall simultaneously be sent to the Regional Office of MoEF the respective Zonal Office of CPCB and the SPCB The criteria pollutant levels namely SPM RSPM SO2 NOx (ambient levels as well as stack emissions) or critical sector parameters indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain
LIII	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e mail) to the respective Regional Office of MoEF the respective Zonal Office of CPCB and the SPCB
LIV	The environmental statement for each financial year ending 31st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules 1986 as amended subsequently shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e mail
LV	This EC is granted for FSI area 30633 26 m2 ,Non FSI area 22092 93 m2 &Total BUA. 52726 19 m2

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4 The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act

5 In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986

6 The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason

7 Validity of Environment Clearance The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015

8 In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any

9 The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments

10 Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune),New Administrative Building, 1stFloor, 'D' Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010

Shri Anil Diggikar (Member Secretary SEIAA)

Copy to

1 SHRI JOHNY JOSEPH, CHAIRMAN SEIAA
2 SHRI UMAKANT DANGAT CHAIRMAN SEAC I
3 SHRI M M ADTANI, CHAIRMAN SEAC II
4 SHRI ANIL D KALE CHAIRMAN SEAC III
5 SECRETARY MOEF & CC
6 IA- DIVISION MOEF & CC
7 MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8 REGIONAL OFFICE MOEF & CC NAGPUR
9 REGIONAL OFFICE MPCB NASHIK
10 REGIONAL OFFICE MIDC NASHIK
11 MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO LTD
12 COLLECTOR OFFICE AHMEDNAGAR
13 COLLECTOR OFFICE JALGAON
14 COLLECTOR OFFICE DHULE
15 COLLECTOR OFFICE NANDURBAR
16 COLLECTOR OFFICE NASHIK

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Annexure – 3

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Acceptance Letter for TOR application

F No.- SIA/MH/INFRA2/423643/2023

State Environment Impact Assessment Authority

Maharashtra

dattatray.bhalerao@nic.in

Dated 29 Mar 2023

To,

ASHOKA INSTITUTE OF MEDICAL SCIENCES AND RESEARCH

,

Maharashtra , 422009

Subject Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project at plot No. 02 + 03, S No. 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd

Sir,

This has reference to your proposal No SIA/MH/INFRA2/423643/2023 dated 28 Mar 2023 regarding grant of TORs for the above mentioned proposal

2 This is to acknowledge that the soft copies of EIA/EMP/other reports along with the proceedings of Public Hearing (if applicable to the instant project) have been uploaded on Parivesh Portal

Yours Sincerely

SEIAA, Maharashtra

NOTARY ADV BHUMINI V BHAWSAR Nashik GOVERNMENT OF INDIA

Minutes of 169th SEAC-3 Meeting Scheduled On 26th, 27th & 28th April, 2023 through Video Conference

Maharashtra SEIAA directed SEAC-3 to appraise the proposals by using information technology facilities Hence, SEAC-3 initiated to appraise the proposals received by the SEIAA through Videoconferencing technology on Zoom platform from 26th, 27th & 28th April, 2023

Dr Deepak Mhaisekar, IAS Rtd	Chairman	26th, 27th & 28th April, 2023
Shri Mukund Pathak	Member	26th, 27th & 28th April, 2023
Shri Dattatray Thorat	Member	26th, 27th & 28th April, 2023
Shri Kiran Acharekar	Member	26th, 27th & 28th April, 2023
Dr Aseem Gokarn Harwansh	Member	26th, 27th & 28th April, 2023
Shri Joy Thakur	Secretary	26th, 27th & 28th April, 2023

Chairman welcomed the members to the **169th SEAC III** Meeting

Member Secretary **Chairman**

Day 2

27th April, 2023

13	**SIA/MH/INFRA2/417236/2023**	**Proposed Residential & Commercial Project GURUVISTA PH III, Located at Gat No 321/1, & Gat No 321/2, Lonikand, Dist Pune, Maharashtra**

Representative of PP was present during the meeting along with environmental consultant M/s Sneha Hi-tech Products

It is noted that, the PP has submitted the application for fresh proposed residential and commercial building construction project with total plot area of 18200 m2, FSI area of 46116 71 m2, Non FSI area of 24977 98 m2 and total BUA of 71094 69 m2

Brief information of the proposal is as below

1	Proposal Number	SIA /MH/INFRA2/417236/2023	
2	Name of Project	Proposed Residential & Commercial Project "GURUVISTA PH III", Located at Gat No 321/1, & Gat No 321/2, Lonikand, Dist Pune, Maharashtra By M/s Arham Realty	
3	Project category	8a (B2)	
4	Type of Institution	Partnership	
5	Project Proponent	Name	M/s Kausar Sayyed & Ganesh Jahagirdar
		Regd Office address	Sand Hill Towers, Sr No 1/1A, Near WTC Kharadi, Pune
		Contact number	9270808080
		e-mail	arhamrealty80@gmail com
6	Consultant	Sneha Hi-tech Products	
7	Applied for	Green Field Project	
8	Details of previous EC	New	
9	Location of the project	Located at Gat No 321/1, & Gat No 321/2, Lonikand, Dist Pune, Maharashtra	
10	Latitude and Longitude	Latitude- 18 36'39 61"N Longitude- 74 01'03 67"E	
11	Total Plot Area (m^2)	18200 00	
12	Deductions (m^2)	3609 44	
13	Net Plot area (m^2)	14590 56	
14	Proposed FSI area (m^2)	46116 71	
15	Proposed non-FSI area (m^2)	24977 98	
16	Proposed TBUA (m^2)	71094 69	

Member Secretary **Chairman**

17	TBUA (m^2) approved by Planning Authority till date	-			
18	Ground coverage (m^2) & %	4833 88 33 13 %			
19	Total Project Cost (Rs)	31 77 Cr			
20	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost (Rs)	Duration
		We will follow the conditions mentioned in OM			

21	Details of Building Configuration <Please use following legends Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	-	-	-	Wing A (Residential)	LG P +GR P +UG P +12Floors	37 05	
	-	-	-	Wing B (Residential)	LG P +GR P +UG P +12Floors	37 05	
	-	-	-	Wing C (Residential)	LG P +GR P +UG P +12Floors	37 05	
	-	-	-	Wing D (Residential)	LG P +GR P +UG P +12Floors	37 05	
	-	-	-	Commercial Building	3B+LG+6 Floors	25 0	
	-	-	-	Club House	G+1	-	

22	Total number of tenements	Total Tenements/ shops 406 residential tenements + 75 Shops

S	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	206 4 m^3/day	Fresh Water	206 4 m^3/day
		Recycled (Gardening)	13 87 m^3/day	Recycled (Gardening)	0 m^3/day
		Recycled Flushing	103 11 m^3/day	Recycled Flushing	103 11 m^3/day
		Swimming	0 0 m^3	Swimming	0 0 m^3

Member Secretary **Chairman**

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		Pool		Pool	
		Club House	9 0 m^3/day	Club House	9 0 m^3/day
		Total	323 38 m^3/day	Total	309 51 m^3/day
		Waste water generation	278 57 m^3/day	Waste water generation	278 57 m^3/day
24	Water Storage Capacity for Firefighting / UGT	Domestic UG tank (Residential +commercial)- 451 CMD For Flushing tank (Residential +commercial)- 155 CMD Fire UG tank (Residential +commercial) – 500 CMD			
25	Source of water	Local Body – Grampanchayat/Tanker Water			
26	Rainwater Harvesting (RWH)	Level of the Ground water table		Below 7-8m on an average	
		Size and no of RWH tank(s) and Quantity		NA	
		Quantity and size of recharge pits		5 No & 2 0mx2 0mx2 0m	
		Details of UGT tanks if any		NA	
27	Sewage and Wastewater	Sewage generation in CMD		278 57	
		STP technology		MBBR	
		Capacity of STP (CMD)		260 KLD + 25 KLD= 285 KLD	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)		Treatment / disposal
		Construction waste	Steel, Tiles, Excavated material etc		Will be handed over to authorized recycler Top soil will be used for landscaping
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)		Treatment / disposal
		Dry waste	494 kg/day		Will be handed over to authorized recycler
		Wet waste	668 kg/day		Will be treated in OWC
		Hazardous waste	Negligible		Handed over to authorized recyclers
		Biomedical waste	NA		NA
		E-Waste	8 kg/day		Will be handed over to authorized recycler
		STP Sludge (dry)	4 26 kg/day		Will be used as manure for gardening purpose
30	Green Belt	Total RG area (m^2)			1716 54

Member Secretary **Chairman**

	Development	Existing trees on plot	00		
		Number of trees to be planted	217		
		Number of trees to be cut	00		
		Number of trees to be transplanted	00		
31	Power requirement	Source of power supply	MSEDCL		
		During Construction Phase (Demand Load)	75 KW		
		During Operation phase (Connected load)	3307 KW		
		During Operation phase (Demand load)	1592 KW		
		Transformer	3 Nos 630KVA		
		DG set	1 nos of 250 KVA 1 nos of 400 KVA		
		Fuel used	HSD		
32	Details of Energy saving	• Auto Timer control for External & Common lightning • Use of CFL & LED lamps in all public/common areas • Solar Powered Water Heating Systems • Electronic V3F Drives for Elevators • Solar PV Panel power for common area lightning • Detail calculations & % of saving - 21 2 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital	Air, water, land, biological environment	10 0 Lakh	
		O&M	Air, water and Noise Monitoring	5 0 Lakh/Annum	
34	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs in Lacs)	O&M (Rs in Lacs/Y)
		Storm water	-	-	-
		Sewage treatment	STP	86 50	21 50
		Water treatment	-	-	-
		RWH	Rain Water harvesting	5 70	0 75
		Swimming Pool	-	-	-
		Solid Waste	OWC	17 75	4 27
		Hazardous Waste	-	-	-
		E waste	Handed over to Authorized Vendor	-	-
		Green Belt Development	----	73 10	20 63

Member Secretary **Chairman**

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		Energy saving		Renewable energy Solar PV panel & solar hot water	103 51	5 44
		Environmental Monitoring		From MoEF&CC approved lab	-	4 0
		Disaster Management		During operation phase	90	10
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m^2)	
		4-Wheeler	341	341	As per Standard DCR (6806 14 m^2)	
		2-Wheeler	1396	1396		
		Bicycles	-	-		
36	Details of Court cases / litigations w r t the project and project location if any				No	

Deliberations

The Committee noted that the said project is a proposed Residential & Commercial Project "GURUVISTA PH III", Located at Gat No 321/1, & Gat No 321/2, Lonikand, Dist Pune

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a)b2

During discussion following points emerged

1 PP to reshuffle entry and exit in consonance with the traffic directions

2 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021

3 PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Decision -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points

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NOTARY ADV BHUMIKA V BHAWSAR Nashik District Maharashtra REG No 15081/2019 GOVERNMENT OF INDIA

Member Secretary **Chairman**

14	**SIA/MH/INFRA2/417586/2023**	**Ray Nagar Housing project for Economically Weaker Section on land bearing survey no- 1039/4 & 1041/1 Village Mouje - Kumbhari, Tal - Solapur, Dist - Solapur, Maharashtra**

Representative of PP was present during the meeting along with environmental consultant M/s M/s Open Arch Design and Enviro Solutions LLP

It is noted that, the PP has submitted the application for proposed residential building construction project under PMAY category with Total Plot Area 38,900 00Sq m FSI area 24,107 067 sq m, Non FSI area 475 0135 sq m and Total BUA area 24,582 08 sq m

Brief information of the proposal is as below

1	Proposal Number	**SIA/MH/INFRA2/417586/2023**	
2	Name of Project	Ray Nagar Housing project for Economically Weaker Section Under PMAY (U) on land bearing survey no- 1039/4 & 1041/1, Village Mouje - Kumbhari, Dist - Solapur, Maharashtra	
3	Project category	8(a)B2	
4	Type of Institution	PMAY Project	
5	Project Proponent	Name	Mr Mehul Ashok Mulay
		Regd Office address	1762, Datta Nagar, Solapur , Maharashtra-413005
		Contact number	9503034049
		e-mail	raynagarfederation@gmail com
6	Consultant	Open Arch Design and Enviro Solutions LLP 302, Big Splash, Plot No 78 & 79, Sector 17, Vashi, Thane, Maharashtra-400703 Accreditation No NABET/EIA/2124/IA0081	
7	Applied for	New Project	
8	Details of previous EC	No	
9	Location of the project	Sr No 1039/4 & 1041/1,at Post - Kumbhari, Dist Solapur , Maharashtra	
10	Latitude and Longitude	Latitude-17°39'43 61"N, Longitude- 76°01'35 61"E	
11	Total Plot Area (m2)	38,900 00Sq m	
12	Deductions (D P Road & other reservation & Amenity Space) (m2)	15,452 515Sq m	
13	Net Plot area (m2)	23,447 485Sq m	
14	Proposed FSI area (m2)	24,107 067 sq m	
15	Proposed Non-FSI area (m2)	475 0135 sq m	
16	Proposed TBUA (m2)	24,582 08 sq m	

NOTARY GOVERNMENT OF INDIA ADV BUMINI V BHANSAR Nashik District Maharashtra

Member Secretary **Chairman**

17	TBUA (m2) approved by Planning Authority till date	Approved FSI area (sq m) - In Process Approved Non FSI area (sq m) - In Process Sanction B P no In Process Date of Approval In Process					
18	Ground coverage (m2) & %	8,035 689sq m & 34 27 %					
19	Total Project Cost (Rs)	42 39 Cr					
20	CER as per MoEF& CCcircular dated01/05/2018	Activity		Location	Cost (Rs)	Duration	
		According to OM no F No 22-65/2017-IA dated 20 10 2020, CER activity are mentioned in the Environment Management Plan					
21	Details of Building Configuration						Reason for Modification / Change
	Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	NA	NA	NA	1	GR + 2 Flr	9 30	New Project
				2	GR + 2 Flr	9 30	
				3	GR + 2 Flr	9 30	
				4	GR + 2 Flr	9 30	
				5	GR + 2 Flr	9 30	
				6	GR + 2 Flr	9 30	
				7	GR + 2 Flr	9 30	
				8	GR + 2 Flr	9 30	
				9	GR + 2 Flr	9 30	
				10	GR + 2 Flr	9 30	
				11	GR + 2 Flr	9 30	
				12	GR + 2 Flr	9 30	
				13	GR + 2 Flr	9 30	
				14	GR + 2 Flr	9 30	
				15	GR + 2 Flr	9 30	
				16	GR + 2 Flr	9 30	
				17	GR + 2 Flr	9 30	
				18	GR + 2 Flr	9 30	
				19	GR + 2 Flr	9 30	
22	Total number of tenements				Resi – 6,84 Nos Population-3,420 Nos		
23	Water Budget (As Per UEPL Calculations)	Dry Season (CMD)			Wet Season (CMD)		
		Fresh Water	307 80		Fresh Water	307 80	

NOTARY ADV BHUMINI V BHAWSAR Nashik District Maharashtra REG. No 15031/2019 Valid upto 15/10/2024 GOVERNMENT OF INDIA

Member Secretary **Chairman**

		Gardening	15 97	Gardening	0
		Flushing	153 90	Flushing	153 90
		Total	477 67	Total	461 70
		Waste water generation	415 53	Waste water generation	415 53
24	Water Storage Capacity for Firefighting /UGT	Firefighting - Underground water tank (CMD) NA Firefighting - Overhead water tank (CMD) NA			
25	Source of water	NTPC Aherwadi, Solapur			
26	Rainwater Harvesting (RWH)	Level of the Ground water table	Post Monsoon 11-13 M, Pre-Monsoon 13-15 M,		
		Size and no of RWH tank(s) and Quantity	1 5 X 2 0 X 3 0 m		
		Quantity and size of recharge pits	Surface recharge pits- 07 Nos Rooftop recharge pits- 08 Nos Total recharge pits- 15 Nos		
		Details of UGT tanks if any	Domestic Capacity NA Flushing UG Tank Capacity NA Fire Fighting Capacity NA		
27	Sewage and Wastewater	Sewage generation in CMD	415 53KLD		
		STP technology	SBR		
		Capacity of STP (CMD)	16 MLD (Common STP)		
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	NA	NA	
		Wet waste	NA	NA	
		Construction waste	Excavation 9,893 56 cum	Top Soil 4,946 15 cum, Filling in Plinth 4,947 41 cum	
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	684 Kg/ Day	Dry waste will be sent combine facility of Ray Nagar	
		Wet waste	1,026 Kg/ Day	Wet waste will be send to Nodal biogas plant	
		Hazardous waste	NA	NA	

Member Secretary **Chairman**

		Biomedical waste	Negligible	We will dispose the bio medical waste as per bio medical waste rules / guidelines issued by competent authority time to time
		E-Waste	9 kg/Day	Handed over to authorized vendor
		STP Sludge (dry)	34 7 kg/day	STP sludge will be used as compost
30	Green Belt Development	Total RG area (m2)		2,661 93 Sq m
		Existing trees on plot		20 Nos
		Number of trees to be planted		327 Nos
		Number of trees to be cut		0
		Number of trees to be transplanted		0
31	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		125 KW
		During Operation phase (Connected load)		2,146 KVA
		During Operation phase (Demand load)		1,575 KVA
		Transformer		2 X 630 KVA & 1X 315 KVA
		DG set		320X1 KVA
		Fuel used		HSD
32	Details of Energy saving	1 Total Energy saving is 27% 2 Total Energy saving by solar water is 24%(5,90,681 03 KWH/Year) 3 Total Energy saving by Solar PV is 3 %(85,200 KWH/Year)		
33	Environmental Management plan budget during Construction phase	Type	Details	Cost
		Capital	NA	NA
		O&M	Water, Site Sanitation, Health Check Up & Safety, Environmental Monitoring	2 1 Lac

34	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs)	O&M (Rs /Y)
		Storm Water	Storm water	13 00 Lacs	0 70 Lacs/yr
		RWH	Rainwater Harvesting	30 00 Lakhs	1 50 Lacs/ye

Member Secretary **Chairman**

					ar
		Green belt development	Landscaping	75 00 lakhs	8 5lakhs/yr
		Energy saving	Energy Savings	104 75 Lakhs	5 24 Lakhs/yr
		Environmental Monitoring	Air, water, Noise, Soil	----	1 2 lakhs/yr

35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		2-Wheeler	912	912	2 00 Sq m
		Bicycles	0	0	0 5 Sq,m
36	Details of Court cases / litigations w r t the project and project location If any	NO			

Deliberations

The Committee noted that the said project is a Proposed residential construction of 30000 EWS T/n under PMAY scheme through RAY Nagar Housing Co operative Societies Federation ltd at Sr No 1039/4 & 1041/1 At Post - Kumbhari, Tal Solapur for construction of residential construction of 30000 EWS T/n

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a)B2

During discussion following points emerged

1 PP to submit the brief note confirming access to the plot under consideration along with assurance letter from competent authority regarding road development

2 PP stated that total 24 MLD of water supply is sanctioned for all the plots / projects under Ray Nagar Development Scheme PP to submit details of water supply allotted to earlier sanctioned projects and balance of water supply available for the project under consideration and other future projects etc Also PP to submit details of ESR pipeline for water supply to the project

3 PP to submit e-waste management and MSW management NoC

4 PP to explore provision of some 4W parking in the project as per UDCPR

Member Secretary **Chairman**

5 PP to submit the details about social infrastructure like schools, police station, hospital, fire station, market, bus stop etc nearby to project

6 PP to submit details of bridge to be constructed over the canal passing through the plot and NOC from competent authority for the same

7 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021

8 PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Decision -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points

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15	**SIA/MH/INFRA2/417805/2023**	**Expansion project for Residential and Commercial Development at S No 39, Near Mukai Chowk, Kiwale Tal Haveli, Dist Pune, Maharashtra by Ms Unique AMS Spaces LLP**

Representative of PP was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products

It is noted that, the PP has submitted the application for expansion in existing residential and commercial building construction project with total plot area of 41387 m2, FSI area of 151785 35 m2, Non FSI area of 56242 53 m2 and total BUA of 208027 88 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/417805/2023	
2	Name of Project	Expansion project for Residential and Commercial Development at S No 39, Near Mukai Chowk, Kiwale Tal Haveli, Dist Pune, Maharashtra by Ms Unique AMS Spaces LLP	
3	Project category	8(b) Townships and Area Development projects	
4	Type of Institution	LLP	
5	Project Proponent	Name	Mr Sumit Tayal

Member Secretary **Chairman**

		Regd Office address	B-38, Ashwini Society, Pune – Mumbai Road, Shivajinagar, Pune 411 005		
		Contact	+91-9881441991		
		e-mail	sumit@theuniquespaces com		
6	Consultant	Sneha Hi-Tech Products, Bangalore			
7	Applied for	Expansion			
8	Details of previous EC	We haves received EC F No 21-74/2020-IA-III dated 13 January 2021			
9	Location of the project	S No 39, Near Mukai Chowk, Kiwale, Tal Haveli, Dist Pune, Maharashtra			
10	Latitude and Longitude	18°39'57 74"N 73°43'45 86"E			
11	Total Plot Area (m2)	41387			
12	Deductions (m2)	9194 35			
13	Net Plot area(m2)	32192 65			
14	Proposed FSI area (m2)	151785 35			
15	Proposed non-FSI area (m2)	56242 53			
16	Proposed TBUA (m2)	208027 88			
17	TBUA(m2)approved	141459 93			
18	Ground coverage (m2) &%	10180 87			
19	Total Project Cost (Rs)	Rs 260 46 C			
20	CER as per MoEF& CC circular dated01/05/2018	Activity	Location	Cost (Rs)	Duration
		NA			

21	Details of Building Configuration						Reason for Modification/ Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Config uration	Height (m)	Building Name	Configura tion	Height (m)	
	Bldg A1	B+G+14	45 15	Bldg A1	B+G+18	52 20	-
	Bldg A2	B+G+14	45 15	Bldg A2	B+G+18	52 20	
	Bldg A3	B+G+14	45 15	Bldg A3	B+G+18	52 20	
	Bldg A4	B+G+14	45 15	Bldg A4	B+G+18	52 20	
	Bldg B1	B+G+14	45 15	Bldg B1	2B+G+20	61 00	
	Bldg B2	B+G+14	45 15	Bldg B2	2B+G+20	61 00	

Member Secretary **Chairman**

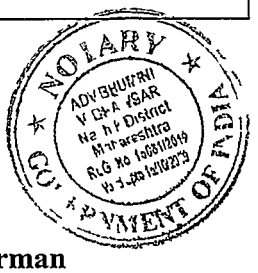
	Bldg B3	B+G+14	45 15	Bldg B3	2B+G+20	61 00	
	Bldg C1	B+G+14	45 15	Bldg C1	B+G+18	52 20	
	Bldg C2	B+G+14	45 15	Bldg C2	B+G+18	52 20	
	Bldg D	G+6	24 00	Bldg D	LB+UB+G P+6	24 00	
	Bldg E	G+14	44 70	Bldg E	G+13	42 65	
	Bldg F	G+1	7 05	Bldg F	G+1	7 05	
	Club House	G+1	7 05	Club House	G+1	7 05	
22	Total number of tenements			Residents - 1354 Nos , Commercial - Shop-166 Nos			

23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	636	Fresh Water	636
		Recycled (Gardening)	19	Recycled (Gardening)	0
		Swimming Pool	0	Swimming Pool	0
		Club House	0	Club House	0
		Flushing Recycled	339	Flushing Recycled	339
		Total	994	Total	994
		Wastewater generation	708	Wastewater generation	708

24	Water Storage Capacity for Firefighting/ UGT	Residential + Commercial UGT Capacity - Domestic UG tank Capacity-994 CMD Fire UG tank Capacity 300CMD (Ph1&Ph 2)+50CMD (MHADA)	
25	Source of water	Local approval body -PCMC	
26	Rainwater Harvesting (RWH)	Level of the Ground water table	Post monsoon 3 00 meter Pre monsoon 8 00 meter
		Size and no of RWH tank(s)and Quantity	NA
		Quantity and size of recharge pits	10 No of RWH Pits 2 m X 2m X 2 m
		Details of UGT tanks If any	
27	Sewage and Wastewater	Sewage generation in CMD	708
		STP technology	MBBR
		Capacity of STP (CMD)	3 STP (215 KLD, 520 KLD & 65 KLD)

Member Secretary **Chairman**

28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	Total - 45 kgs/day - Composting method	Composting method
		Wet waste		
		Construction waste	Disposal of the construction waste debris	Excavated earth material will be used for filling of plinth area &amp, top soil for landscaping
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	1569	Send to recycler dealer/authorized vendor
		Wet waste	2174	Through Organic Waste Converter (OWC)
		Hazardous waste	NA	-
		Biomedical waste	NA	-
		E-Waste	24	Handed over to authorized recycler for further handling &disposal purpose
		STP Sludge (dry)	119	To be used as manure for Gardening purpose
30	Green Belt Development	Total RG area (m^2)		6296 13 m^2
		Existing trees on plot		25 Nos
		Number of trees to be planted		435 Nos
		Number of trees to be cut		Nil
		Number of trees to be transplanted		Nil
31	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		18 KW
		During Operation phase (Connected load)		9854 69 kW
		During Operation phase (Demand load)		4569 81 kW
		Transformer		8 Nos of 630 kVA
		DG set		2 x 320 kVA, 1 x 82 5 kVA
		Fuel used		Diesel



Member Secretary **Chairman**

32	Details of Energy saving	• Auto Timer control for external & Common lighting • Use of CFL / LED lamps in all public/ common areas • Solar powered water heating • Electronic V3F Drives for Elevators • Solar PV Panel power for common area lighting			
33	Environmental Management plan budget during Construction phase	Type	Details		Total Cost per Annum (Lakh)
		Capital Cost	Air & Noise and Water, Land Biological and Socio Economic		18 Lakh
		O&M	Air & Noise and Water, Land		6 Lakh/Annum
34	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs) in Lakh	O&M (Rs Lakh/yr)
		Storm Water	--	--	--
		Sewage treatment	STP plant	250	40 7
		Water Treatment	--	--	--
		RWH	RWH Pits and network	35	1 50
		Swimming Pool	--	60	7 20
		Solid Waste	OWC	45 25	11 2
		Hazardous waste	NA	---	--
		e-waste	Authorized vendor	---	--
		Green belt development	Plantation	185	9 50
		Energy saving	Solar and LED	134 40	6 72
		Environmental Monitoring	Through laboratory	-	5 0
		Disaster Management	---	95	15
35	Traffic Management	Type	Required as per DCR no	Actual Provided Nos	Area per parking (m^2)
		4-Wheeler	1146	1146	As per Standard DCR
		2-Wheeler	4096	4096	As per Standard DCR
		Bicycles	-	-	As per Standard DCR

Member Secretary **Chairman**

36	Details of Court cases/ litigations w r t the project and project location if any	NA

Deliberations

During presentation, the PP and Consultant informed that they were not prepared for the presentation and requested to defer the proposal

Decision -

After deliberation, Committee decided to defer the proposal

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16	SIA/MH/INFRA2/417804/2023	New Construction Project at Mundhwa Pune by Shridhar Pittie

Representative of PP was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products

It is noted that, the PP has submitted the application for for proposed residential and commercial building construction project with total plot area of 33,503 m2, FSI area of 2,34,274 72 m2, Non FSI area of 2,45,725 28 m2 and total BUA of 4,80,000 00 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/417804/2023	
2	Name of Project	Construction of Commercial buildings	
3	Project category	8 (b) of EIA Notification 2006- B1 Type – Building & Construction Project	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr Shridhar Pittie
		Regd Office address	Shrikunj , 8th Floor, flat 8-B, 3A Altamount Road , Cumballa Hills, Mumbai 400026
		Contact number	9821036973
		e-mail	shridharpittie@gmail com
6	EMP Consultant	EMP Consultants Sneha Hi-Tech Products, Bangalore Pune as accredited consultants (vide accreditation no NABET/EIA/2124/RA 0235 valid till 15th February 2024) (The scope of consultancy is limited only to preparation of Environmental Management Plan in accordance with EIA amendment notification dated 3rd March 2016)	

Member Secretary **Chairman**

7	Applied for	Fresh
8	Details of previous EC	NA
9	Location of the project	Survey No 82/2 (Part) & 82/4, Mundhwa, Haveli, Pune 411036
10	Latitude and Longitude	Latitude 18°32'10 98"N, Longitude 73°54'46 23"E
11	Total Plot Area (m^2)	33,503 00
12	Deductions (m^2)	11,311 83
13	Net Plot area (m^2)	22,387 66
14	Proposed FSI area (m^2)	2,34,274 72
15	Proposed Non-FSI area (m^2)	2,45,725 28
16	Proposed TBUA (m^2)	4,80,000 00
17	TBUA (m^2)approved by Planning Authority till date	In Process
18	Ground coverage (m^2)&%	15081 98 sqm
19	Total Project Cost (Rs)	1300 Cr
20	CER as per MoEF& CC circular dated 01/05/2018	CER will be done as and if mandated by SEAC/SEIAA

	Details of Building Configuration <Please use following legends Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification/ Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
21	--	--	--	A	3 Basements + Ground + Mezzanine Floor + 1st Floor + Pk-1 to Pk-15 (15 Parking Floors) + 2nd Floor +Service Floor+ 3rd to 19th Floors Total = 3 Basement + 37 Floors	156 5	--

Member Secretary **Chairman**

	--	--	--	B	3 Basements + Ground + Mezzanine Floor + 1st Floor + Pk-1 to Pk-15 (15 Parking Floors) + 2nd Floor +Service Floor+ 3rd to 19th Floors Total = 3 Basement + 37 Floors	156 5	
	Total number of tenements				--		
22	Shops and Offices				Carpet area 2,11,953 00sqm		

23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	600	Fresh Water	600
		Recycled (Flushing+Gardening)	525	Recycled	500
		Flushing	500	Flushing	500
		Total	1125	Total	1100
		Wastewater generation	1040	Wastewater generation	1040

24	Water Storage Capacity for Firefighting / UGT	Tank	Domestic (m^3)	Flushing (m^3)	Fire (m^3)
		UGT Tank	976	460	400
		OH Tank	574	460	40

25	Source of water	Pune Municipal Corporation	
26	Rainwater Harvesting (RWH)	Level of the Ground water table	Pre Monsoon- 06 m -09 m Post Monsoon- 05m – 07 m
		Size and no of RWH tank(s) and Quantity	NA
		Quantity and size of recharge pits	10 Nos 2m x 2m x 2m
		Details of UGT tanks if any	Same as Sr No 24
27	Sewage and Wastewater	Sewage generation in CMD	1040
		STP technology	MBBR
		Capacity of STP (CMD)	1200

28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	40 Kg /day	Through Authorized vendor
		Wet waste	60 Kg /day	
		Construction Waste	1 % of Raw material	Reuse for road construction & refilling

Member Secretary **Chairman**

29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	3800	Treatment – Segregation at source only, Disposal - Through authorized vendor
		Wet waste	2600	Treatment – OWC machine Disposal – Used as a manure
		Hazardous waste	N A	N A
		Biomedical waste	Not Quantified yet	Authorized Vendor/Autoclave
		E-Waste	70 Kg/Capita/day	Handed over to Authorized Agency
		STP Sludge (dry)	75 kg/day	Used as manure
30	Green Belt Development	Total RG area (m^2)		Mandatory RG area 2238 77sqm Provided RG area 2238 77 sqm Total landscape area 5790 sqm
		Existing trees on plot		10
		Number of trees to be planted		280
		Number of trees to be cut		0
		Number of trees to be transplanted		0
31	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		75 KW
		During Operation phase (Connected load)		40,352 KW
		During Operation phase (Demand load)		27,410 KW
		Transformer		2500 KVA X 12 630 KVA X 1
		DG set		2500 KVA X10
		Fuel used		446 lit/hr at 100 % loading
32	Details of Energy saving	9 58 %		

33	Environmental Management plan budget during Construction phase	Type	Details	Cost
		Capital	Safety equipment, barricading, water sprinkling for dust suppression, pesticide, sanitization, health check-up, water & solid waste provision	11 50
		O&M	Manpower, maintenance of safety equipments etc	8 00

34	Environmental Management plan Budget during Operation phase	Component	Details	Capital Cost (Lacs)	O&M Cost (Lacs/Y)
		Sewage treatment	STP	260 00	72 00
		Storm water networking	Storm Water Networking	52 00	5 00

Member Secretary **Chairman**

		RWH	Rainwater Harvesting	2 00	0 50
		Solid Waste	Organic Waste Composter	25 00	15 00
		Green Belt Development	Green belt development	75 00	10 00
		Energy Saving Measures	Energy saving through solar water heater, solar PV Energy efficient equipment	955 20	67 00
		Environmental Monitoring	Environmental Monitoring	2 00	3 00
		Total EMP Cost		1385	170
		Disaster Management Cost		3500 00	60 00
		Grand Total (EMP + DMP)		4885	230 00

35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		4-Wheeler	3103	3286	41075
		2-Wheeler	11069	15734	31468
36	Details of Court cases / litigations w r t the project and project location if any			NA	

Deliberations

The Committee noted that the said project is located at Survey No 82/2 (Part) & 82/4, Mundhwa, Haveli, Pune having following building configuration

Building Name	Configuration	Height (m)
A	3 Basements + Ground + Mezzanine Floor + 1st Floor + Pk-1 to Pk-15 (15 Parking Floors) + 2nd Floor +Service Floor+ 3rd to 19th Floors Total = 3 Basement + 37 Floors	156 5
B	3 Basements + Ground + Mezzanine Floor + 1st Floor + Pk-1 to Pk-15 (15 Parking Floors) + 2nd Floor +Service Floor+ 3rd to 19th Floors Total = 3 Basement + 37 Floors	156 5

The PP has carried out EIA studies as per the ToR received and submitted EIA Report The case was discussed on the basis of the documents submitted and presentation made by the

Member Secretary **Chairman**

proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(b) B1

During discussion following points emerged

1 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021

2 PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Decision -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points

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17	**SIA/MH/INFRA2/403743/2022**	**Amendment in Environment clearance for Proposed Residential Township (Plot 02A + 2A1) at Mamurdi, Pune by Godrej Skyline Taluka Haveli, village Mamurdi, Pune Maharashtra**

Representative of PP was present during the meeting along with environmental consultant M/s Building Environment India P L

It is noted that, the PP has submitted the application for expansion in existing Environmental Clearance for proposed residential building construction project with total plot area of 102690 76 m2, FSI area of 163011 94 m2, Non FSI area of 163755 27 m2 and total BUA of 326767 21 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/403743/2022	
2	Name of Project	Amendment in Environment clearance for Proposed Residential Township (Plot 02A + 2A1) at Mamurdi, Pune by Godrej Skyline Developers Pvt Ltd Taluka	
3	Project category	8(a)	
4	Type of Institution	Private	
5	Project Proponent	Name	Nisarg Vinay Pandya
		Regd Office address	Godrej one 5th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East) Mumbai
		Contact number	9922009726

Member Secretary **Chairman**

		e-mail	nisarg pandya@godrejproperties com
6	Consultant	Building Environment India Pvt Ltd Certificate No NABET/EIA/2224/RA0267 Valid Till 28 11 2024	
7	Applied for	Amendment and Expansion	
8	Details of previous EC	The project received Environmental Clearance on 1st February, 2019 from SEIAA Maharashtra for a Construction B U A of 4,60,837 m^2	
9	Location of the project	Plot 02A + 2A1 bearing S No 10/1A/3, 10/1B, 11/1A, 11/2A, 11/3, 11/4, 11/4/2, 11/1B, 12/1, 12/2/1, 12/2/2, 12/2/3, 13/2, 13/1B at Taluka-Haveli, Village-Mamurdi, Pune, Maharashtra	
10	Latitude and Longitude	Latitude 18°40'4 24"N Longitude 73°42'42 83"E	
11	Total Plot Area (m2)	1,02,690 76 sq mt	
12	Deductions (m2)	16,389 05 sq mt	
13	Net Plot area (m2)	86,301 71 sq mt	
14	Proposed FSI area (m2)	1,63,011 94 sq mt	
15	Proposed non-FSI area (m2)	1,63,755 27 sq mt	
16	Proposed TBUA (m2)	3,26,767 21 sq mt	
17	TBUA (m2) approved by Planning Authority till date	1,63,011 94 sq mt	
18	Ground coverage (m2) & %	28,051 779 sq mt (32 5 %)	
19	Total Project Cost (Rs)	801 34 Cr	
20	CER as per MoEF & CC circular dated 01/05/2018	CER Shall be implemented as a part of EMP	

	Details of Building Configuration		Reason for Modification / Change
	Previous EC / Existing Building	Proposed Configuration	
21	Phase 1 P1+P2+P3+19 (Tower-1 to Tower-5), 3 nos club house	S 1 GP+2P+19 (Tower-1 to Tower-5) Residential, 3 nos club house	No change
	Phase-2 P1+P2+P3+19 (Tower-6 to Tower-11), 1 club house	S2 GP+ 22 (Tower- A, B, C, D, E, F (Residential + Commercial), 1 MLCP	Due to sub division of plot and applicability of UDCPR
	Phase 3 P1+P2+P3+19 (Tower 12 to Tower 17), 1 club house	Town Centre LG+Gr+2 (Shops + Resto)	
	EWS Building 1 P1+20	EWS GP + 21 (1 Tower) Residential	
	EWS Building 2 P1+20		
	Club House 1 G+1	Club House 1 G	
	Club House 2 G+1	Club House 4 G+1	

Member Secretary **Chairman**

	Club House 3 G+1		Club House 5 G+1		
	Master Club House P1+P2+P3+4		-		
22	Total number of tenements		S1 Total Residential tenements 714 Nos S2 Total Residential Tenements 1032 Nos , Shops 41 Nos EWS Residential Units 324 Nos Commercial 150 Nos		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Domestic	1026	Domestic	1026
		Flushing	509	Flushing	509
		Landscaping	112 83	Landscaping	0
		Total	1647 30	Total	1534 47
		Waste water generation	1356	Wastewater generation	1356
24	Water Storage Capacity for Firefighting / UGT (KLD)			Domestic water tank 1573 KLD Flushing water tank 851 KLD Fire frightening water tank 1120 KLD	
25	Source of water			PCMC	
26	Rainwater Harvesting (RWH)	Level of the Ground water table		-	
		Size and no of RWH tank(s) and Quantity		-	
		Quantity and size of recharge pits		41 nos of recharge pits 2 50 m x 2 50 m x 1 m	
		Details of UGT tanks if any		-	
27	Sewage and Wastewater	Sewage generation in CMD		1356	
		STP technology		MBBR	
		Capacity of STP (CMD)		S1 - 465 , S2 - 700 , EWS - 165 , Town Centre - 65	
28	Solid Waste Management during Construction Phase	Type		Quantity (kg/d)	Treatment / disposal
		Dry waste		41	Shall be handed over to SWACH
		Wet waste		27	Shall be handed over to SWACH
		Construction waste		8950	Reuse on site
29	Solid Waste Management during Operation Phase	Type		Quantity (kg/d)	Treatment / disposal
		Dry waste		2383	Shall be handed over to SWACH
		Wet waste		3461	Shall be handed over to SWACH
		Hazardous waste		NA	-
		Biomedical waste		NA	-
		E-Waste		32 77	Shall be handed over to SWACH
30	Green Belt Development				
		Number of existing trees 297 Nos			
		Number of trees to be cut 229 Nos			
		Number of trees to be retained 68 Nos			
		Number of new trees proposed 854 Nos			
31	Power	Source of power supply		Maharashtra State Electricity	

	requirement		Distribution Corporation Ltd (MSEDCL)
		During Operation phase (Connected load)	21449 11 KVA
		During Operation phase (Demand load)	8078 98 KVA
		Transformer	630 KVA x 13 Nos
		DG set	3 Nos x 630 KVA 1 No x 350 KVA 1 No x 380KVA
		Fuel used	Diesel
32	Details of Energy saving	• LED lights for common areas • Use of Solar PVs & Hot water	

33	Environmental Management plan budget during Construction phase	**Parameter**	**O & M (Lakhs/year)**
		Water spray for dust suppression	5 0
		Site sanitation and Potable Water Supply to Labour	10 0
		Environmental Monitoring (As per the CPCB guidelines through MoEF Approved laboratories)	4 0
		Health check-up & first aid	5 0
		Safety Personal Protective Equipment (Helmets, Safety Shoes, Safety Belt, Googles, Hand Gloves etc)	12 0
		Traffic Management (Sign Boards, Persons at entry exit and Parking area)	4 0
		Safety nets	25 0
		Storm water Management (SWD along plot boundary and Sedimentation Pits)	4 0
		Passenger lift	3 77
		Tyre cleaning and Vehicle maintenance	4 0
		Safety Training to Workers (Twice in Year), Safety Officer	8 0
		Disinfection	3 0
		Debris & construction waste	45 72
		Total Cost	133 49

34	Environmental Management plan Budget during operation phase	**Component**	**Description**	**Capital cost Rs In Lacs**	**Operational and Maintenance cost (Rs in Lacs/yr)**
		STP	MBBR Technology	110	35
		RWH	Recharge Pits	34	3
		Landscape	-	45	10
		SWM	OWC	75	8
		Energy Saving	Solar panels	550	2 5
		SWD	Nalla Channelization	118 96	--
		DMP	-	2176	73 2
		LFD		850	--

Member Secretary **Chairman**

		Total	**3,958 96**	**131 70**
35	Traffic Management	**Type**	**Required as per DCR**	**Actual Provided**
		4-Wheeler	751	1324
		2-Wheeler	2724	5439
		Cycle	2724	2076
36	Details of Court cases / litigations w r t the project and project location if any			No litigation pending against the project

Deliberations

The Committee noted that the said project is located at Mamurdi, Pune PP informed that the project received Environmental Clearance on 1st February 2019, vide no SEIAA-EC-0000000659 from SEIAA, Maharashtra for total plot area 1,44,812 00 sq mt and **Total BUA 3,87,779 43 sq mt (FSI 2,47,549 38 sq mt, Non FSI 1,79,198 91 sq mt)** approved as per IOD no EC/MAMURDI/02/2018, dated-03 11 2018 The construction for the project has started as per earlier EC and till date **1,36,312 01 sq mt (FSI 51,783 98 sq mt +Non-FSI 84,528 03 sq mt)** has been constructed on site

Due to applicability of UDCPR, there are certain changes in project plan and PP decided to subdivide the plot which results in reduction in plot area as well as construction BUA resulting in amendment in layout As per proposed amendment in plan, the plot area reduced to 1,02,690 76 sq m and **Total BUA of 3,26,767 21 sq mt (FSI 1,63,011 94 sq mt, Non FSI 1,63,755 27 sq mt)**

Hence, PP applied for Environmental Clearance under expansion & amendment TOR was granted on 21/06/2022 vide letter no- Proposal No SIA/MH/MIS/78664/2022 Baseline carried out from March 2022 to May 2022

The site visit for certified compliance report (CCR) was conducted on 07 01 2023 & CCR received on 2nd February, 2023

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(b) B1

During discussion following points emerged

1 The Committee noted that the PP has carried out construction activity after subdivision of the plot which may contravene the provisions of EIA Notification,

Member Secretary **Chairman**

2006 amended till date, which may amount violation The Committee also opined to seek clarification regarding the same from concerned planning authority for granting the permission for subdivision of plot

Decision -

After deliberation, Committee decided to refer the proposal to SEIAA for directions in the matter

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18	**SIA/MH/INFRA2/403849/2022**	**Padmanabh Golden Valley" Proposed Residential & Commercial Project at S No 147 H No 9/2,10,11 /2,12,13 Village Dhayari, Taluka Haveli, District Pune, Maharashtra Project by M/s Om Balaji Plaza**

Representative of PP was present during the meeting along with environmental consultant M/s Manusrushti

It is noted that, the PP has submitted the application for proposed residential and commercial building construction project with total plot area of 11498 29 m2, FSI area of 9156 08 m2, Non FSI area of 11354 35 m2 and total BUA of 20510 43 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/403849/2022	
2	Name of Project	"Padmanabh Golden Valley" Proposed Residential & Commercial Project at S No 147 H No 9/2,10,11 /2,12,13 Village Dhayari, Taluka Haveli, District Pune, Maharashtra Project by M/s Om Balaji Plaza	
3	Project category	8(a) B2 Building Construction	
4	Type of institution	Private	
5	Project Proponent	Name	Mr Sudin Mahendra Shaha
		Regd Office address	Padmanabh Golden Valley, B Wing Flat No-1203, Dhayari
		Contact number	9867851056
		e-mail	golden valley159@gmail com
6	Consultant	Vaishali Tambat, Manusrushti 205, Neelkanth Tower CHS, Karnik Road, Near Shankar Mandir, Kalyan West 421301 Contact No 9867851056 NABET Accreditation Number & Validity NABET/EIA/2023/IA0068 valid up to 24th November, 2023	
7	Applied for	New Greenfield Project	
8	Details of previous EC	NA	

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9	Location of the project	S No 147 H No 9/2,10,11 /2,12,13 Village Dhayari, Taluka Haveli, District Pune, Maharashtra
10	Latitude and Longitude	Latitude 18°27'16 24"N Longitude 73°48'35 26"E
11	Total Plot Area (sq m)	11,498 29 sq mt
12	Deductions(m^2)	1866 24 sq mt
13	Net Plot area(m^2)	9,632 05 sq mt
14	Proposed FSI area (m^2)	9,156 08 sq mt
15	Proposed non-FSI area (m2)	11,354 35 sq mt
16	Proposed TBUA (m2)	20,510 43 Sq mt
17	TBUA (m2) approved by Planning Authority till date	Project has received IOD vide no O No Zone 2/3587 dated 13 09 2022
18	Ground coverage (m2) & %	1,567 6 sq mt (13 28 %)
19	Total Project Cost (Rs)	Rs 40 0 Cr
20	CER as per MoEF & CC circular dated 01/05/2018	Activity / Location / Cost (Rs) / Duration As per F No 22-65/2017-IA III dated 30 September 2020 Office Memorandum the OM dated 1st may 2018 is suppressed Hence we will go along with SEAC recommendations in our proposed EMP
21	Details of Building Configuration	

Sr No	Building Name & number	Number of floors	No of Flats/shops	Height of the building (Mtrs)	Status of Construction
1	Building - A	Gr + 4 Flrs	Flats 16, Shops 5	14 85	Not yet started
2	Building – B & C	Gr Park + Upper Park + 12 Flrs	Flats 116	39 0	OC received
3	Building - D	B + Gr Park + 3 Flrs	Flats 27	14 85	Not yet started
	Total		Flats 159, Shops 5		

22	Number of tenants	Flats 159 Nos Shops/offices 5 Nos				
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	73	Fresh Water	73	
		Recycled	49	Recycled	37	
		Flushing	37	Flushing	37	
		Gardening	12	Gardening	0	
		Total	122	Total	110	
		Waste water generation	100	Waste water generation	100	
24	Water Storage Capacity for Firefighting / UGT	1 UG Tank of 200 KLD				
25	Source of water	Pune Municipal Corporation (PMC)				
26	Rainwater Harvesting	Level of the Ground water table		i Pre Monsoon- 8 Mtr to 6 Mtr ii Post Monsoon- 5 Mtr to 6 Mtr		

	(RWH)	Size and no of RWH tank(s) and Quantity		2 RWH tanks of total 100 KLD capacity
		Quantity and size of recharge pits		1 5 m x 2 0 x 3 0 m
		Details of UGT tanks if any		NA
27	Sewage and Wastewater	Sewage generation in		100 KLD
		STP technology		Moving Bed Biofilm Reactor (MBBR) Technology
		Capacity of STP		1 STP's of capacity 110 KLD
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	45	Will be segregated and Handed over to Authorized recyclers
		Wet waste	30	Will be segregated and Handed over to Authorized recyclers
		Construction waste	• 7941 98 cum of excavated material • 753 cum of Top soil generated	Construction waste debris will be reused at the same site Partial Quantity of 753 cum top soil is already utilized for Garden development
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	116	Dry garbage will be disposed of through authorized contractors/ Local Body
		Wet waste	245	Wet garbage shall be treated in organic waste converter (OWC) on site and manure so obtained will be used in landscaping
		Hazardous waste	NA	NA
		Biomedical waste	NA	NA
		E-Waste	861 Kg/Year	E-waste will be handed over to Authorized recycler
		STP Sludge (dry)	9 kg/day	Dried sludge from STP to be mixed with wet waste and processed in OWC, this will be used as manure for gardening
30	Green Belt Development	Total RG area (m2)		1,133 18 Sq mt (10% of net plot and all on mother earth)
		Existing trees on plot		222 Nos
		Number of trees to be planted		0
		Number of trees to be cut		0
		Number of trees to be transplanted		0
31	Power requirement	Source of power supply		MSEDCL (Local Authority)
		During Construction Phase (Demand Load)		45 KW
		During Operation phase (Connected load)		1172 KW
		During Operation phase (Demand load)		598 KW
		Transformer		1 Nos of 630 KVA & 200 KVA

Member Secretary **Chairman**

<table>
<tr><td></td><td></td><td>DG set</td><td>1 DG Set of 200 KVA already provided for existing building for Common Light Uses and Firefighting</td></tr>
<tr><td></td><td></td><td>Fuel used</td><td>200 KVA 54 50 litrs/Hr</td></tr>
<tr><td>32</td><td>Details of Energy saving</td><td colspan="2">Saving 7 41 %
EPI Ratio 0 94</td></tr>
<tr><td>33</td><td>Environmental Management plan budget during Construction phase</td><td colspan="2">
<table>
<tr><th>Sr No</th><th>Attributes</th><th>Parameter</th><th>Total Cost per annum (Rs In Lacs)</th></tr>
<tr><td>1</td><td>Air</td><td>Water for Dust Suppression, Air & Noise Monitoring</td><td>4 78</td></tr>
<tr><td>2</td><td>Water</td><td>Water monitoring/ wastewater monitoring</td><td>2 20</td></tr>
<tr><td>3</td><td>Land</td><td>Site Sanitation- Mobile toilets + Portable STP</td><td>0 5</td></tr>
<tr><td>4</td><td>BIOLOGICAL ENVIRONMENT</td><td>Top soil preservation cost, Cost of transplantation of trees</td><td>0 52</td></tr>
<tr><td>5</td><td>SOCIO-ECONOMIC ENVIRONMENT</td><td>Disinfection- Pest Control, First Aid Facilities, Health Check Up, Personal Protective Equipment, CFL Lamp for hutment</td><td>8 93</td></tr>
<tr><td colspan="3">TOTAL</td><td>16 94</td></tr>
</table>
</td></tr>
<tr><td>34</td><td>Environmental Management plan Budget during Operation phase</td><td colspan="2">
<table>
<tr><th>Sr No</th><th>Component</th><th>Description</th><th>Capital cost Rs (Lakhs)</th><th>O and M cost (Rs In Lakhs/year)</th></tr>
<tr><td>1</td><td>Sewage Treatment Plant</td><td>1 Sewage Treatment Plant of 110 KLD MBBR</td><td>43 72</td><td>7 86</td></tr>
<tr><td>2</td><td>Rain Water Harvesting</td><td>2 RWH Tank of 50 KLD Each (total Capacity 100 KLD)</td><td>21 4</td><td>2</td></tr>
<tr><td>3</td><td>Solid Waste Management</td><td>1 Organic waste convertor Machine and storage and Segregation of waste</td><td>11 8</td><td>3 0</td></tr>
<tr><td>4</td><td>Green Belt Development</td><td>Plantation of Tree and development of RG area</td><td>16 69</td><td>8 82</td></tr>
<tr><td>5</td><td>Low Flow Fixtures</td><td>Low Flush Toilets and low-flow faucet</td><td>41 0</td><td>0 82</td></tr>
<tr><td>6</td><td>Solar Energy</td><td>Solar PV Panels</td><td>44 0</td><td>0 8</td></tr>
<tr><td>7</td><td>Environmental Monitoring</td><td>EMP costing</td><td>MoEF accredited lab will be hired</td><td>1 4</td></tr>
<tr><td></td><td colspan="2">TOTAL</td><td>178 6</td><td>24 7</td></tr>
</table>
</td></tr>
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		7	DMP Cost	6 15	1 85
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area parking (m2)
		4-Wheeler	158	159	4100 5 Sq m
		2-Wheeler	355	590	
		Cycle	116	116	
		Elect Socket For EV Charger	2W- 180 4W- 48		
36	Details of Court cases / litigations w r t the project and project location if any	Yes Civil Suit No 712/2015 Already disposed off vide order dated 5 3 2016 Civil application No 55/2017 Civil Suit No 1044/2015 Spl Civil Suit No 1582 of 2015 Civil Suit No 865/2018 Civil Suit No 809/2019			

Deliberations

The Committee noted that the project is "Padmanabh Golden Valley" Proposed Residential & Commercial Project at S No 147 H No 9/2,10,11 /2,12,13 Village Dhayari, Taluka Haveli, District Pune, with building configuration

Building - A Gr + 4 Flrs Ht 14 85 m Flats 16 & Shops 5

Building – B & C Gr Park + Upper Park + 12 Flrs Ht 34 20 m Flats 116

Building – D B + Gr Park + 3 Flrs Ht 14 85 m Flats 27

Brief chronology of the project is as below

Sr	Details	Plot Area	Net Plot Area (after deduction)	FSI+ TDR Permissible	Maximum Total Construction	Proposed FSI + Non FSI	Remark
1	Sr No 147/9/2,10,11 / 2, 12,13 Village Dhayri, CC-3804-12 (New Sanction) dated 11 3 2013	11498 29	5105 09	1	16,399 15	16,399 15	Approval of new plan Amalgamation of property, totally area of plot 11498 29 sq m was approved by considering building A, B, C, & D No construction started at site
2	Sr No 147/9/2,10,11 / 2 ,12,13 Village Dhayri, CC-1572-15	11498 29	7558 98	1 6	19,350 66	9,992 86	Ar Prakash kanekar was replaced by Ar Pankaj Sanghvi by the Developer 1) Proposal consited of 1

	(Revised Layout) dated 21 08 2015						Building Viz Building B & C No construction started at site
3	Sr No 147/9/2,10,11 / 2, 12,13 Village Dhayri, CC-1572-15 (Revised building Plan) dated 21 08 2015	11498 29	7558 98	1 6	19,350 66	9,992 86	as same above
4	Sr No 147/9/2,10,11 / 2, 12, 13 Village Dhayri, CC-2610-16 (Revised Layout) dated 18 11 2016	11498 29	7834 89	1 6	21185 52	19948 53	Revised layout consisted of 3 Building Viz Bldg A- G+ 5 fl , B+C - G+U G+ 12 fl & D+E - L G+G U G+ 12 floors, in spite of fact that the potential of plot was more than 20,000 sq m The side margin left in the approval of layout & Building Plan were as per the rule prevailing in the year 2016, which did not allow the height of the building to be above G+ U G + 12 flrs My Client did not wish to have construction area of more than 20,000 sq m Since a) There were legal complication being raised by the owner of land b) The owner of the Land Continuously kept on writing letters of objection for approval of plan to P M C C) The Owner insisted on the P M C that as per agreement signed between him & developers had lapsed & hence no further plan should be approved on the property Fearing

							legal & other complication that could have arisen by virtue of continuing construction further than what was approved, My client decided to complete only Bldg B&C which was G + UG + 12 flrs & refrained from commencing any kind of development & construction work for bldg A, D& E, Where by the total construction area of B & C was 5476 83 (F S I) + 5707 61 (Non F S I) = 11,184 44 sq m & procured the completion certificate for the same
5	Sr No 147/9/2,10,11 / 2 ,12,13 Village Dhayri , CC-2610-16 (Revised building Plan) dated 18 11 2016	11498 29	7834 8 9	1 6	21185 52	13745 09	Observation as per above
6	Sr No 147/9/2,10,11 / 2 ,12,13 Village Dhayri , CC-3887-16 (Revised building Plan) dated 31 03 2017	11498 29	7834 8 9	2 7 5	35432	16442 51	Potential could not be consume as only B+C under construction side margin left did not permit additional floor also footings were not design of the same Hence only G+ UG + 12 flrs Were constructed and completed The said construction area for above mention building was 5476 83 (F S I) + 5707 61 (Non F S I) = 11,184 44 sq m
7	Sr No 147/9/2,10,11 / 2 , 12,13 Village Dhayri	(Revalidation)					

Member Secretary **Chairman**

	, CC-0590-19 (Revalidation) dated 17 06 2019						
8	Sr No 147/9/2,10,11 / 2 ,12,13 Village Dhayri , CC-3703-21 (Revised Layout) dated 23 02 2022	11498 29	9632 0 5	3 0 0	55095 32	36125 08	Plan revised as per new UDCPR
9	Sr No 147/9/2,10,11 / 2, 12,13 Village Dhayri, CC-0551-22 (Revised Layout) Dated 01 06 2022	11498 29	9632 0 5	3 0 0	55095 32	32332 15	Plan revised as per new UDCPR
10	Sr No 147/9/2, 10, 11/2, 12, 13 Village Dhayri, ZONE2 /3587 (I O D) dated 13 09 2022	11498 29	9632 0 5	3 0 0	55095 32	20510 40	Parking could not be accommodated as per the prospective purchaser's requirement, Hence the dwelling units were substantially reduced in total FSI

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a) B2

During discussion following points emerged

1 The Committee noted that a suit for declaration and injunction has been filed by the land owners against the developer M/s Om Balaji Plaza and Others Thereby, the developers filed application under section 8 of the Arbitration and Conciliation Act, 1996, exhibit 38 The Hon'ble Court has directed the parties to take appropriate steps for appointment of the Arbitrator as per provisions of the aforementioned Act Accordingly, M/s Om Balaji Plaza has appointed the Arbitrators, however, they have refused to work as informed by the PP **PP is directed to inform the same to**

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Hon'ble Court for further directions Also, PP to submit indemnity bond indemnifying SEAC-3 and Environment and Climate Change Dept, GoM

2 PP mentioned that there is no stay on carrying out the project construction activities from any Judicial or Planning authority PP to submit Architect's certificate / undertaking to this effect

3 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021

4 PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Decision -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points

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19	**SIA/MH/INFRA2/406607/2022**	**Proposed Construction of Medical College at Chincholi Village, Jalgaon**

Decision -

PP requested to withdraw the application Committee noted and accepted the same, hence application is forwarded to SEIAA with the recommendation that PP may be allowed to withdraw the project

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20	**SIA/MH/MIS/298699/2023**	**Expansion in proposed residential development on Sr no 152/4 + 5A + 9B/1 at Phursungi, Taluka-Haveli, District-Pune by Majestique Associates**

Representative of PP was present during the meeting along with environmental consultant M/s Mahabal Enviro Engineers P L

It is noted that, the PP has submitted the application for corrigendum in existing Environmental Clearance for proposed residential and commercial building construction project with total plot area of 21,433 m2, FSI area of 36,673 88 m2, Non FSI area of 29,021 13 m2 and total BUA of 65,695 01 m2

Brief information of the proposal is as below

Member Secretary **Chairman**

1	Proposal Number	SIA/MH/MIS/298699/2023	
2	Name of Project	Proposed Expansion in Residential project at S No 152/4 + 5B + 9B/1 at Phursungi, Taluka-Haveli, and District-Pune	
3	Project category	8(a) B2 Building and Construction project	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr Sanjay Mehta
		Regd Office address	9th Floor, Opp Apsara Talkies, Near 7 loves Chowk, Gultekadi, Pune - 411037
		Contact number	7720011970
		E-mail	shrianka kardile@majestique co in
6	Consultant	-	
7	Applied for	Correction in EC	
8	Details of previous EC	EC Identification No - EC23B038MH111669 Dated 03 03 2023	
9	Location of the project	S No S No 152/4 + 5B + 9B/1 at Phursungi, Taluka-Haveli, and District-Pune	
10	Latitude and Longitude	Latitude 18°28'12 19"N Longitude 73°58'19 76"E	
11	Total Plot Area (m^2)	21,433 00	
12	Deductions (m^2)	3,786 15	
13	Net Plot area (m^2)	17,646 85	
14	Proposed FSI area (m^2)	36,673 88	
15	Proposed non-FSI area (m2)	29,021 13	
16	Proposed TBUA (m^2)	65,695 01	
17	TBUA (m2) approved by Planning Authority till date	65,695 01	
18	Ground coverage (m^2) & %	4502 19 m^2, 25 51 %	
19	Total Project Cost (Rs)	123 Cr	

Member Secretary **Chairman**

20	CER as per MoEF & CC circular dated 01/05/2018	**Activity**	**Location**	**Cost (Rs)**	**Duration**
		Proposed to install approx 40 solar street lights with Poles As proposed M/S Majestique Associate will install Solar street lights on both side of the road with minimum 10 meter distance between two poles	In and around Solapur Mumbai Bypass road, (from Shri Gayatri Textile Market to Kamathi Talim) Phursungi, Pune which is around 3 5 km long	40,00,000	2021-2023
		Proposed to provide / install approximately 52 recharge pits of 1 5 X 1 5 meter pit, 60-70 meter bore hole with Oil and grease trap in storm water line As proposed, M/S Majestique Associate will provide recharge pits after preparing proper plan including all studies and surveys	Along the Solapur Mumbai Bypass road, (from Shri Gayatri Textile Market to Kamathi Talim) Phursungi, Pune which is around 3 5 km long	52,25,000	2023-2025

	Details of Building Configuration <Please use following legends Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	Remark
21	Building A	L P + U P + 12	36 00	Building A	L P + U P + 12	36 00	No Change
	Building B	L P + U P + 12	36 00	Building B	L P + U P + 12	36 00	No Change
	Building C	L P + U P + 12	37 50	Building C	B+L P + U P + 12	37 50	Typo error of Basement
	Building D	B+L P + U P + 12	37 50	Building D	B+L P + U P + 12	37 50	No Change
	Building E	B+L P + U P + 12	37 50	Building E	B+L P + U P + 12	37 50	No Change
	Club House	G + 1	7 20	Club House	G + 1	7 20	No Change
22	Total number of tenements						
	No of Population		3051 Nos				

		Dry Season (CMD)		Wet Season (CMD)	
23	Water Budget	Fresh Water	280	Fresh Water	280
		Recycled Water Flushing	137	Recycled Water Flushing	137

Member Secretary **Chairman**

		Recycled Water Gardening	17	Recycled Water Gardening	00
		Swimming Pool	01	Swimming Pool	01
		Total	435	Total	417
		Excess Treated water	222	Excess Treated water	239
24	Water Storage Capacity for Firefighting / UGT	450 CMD			
25	Source of water	Pune Municipal Corporation (PMC)			
26	Rainwater Harvesting (RWH)	Level of the Ground water table		**Pre Monsoon – 15 00 m to 21 00 m BGL Post Monsoon – 9 m to 12 00 m BGL**	
		Size and no of RWH tank(s) and Quantity		Not Applicable	
		Quantity and size of recharge pits		6 Nos (3 for roof top & 3 for surface run off) **2 50 m X 2 00 m X 2 00 m Bore Well – dia – 200 mm depth 10 mt**	
		Details of UGT tanks if any		NA	
27	Sewage and Wastewater	Sewage generation in CMD		376	
		STP technology		MBBR	
		Capacity of STP (CMD)		380	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	08	Will be handed over to Authorized vendor	
		Wet waste	12	Will be handed over to Authorized vendor	
		Construction waste	The construction waste generated during construction shall be segregated, reused on site and surplus shall be led to scrap dealers for recycling		
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	667	Will be handed over to SWaCH	
		Wet waste	1001	Will be operated in OWC	
		Hazardous waste	NA	NA	

		Biomedical waste	NA	NA
		E-Waste	4 6	Will be handed over to authorized vendor
		STP Sludge (dry)	27 65	Will be operated in OWC
30	Green Belt Development	Total RG area (m^2)		2076 10
		Existing trees on plot		00
		Number of trees to be planted		260
		Number of trees to be cut		00
		Number of trees to be transplanted		00
31	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		30 kW, DG set - 125 kVA
		During Operation phase (Connected load)		2,418 33 kW
		During Operation phase (Demand load)		1422 54 kVA
		Transformer		3 X 630 kVA
		DG set		200 KVA
		Fuel used		HSD
32	Details of Energy saving	Saving through energy saving - 12 59%		

33	Environmental Management plan budget during Construction phase	**Type**	**Details**		**Cost in Rs**
		Air Environment	Erosion control – dust suppression measures, barricading and top soil preservation		21,16,352
		Land	Labour Camp toilets & sanitation		4,80,000
		Health and Safety	Labour Safety Equipment's and training		4,00,000
		Facility	Disinfection and Health Check-ups		51,000
		Environment Management	Environmental Monitoring cell		1,70,000
		Environment	Environmental Monitoring		3,26,500
		CER	-		92,25,000
34	Environmental Management plan Budget during	**Component**	**Details**	**Capital In RS**	**O&M (Rs /Y)**
		Sewage treatment	380 MBBR	6100000	1732000
		Solid Waste	OWC	20,75,000	05,28,630

Member Secretary **Chairman**

	Operation phase	RWH	Recharge Pits	9,00,000	60,000
		Green belt development	Development & maintenance of green area	15,03,299	1,03,305
		Energy saving	Solar Panel + Solar Hot Water	1,06,43,200	10,64,320
		Environmental Monitoring	-		1,85,600
		Biomedical Waste Management	-	100000	-

35	Traffic Management	**Type**	**Required as per DCR**	**Actual Provided**	**Area per parking (m^2)**
		4-Wheeler	271	377	12 5
		2-Wheeler	837	1350	2
		Bicycles	1051	1051	2
36	Details of Court cases / litigations w r t the project and project location if any			NA	

Deliberations

The Committee noted that the said project is Expansion in proposed residential development on Sr no 152/4 + 5A + 9B/1 at Phursungi, Taluka-Haveli, District-Pune The previous EC was granted vide no EC23B038MH111669 on 03 03 2023 The PP has applied for following corrigendum in the aforementioned EC

Details of Configurations					
Sr	**Building**	**Existing Configuration**	**Proposed Configuration**	**Final configuration after Corrigendum**	**Remarks if Any**
1	Building E	B+L P+U P+12	-	B+L P+U P+12	No change
2	Building A	L P+U P+12	-	L P+U P+12	No change
3	Building C	L P+U P+12	B+L P+U P+12	B+L P+U P+12	Change in configuration
4	Building B	L P+U P+12	-	L P+U P+12	No change
5	Club House	G+1	-	G+1	No change
6	Building D	B+L P+U P+12	-	B+L P+U P+12	No Change

PP informed that there is no change in total build up area, FSI and non-FSI components

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a) B2

During discussion following points emerged

1 PP to submit Architect's certificate that there is no change in the FSI, non-FSI and total built up area

2 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021

3 PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

4 A request may be made to planning authority for widening approach road since the project is of public health importance

Decision -

After deliberation, Committee decided to recommend the proposal for aforementioned corrigendum in Environmental Clearance to SEIAA, subject to compliance of above points

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21	**SIA/MH/MIS/298597/2023**	**Proposed Residential and Commercial Project at S No 45/1, 45/2, Village Bavdhan Khurd, Tal Mulshi, Dist Pune**

Representative of PP was present during the meeting along with environmental consultant M/s Sneha Hi-tech Products

It is noted that, the PP has submitted the application for corrigendum in Environmental Clearance for proposed residential and commercial building construction project with total plot area of 38500 m2, FSI area of 142591 31 m2, Non FSI area of 86053 60 m2 and total BUA of 228644 91 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/MIS/298597/2023

Member Secretary **Chairman**

2	Name of Project	Proposed Residential and Commercial Development project located at S No 45/1, 45/2, Village Bavdhan Khurd, Tal Mulshi, Dist Pune By VMC Landmark Realty LLP			
3	Project category	8(b) Townships and Area Development projects			
4	Type of Institution	LLP			
5	Project Proponent	Name	Mr Sumit Tayal		
		Regd Office address	B-38, Ashwini Society, Pune – Mumbai Road, Shivajinagar, Pune 411 005		
		Contact number	9881441991		
		e-mail	sumit@theuniquespaces com		
6	Consultant	SNEHA HI-TECH PRODUCTS, BANGALORE			
7	Applied for	Greenfield			
8	Details of previous EC	Not Applicable			
9	Location of the project	S No 45/1, 45/2, Village-Bavdhan Khurd, Tal Mulshi, Dist Pune			
10	Latitude and Longitude	18°30'17 38"N 73°45'47 81"E			
11	Total Plot Area (m2)	38500			
12	Deductions (m2)	22975 47			
13	Net Plot area(m2)	26571 53			
14	Proposed FSI area (m2)	142591 31			
15	Proposed non-FSI area (m2)	86053 60			
16	Proposed TBUA (m2)	228644 91			
17	TBUA(m2) approved by Planning Authority till date	-			
18	Ground coverage (m2) &%	13511 42 sqm 51%			
19	Total Project Cost (Rs)	Rs 323 Cr			
20	CER as per MoEF& CC circular dated 01/05/2018	Activity	Location	Cost (Rs)	Duration
		NA			
21	Details of Building Configuration Please use following legends Floor=F, Parking=Pk,				Reason for Modification/

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Member Secretary Chairman

	Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>						Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	-	-	-	Bldg A	B2+B1+LG2+LG1+HG+M+21	69 90	-
	-	-	-	Bldg B	B2+B1+LG2+LG1+HG+M+21	69 90	
	-	-	-	Bldg C	B2+B1+LG2+LG1+HG+M+21	69 90	
	-	-	-	Bldg D	B2+B1+LG2+LG1+HG+M+21	69 90	
	-	-	-	Bldg E	B2+B1+LG2+LG1+HG+M+21	69 90	
	-	-	-	Bldg F	B2+B1+LG2+LG1+HG+M+21	69 90	
	-	-	-	Bldg G	B2+B1+LG2+LG1+HG+M+21	69 90	
	-	-	-	Bldg H1	S+6	20 30	
	-	-	-	Bldg H2	S+6	20 30	
	-	-	-	Bldg H3	S+7	23 20	
	-	-	-	Bldg I	B2+B1+LG2+LG1+HG+M+19	69 18	
22	Total number of tenements			Total Tenements Residents 1199 Tenements Commercial 57 Shops & 171 Offices			
23	Water Budget			Dry Season (CMD)		Wet Season (CMD)	
				Fresh Water	611	Fresh Water	611
				Recycled (Gardening)	8	Recycled (Gardening)	0
				Swimming Pool	-	Swimming Pool	-
				Club House	-	Club House	-
				Flushing Recycled	361	Flushing Recycled	361
				Total	980	Total	972
				Wastewater generation	785	Wastewater generation	785
24	Water Storage			Residential + Commercial			

Member Secretary **Chairman**

	Capacity for Firefighting/UGT	UGT Capacity -1218 CMD Domestic UG tank Capacity 918CMD Fire UG tank Capacity 300 CMD		
25	Source of water	Local approval body -PMC		
26	Rainwater Harvesting (RWH)	Level of the Ground water table	Pre Monsoon 10 0 Mtr to 12 0 Post Monsoon 8 0 Mtr to 10 0 Mtr	
		Size and no of RWH tank(s)and Quantity	-	
		Quantity and size of recharge pits	15 Nos of Recharge Pits out of that 7 Nos is surface recharge pits and 8 Nos is rooftop recharge pits Size 1 5 m x 1 5 m x 3m	
		Details of UGT tanks If any		
27	Sewage and Wastewater	Sewage generation in CMD	785	
		STP technology	MBBR	
		Capacity of STP (CMD)	4 nos of (STP)- 360 KLD,300 KLD, 50 KLD and 85 KLD	
28	Solid Waste Managementduring Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	18 kg/day	Total - 45 kgs/day - Composting method
		Wet waste	27 kg/day	
		Construction waste	Disposal of the construction waste debris	Excavated earth material will be used for filling of plinth area top soil for landscaping
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	1659	Send to recycler dealer/authorized vendor
		Wet waste	2105	Through Organic Waste Converter (OWC)
		Hazardous waste	-	-
		Biomedical waste	-	-
		E-Waste	16 9	Handed over to authorized recycler for further handling &disposal purpose
		STP Sludge (dry)	120	To be used as manure for Gardening purpose
30	Green Belt Development	Total RG area (m^2)		2215 27 Sqm
		Existing trees on plot		428 Nos

Member Secretary **Chairman**

		Number of trees to be planted			0
		Number of trees to be cut			0
		Number of trees to be transplanted			124 Nos
31	Power requirement	Source of power supply			MSEDCL
		During Construction Phase (Demand Load)			18 kw
		During Operation phase (Connected load)			10495 38 kW
		During Operation phase (Demand load)			4933 44 KW
		Transformer			8 Nos Of 630 kVA
		DG set			1 x 320 kVA, 1 x 250 kVA, 1 x 100 kVA, 1 x 82 5 kVA
		Fuel used			HSD
32	Details of Energy saving	• Auto Timer control for external & Common lighting • Use of CFL / LED lamps in all public/ common areas • Solar powered water heating • Electronic V3F Drives for Elevators • Solar PV Panel power for common area lighting			
33	Environmental Management plan budget during Construction phase	Type	Details		Total Cost per Annum (Lakh)
		Capital Cost	Air & Noise and Water, Land Biological and Socio Economic		28
		O&M	Air & Noise and Water, Land		10
34	Environmental Managementplan Budget during Operation phase	Component	Details	Capital (Rs) in Lakh	O&M (Rs Lakh/yr)
		Storm Water	--	--	--
		Sewage treatment	STP plant	220	48 6
		Water Treatment			
		RWH	RWH Pits and network	30	1 20
		Swimming Pool	19 50M X 6 50M	63 00	7 50
		Solid Waste	OWC	40 5	11 34
		Hazardous waste	NA	-	-
		e-waste	Authorized	-	

Member Secretary **Chairman**

			vendor		
		Green belt development	Plantation	220 00	22 00
		Energy saving	Solar and LED	177 40	8 87
		Environmental Monitoring	Through laboratory	-	6 64
		Disaster Management		71 48	1 42

35	Traffic Management	Type	Required as per DCR no	Actual Provided Nos	Area per parking (m^2)
		4-Wheeler	1179	1179	As per Standard DCR
		2-Wheeler	3969	3969	As per Standard DCR
36	DetailsofCourtcases/litigationsw r t theprojectandprojectlocationif any				NA

Deliberations

The Committee noted that the said project is Residential and Commercial Development project located at S No 45/1, 45/2, Village Bavdhan Khurd, Tal Mulshi, Dist Pune

PP has applied for corrigendum in EC Letter granted vide EC Identification No - EC23B039MH188100 File No - SIA/MH/MIS/71722/2022 issued dated on 23/02/2023 PP informed that in EC Letter the Area of Total BUA are not mention as per received IOD, hence applied for corrigendum for correction in Total BUA as per received IOD (Plan approval No Zone-3/5285, Dated 02 12 2022) The corrigendum sought is tabulated below

Sr	Item	Area mentioned in EC granted on 23 02 2023	Corrigendum in area Sought	Remarks
1	Total Built Up Area	219338 11 m2	228644 91 m2	As per plan approval No Zone-3/5285 dated 2 12 22

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a) B2

During discussion following points emerged

1 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021

2 PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Decision -

After deliberation, Committee decided to recommend the proposal for aforementioned corrigendum in Environmental Clearance to SEIAA, subject to compliance of above points

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22	SIA/MH/INFRA2/421638/2023	Proposed Residential cum Commercial project Raheja Woods at Plot A of TPS 1, S No 222/1, Kalyani Nagar, Yerawada, Pune

Representative of PP was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products

It is noted that, the PP has submitted the application for grant of terms of reference under violation category for project with total plot area of 34,862 00 m2, FSI area of 53,530 18 m2, Non FSI area of 44,424 13 m2 and total BUA of 97,954 31 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/421638/2023	
2	Name of Project	Proposed Residential & Commercial project – Raheja Woods at Plot A of TPS 1, S No 222/1, Kalyani Nagar, Yerawada, Pune by K Raheja Pvt Ltd	
3	Project category	8 (a), B2 (Violation category)	
4	Type of Institution	Private	
5	Project Proponent	Name	K Raheja Pvt Ltd
		Regd Office address	Raheja Tower, Plot C 30, G Block, Bandra Kurla Complex, Mumbai
		Contact number	022 26564000
		e-mail	Krahejawoods123@gmail com
6	Consultant	Sneha Hi-Tech Products NABET Accredited	

Member Secretary **Chairman**

		Certificate No NABET/EIA/2124/RA0235 dated 05 04 2022 valid till 15 02 2024					
7	Applied for	Environmental Clearance under violation category					
8	Details of previous EC	NA, it is a fresh project					
9	Location of the project	TPS 1, S No 222/1, Kalyani Nagar, Yerawada, Pune					
10	Latitude and Longitude	Latitude 18°32'44 51"N, Longitude 73°53'52 33"E					
11	Total Plot Area (m2)	34,862 00					
12	Deductions (m2)	2,548 26					
13	Net Plot area (m2)	32,313 74					
14	Proposed FSI area (m2)	53,530 18					
15	Proposed non-FSI area (m2)	44,424 13					
16	Proposed TBUA (m2)	97,954 31					
17	TBUA (m2) approved by Planning Authority till date	In process					
18	Ground coverage (m2) & %	8658 796 sq m (26 79 %)					
19	Total Project Cost (Rs)	Rs 128 92 Cr					
20	CER as per MoEF & CC circular dated 01/05/2018	NA, per Memorandum 22-65/2017-IA-III dated 25th February 2021					
21	Det ails of Building Configuration <Please use following legends Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modificatio n /Change
	Previous EC / Existing Building			Proposed Configuration			
	Building name	Configuration	Height (m)	Building name	Configuration	Height (m)	
	-	-	-	Building 1 (Wing A & B)	P + 7 Floor	23 75	-
	-	-	-	Building 2 (Wing A & B)	P + 7 Floor	23 75	-
	-	-	-	Building 3	P + 11 Floor	35 95	-
	-	-	-	Building 4	P + 6 Floor	27 5	-
	-	-	-	Building 5	2B + Gr + P + 18 Floor	63 60	-
	-	-	-	Building 6 (Wing A & B)	P + 10 Floor	32 75	
	-	-	-	Building 7	Gr + 2P + 6 Floor	35 62	
	-	-	-	Building 8	LG + UG + P + 5 floor	28 05	
23	Total number of tenements			Residential 282 nos Offices 23,965 sq m			

Member Secretary **Chairman**

		Users 5458 nos			
24	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232 KLD	Fresh Water	232 KLD
		Recycled (Flushing)	146 KLD	Recycled (Flushing)	146 KLD
		Recycled (Gardening)	5 KLD	Recycled (Gardening)	0 KLD
		Swimming Pool	4 5 KL	Swimming Pool	4 5 KL
		Total	383 KLD	Total	378 KLD
		Waste water generation	331 KLD	Waste water generation	331 KLD
25	Water Storage Capacity for Firefighting / UGT (m3)	Domestic tank		431 cum	
		Fire tank		450 cum	
		Flushing tank		125 cum	
26	Source of water	PMC/treated water			
27	Rainwater Harvesting (RWH)	Level of the Ground water table		Pre-Monsoon- 7m, Post Monsoon- 5m	
		Size and no of RWH tank(s) and Quantity		Nil	
		Quantity and size of recharge pits		6 nos	
		Details of UGT tanks if any		--	
28	Sew age and Wastewater	Sewage generation in CMD		331 KLD	
		STP technology		MBBR	
		Capacity of STP (CMD)		Proposed 40 KLD Existing 60 KLD, 70 KLD & 35 KLD	
29	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	8 75		
		Wet waste	3 75		
		Total waste	12 5	Utilized on site at maximum extent Rest handed over to local body	

Member Secretary **Chairman**

30	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	918 kg/day	Handed over to Authorized Agency
		Wet waste	612 kg/day	Treated in OWC
		Hazardous waste	Negligible	
		Biomedical waste	biomedical waste like Mask, Gloves, Face shields etc (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management
		E-Waste	7 6 kg/day	Shall be handed over to Authorized recycler for further handling & disposal purpose
		STP Sludge (dry)	36 kg/day	Used as manure for gardening
31	Green Belt Development	Total RG area (m2)		3,486 20 sq m
		Existing trees on plot		310 nos
		Number of trees to be planted		103 nos
		Number of trees to be cut		0 nos
		Number of trees to be transplanted		7 nos transplant & 7 relocate
32	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		160 kVA
		During Operation phase (Connected load)		7140 kW
		During Operation phase (Demand load)		4595 kW
		Transformer		6 X 1500 kVA, 2 X 630 kVA
		DG set		3 X 1010, 3 X 750, 250, 350, 2 X 30 & 2 X 50 KVA
		Fuel used		HSD
33	Details of Energy saving	Total energy savings 27%		
34	Environmental Management plan budget during Construction	Type	Details	Cost (Rs In Lakh)

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	phase	Capital	Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets & Debris Management		0 78
		O&M	Water for Dust Suppression		0 14
			Site Sanitation, Disinfection & Safety		3 02
			Environmental Monitoring		2 0
			Health Check up		0 72
			Environment Management Cell		8 4
			Total		14 28
35	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs In Lakh)	O&M (Rs In lakh/Y)
		Sewage treatment	STP Operation and its maintenance	12 00	1 00
		RWH & Storm water	Recharging existing ground water table, SWD - Connection to external line	7 00	0 6
		Solid Waste	Collection Segregation and management of MSW	8 00	1 60
		Hazardous waste	NA	-	-
		E-waste	Collection Segregation and hand over to authorized vendors	Included in Solid waste	
		Green belt development	Plantation of new trees and maintenance of existing trees	9 25	0 46
		Energy saving	Energy saving measures	620 19	16 04

Member Secretary **Chairman**

		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	--	3 00
		Environment Management Cell	--	-	6 48
		Disaster Management	Emergency preparedness plan to develop and implement on site	101 45	25
		Total		757 89	53 58
36	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		4-Wheeler	576	576	25 - 32
		2-Wheeler	1764	1764	
37	Details of Court cases/litigations w r t the project and project location if any	No			

Deliberations

The Committee noted that the the proposed Residential cum commercial project is situated at Yerwada, Pune under the jurisdiction of Pune Municipal Corporation (PMC) The PP has suo moto applied the project for EC under violation category

The project has a total 8 nos of buildings out of which 5 are residential & 3 are commercial (IT) & a clubhouse Construction of 4 residential buildings, 3 commercial (IT) buildings & a clubhouse is completed & occupied on site 1 residential building is proposed to be constructed Total constructed area on site is 87,570 50 sq m (FSI area 44,571 49 sq m & Non FSI area 42,999 01 sq m)

SEAC-3 appraised the proposal as per Circular issued by SEIAA vide dated 22 08 2022 The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined

NOTARY ADVBHUSHINI V BRAWSAP Nashik District Maharashtra REG.No 15951/2019 Valid upto 15/10/2... GOVERNMENT OF

Member Secretary **Chairman**

After detailed deliberations on the proposal committee confirmed the case to be of violation of the EIA Notification, 2006 and as per Office Memorandum- F No 22-21/2020-IA III dated 07 07 2021 issued by the Ministry of Environment, Forest & Climate Change, decided to issuing following Term of Reference for undertaking EIA and preparation of Environment Management Plan (EMP)

Terms of Reference for EIA and preparation of Environment Management Plan (EMP) for Violation Cases

The following Terms of Reference (TOR) for violation cases shall be read along with Ministry of Environment Forest and Climate Change orders no F No 22-21/2020-IA III Dated 7th July 2021 and F No 22-21/2020-IA III (E 138949) dated 28th January 2022 and Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018

The following TOR are drafted with reference to Ministry of Environment Forest and Climate Change impact assessment division TORs for Violation Case a) For Construction Sector vide Notification S O 804 (E) dated 14th March 2017 in the matter of IA/HR/NCP/63612/2017 and b) For Mining Sector dated 12th November 2018 in the proposal No IA/MH/MIN/68113/2017

A		Project Description
A	1	Project description, its importance and benefits
A	2	Project site details (location, topo-sheet of the study area of 10 Km, Coordinates, google map, layout map, land use, geological features and geo-hydrological status of the study area, drainage) hydro geological survey report with graphs & data
A	3	Land use as per the approved Master Plan of the area, Permission/approvals required from the land owning agencies, Planning / Development Authorities, Local Body, Water supply & Sewerage Board, etc
A	4	Land acquisition status, R & R details
A	5	Forest and Wildlife and eco-sensitive zones, if any in the study area of 10 km Any sensitive areas in impact zone such as archaeological structures, reserved forest, noise sensitive zones etc Clearances required under the Forest (Conservation) Act, 1980, the Wildlife (Protection) Act, 1972 and/or the Environment (Protection) Act, 1986
A	6	High Tension lines or Hazard lines if any on the plot
A	7	Plan showing HFL/CRZ lines
A	8	Permissions granted by State Government in tabular and chronological form Comparative statement of components approved and components constructed including its configuration as per earlier EC (if applicable) and proposed development
A	9	PP to submit the detailed master plan indicating already completed construction and proposed construction PP to submit the certificate from registered architect for completed work, built up area and configuration

Member Secretary **Chairman**

A	10	Project cost shall be based on government notified stamp duty ready reckoner at time of application including cost of land and construction including civil, MEP works, environment services, site/land development, horticulture/landscape works etc complete
B	**Base Line Data**	
B	1	Baseline environmental study for ambient air (PM_{10}, $PM_{2.5}$, SO_2, NO_x & CO),water (both surface and ground), noise and soil for one month (except monsoon period) as per MoEF&CC/CPCB guidelines at minimum 5 locations in the study area of 10 km, The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory duly notified under the Environment (Protection) Act,1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
B	2	Detail on flora and fauna and socio-economic aspects in the study area Details of tree cutting, tree transplantation and survival report of existing trees including conformity to prevailing Tree Act
B	3	Likely impact of the project on the environmental parameters (ambient air surface and ground water, land, flora and fauna and socio-economic, etc)
B	4	Source of water for different identified purposes with the permissions required from the concerned authorities, both for surface water and the ground water (by CGWA) as the case may be, Rain water harvesting, etc
B	5	Socio-economic infrastructure details including public transport arrangements on the site, PP to mention details of socio-economic in EIA
B	6	PP to submit contour map with slopes, drainage pattern of the site and surrounding area Layout showing natural water courses on site, total runoff calculation before and after development
B	7	PP to submit details of existing trees, proposed to be cut, proposed to be transplanted along with tree survival report conforming to prevailing Tree Act
B	8	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated
B	9	Proximity to Areas declared as 'Critically Polluted' should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB should be secured and furnished to the effect that the proposed Activities could be considered
B	10	Similarly, for Coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL HTL, CRZ area, location of the mine lease w r t CRZ, coastal features such as mangroves, if any, should be furnished (Note The Projects falling under CRZ would also need to obtain Approval of the concerned Coastal Zone Management Authority)

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B	**11**	The water requirement for the Project, its availability and source should be furnished A detailed water balance should also be provided Fresh water requirement for the Project should be indicated
B	**12**	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
B	**13**	Description of water conservation measures proposed to be adopted in the Project should be given Details of rainwater harvesting proposed in the Project, if any, should be provided
B	**14**	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
B	**15**	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater Necessary data and documentation in this regard may be provided In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
B	**16**	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be examined
B	**17**	Information on site elevation, working depth, groundwater table etc should be provided both in AMSL and BGL A schematic diagram may also be provided for the same
C	**Traffic Impact Study**	
C	**1**	Traffic Management Plan for the development – Internal circulation indicating road width and turning radius Cross section of roads at four places showing clear road width, distance left from building line, spaces left for plantation, footpath, service lines etc
C	**2**	Traffic Volume Counts and Turning Movement Counts on all the external surrounding roads of the proposed project showing the time period taken
C	**3**	Topographic details of roads and intersection of the surrounding roads where counts are taken, actual geometry on ground to be shown with dimensions
C	**4**	Traffic generation values of similar development to be given by actual count by actual count as support data for assumption made to the particular project
C	**5**	Impact on local transport infrastructure due to the Project should be indicated Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines

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C	6	Parking statement mentioning parking as per DCR & parking provided actually
C	7	Basement ventilation plan Fire Tender Movement Plan showing clear road and turning radius Cross section of roads at four places including UGT, OWC and DG set location showing clear road width and distance left from building line & spaces left for plantation, parking, service lines, foot paths, etc
D	**Environmental Impact and Management Plan**	
D	1	Identify sources of air pollution, indicate mitigation measures to reduce Air pollution/Noise pollution
D	2	Debris management plan including (a) debris required for refilling, (b) contour plan, (c) details of site where excess debris will be disposed, capacity of the site and NOC of plot owner PP shall also ensure that debris disposed on other plot shall not be disposed on another plot If to be disposed on another plot, the same shall be carried out as per prevailing environmental laws
D	3	Management of solid waste and the construction & demolition waste for the project vis-a-vis the Solid Waste Management Rules 2016 and the Construction & Demolition Rules, 2016 Transport, collection, storage and disposal for all types of wastes like hazardous waste, non-hazardous waste, solid waste, E– waste, and debris/excess earth etc PP to provide the detailed solid waste management plan along with marked locations on the master plan Design details of waste processing equipment such as OWC/biogas plants confirming to the technical requirements to meet the quality products
D	4	Waste water management (treatment, reuse and disposal) for the project and also the study area Design of all STP's along with BOD load, oxygen requirement calculations and sizing of the tanks with respect to the design criteria PP to submit detailed calculation for the disinfection of the treated STP water, PP to submit cross sectional drawing of STP's showing dimensions and ground level, PP to provide ozonation for tertiary treatment PP to mark the area required for all STP's on master layout with dimensions
D	6	PP to show internal storm water drain and sewer line arrangements up to final disposal point
D	7	Provision of mandatory RG area on virgin land and submit the drawing with calculations, ensuring entire mandatory RG is provided on the plot where residential buildings are proposed
D	8	A detailed phase wise development plan with safety planning where occupancy has been given
D	9	If any site specific structures such as creation of water body, alteration of natural storm water, large alteration of slopes, creation of green areas abutting to water bodies / natural storm water drain / river etc, is involved, detailed environmental protection approach for the same shall be provided
D	10	Separate chapter on Renewable energy in EIA report PP to submit terrace plan for installing solar panels& calculations of energy saving, Energy efficient measures

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		(LED lights, solar power, etc) during construction as well as during operational phase of the project Report on ECBC compliance
D	**11**	Provide details of Solar PV and Solar water heater in the specific format PP to carryout shadow analysis for identifying the roof-top area for providing solar panels Minimum 5% of the total connected load shall be provided with Solar PV
D	**12**	Environmental status report including analysis reports of all environmental pollution reduction facilities if any commissioned
D	**13**	PP to submit Disaster management plan
D	**14**	Preparation of site specific, executable and auditable environment management plan (EMP)
D	**15**	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted The details of plantation already done should be given The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
D	**16**	Benefits of the Project if the Project is implemented should be spelt out The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
E	**Environmental Modelling and additional Studies**	
E	**1**	Fugitive dust modelling by using local meteorological data
E	**2**	Ecological footprint calculation using LCA approach
E	**3**	Estimation of Carbon footprint of the project and its analysis to be included
E	**4**	Assessment of ecological damage with respect to air, water, land and other environmental attributes The collection of data and sample analysis shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986 or Environmental Laboratory accredited by NABL, or a laboratory of council of Scientific and Industrial Research (CSIR) institution working in the field of environment
E	**6**	Gate mass balance analysis for environmental parameters related to solid/liquid waste material coming to site, waste generated and its treatment and disposal from site
E	**7**	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
E	**8**	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated As far as possible, quantitative dimensions may be given with time frames for implementation

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E	9	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
E	10	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
E	11	PP to refer "approach paper for assessment for environmental damage and estimation of remediation costs for building construction projects initiated with obtaining mandatory environmental clearance" available on the portal "ecmpcb in"
F	**NOCs, Undertakings, CER and Litigations**	
F	1	NOC's required a) CFO, b)Water supply with quantity, c) Drainage, d) Non-biodegradable waste disposal, e) Aviation f) HRC, G) PESO , H) Defence/NAD etc
F	2	Undertaking to provide DG set backup to all Pollution Control Devices, Water Supply, Emergency Services including emergency lifts, etc
F	3	Include condition of "maintenance of all Pollution Control Equipment's and functioning of Environment Monitoring Cell in PP's MoU with society /maintenance agencies /vendors
F	4	PP to submit details of CER activities in consultation with the affected people in the project area as per MoEF&CC circular dt 01 05 2018, along with details of fund utilization & agreement or consent of executor
F	5	PP to submit Roles and Responsibilities of developer etc for compliance of environmental regulations under the provisions of EP act
F	6	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
G	**Specific Term of Reference**	
G	1	The State Government/SPCB shall take action against the project proponent under the provisions of section 15 read in conjunction with Section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC
G	2	As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete impact assessment studies and submit Environment Impact Assessment (EIA) report and Environment Management Plan (EMP) in a time bound manner
G	3	Such cases shall be subject to appropriate (a) Damage Assessment, (b) Remedial Plan and (c) Community Augmentation Plan
G	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes shall be done before arriving at quantum environment remediation and natural and community resource augmentation
G	5	The methodology of calculating this quantum shall be as specified in format for Assessment of Environmental damages in the paper titled "Approach for Assessment

		for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018
G	6	Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived, which shall be based on cost of project derived from prevailing rates of construction and land of government approved ready reckoner, due to violation The cost of the Project (capital cost and recurring cost) as prevailing in Annual Statement of Rates / District Schedule of Rates/ Government Ready Reckoner Rates as well as the cost towards implementation of EMP should be clearly spelt out
G	7	The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
G	8	The remediation plan and the natural and community resource augmentation plan shall be prepared as an independent chapter in the EIA report by the accredited consultants
G	9	It should be clearly stated whether the proponent if it is a Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided
G	10	Besides the above, the below mentioned general points are also to be followed a) All documents to be properly referenced with index and continuous page numbering b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc using the MoEF&CC/NABL accredited laboratories All the original analysis/testing reports should be available during appraisal of the Project d) Where the documents provided are in a language other than English, an English translation should be provided
G	11	In case of continued violation after issue of TOR, the ToR/Environmental Clearance shall be terminated forthwith
H	**Project Specific emerged points**	
H	1	PP to submit the DP Plan

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H	2	PP to submit the detail Architect Certificate stating current status of the construction along with building wise construction done (FSI, NoN- FSI & Total built up area) on site along with the chronology
H	3	PP to submit the all-approvals details (CC, OC etc) regarding project under consideration
H	4	PP to submit the details of Court cases / litigations w r t the project and project location, if any
H	5	PP to submit details of implementation of points mentioned in point number (G-1 to G-10 above) along with financial requirements for same with EIA

Decision -

After deliberation, Committee decided to recommend the proposal to SEIAA for grant of ToR

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23	**SIA/MH/INFRA2/421968/2023**	**Residential project at Kh No 31, 34, 36, 39, 40, 42, 125 (Industrial) 27 " 37/ 28, Mouza Kapsi " Khurd, TaH Nagpur (Rural), Dist Nagpur**

Representative of PP was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products

It is noted that, the PP has submitted the application for grant of terms of reference under violation category for residential and commercial building construction project with total plot area of 95,300 m2, FSI area of 14,918 92 m2, Non FSI area of 6,544 98 m2 and total BUA of 21,463 90 m2

Brief information of the proposal is as below

1	Proposal Number	**SIA/MH/INFRA2/421968/2023**	
2	Name of Project	Building construction project on Commercial land bearing Kh No 31, 34, 36, 39, 40, 42, 125 (Industrial) 27 – 37/ 28, Mouza Kapsi – Khurd, Tal Nagpur (Rural), Dist Nagpur by M/s Pagariya Realtors	
3	Project category	8 (a), B2 (Violation category)	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Pagariya Realtors
		Regd Office address	Plot No 21, Pagariya House, Great Nag Road, Nagpur - 440024

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		Contact number	9823054066
		e-mail	ujwal@pagariyagroup com
6	Consultant	Sneha Hi-Tech Products NABET Accredited Certificate No NABET/EIA/2124/RA0235 dated 05 04 2022 valid till 15 02 2024	
7	Applied for	Environmental Clearance under violation category	
8	Details of previous EC	NA, it is a fresh project	
9	Location of the project	Kh No 31, 34, 36, 39, 40, 42, 125 (Industrial) 27 – 37/ 28, Village Mouza Kapsi Khurd, Taluka Nagpur Rural, District Nagpur, Maharashtra	
10	Latitude and Longitude	Latitude 21° 8'51 96"N , Longitude 79°10'48 95"E	
11	Total Plot Area (m^2)	95,300	
12	Deductions (m^2)	12,409 69	
13	Net Plot area (m^2)	82,880 01	
14	Proposed FSI area (m^2)	14,918 92	
15	Proposed non-FSI area (m^2)	6,544 98	
16	Proposed TBUA (m^2)	21,463 90	
17	TBUA (m2) approved by Planning Authority till date	21,463 90	
18	Ground coverage (m2) & %	7,260 24 (8 75%)	
19	Total Project Cost (Rs)	Rs 98 5 Crs	
20	CER as per MoEF & CC circular dated 01/05/2018	NA, per Memorandum 22-65/2017-IA-III dated 25th February 2021	

21	Details of Building Configuration <Please use following legends Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modificati on /Change
	Previous EC / Existing Building			Proposed Configuration			
	Building name	Configuration	Height (m)	Building name	Configurati on	Height (m)	
	-	-	-	Bungalow 1	B+G+2F	15 m	-
	-	-	-	Bungalow 2	B+G+2F	15 m	-
	-	-	-	Bungalow 3	B+G+2F	15 m	-
	-	-	-	Existing Toilet Block	Ground Floor	3 45 m	-
	-	-	-	Service building	Ground Floor	5 1 m	-
23	Total number of tenements			Bungalows 3 nos Users 72 nos			
24	Water Budget			Dry Season (CMD)		Wet Season (CMD)	

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		Fresh Water	29 76 KLD	Fresh Water	29 76 KLD
		Recycled (Flushing)	3 24 KLD	Recycled (Flushing)	3 24 KLD
		Recycled (Gardening)	22 50 KLD	Recycled (Gardening)	0 KLD
		Swimming Pool	1 KLD	Swimming Pool	-
		Total	56 50 KLD	Total	33 KLD
		Waste water generation	27 24 KLD	Waste water generation	27 24 KLD
25	Water Storage Capacity for Firefighting / UGT (m3)	Raw water tank		20 cum	
		Treated water tank		20 cum	
		Fire tank		0	
		Flushing tank		5 cum	
26	Source of water	Treated water/ Tanker Water			

27	Rainwater Harvesting (RWH)	Level of the Ground water table	Summer Season – 15 00 m to 21 67 m BGL (18 34 M Average) Rainy Season – 4 67 m to 7 67 BGL (6 17 M Average) Winter Season – 9 84 m to 14 67 m BGL (12 26 M Average)
		Size and no of RWH tank(s) and Quantity	Nil
		Quantity and size of recharge pits	No of recharge pits 07 Nos (03 for roof top & 4 for surface run off) Size a) 2 25 m X 2 25 m X 1 75 m Depth with 30 m Deep 6" Dia Bore Well via de-siltation pit of 0 9 m Dia 1 0 m Depth (For RT) b) 2 25 m X 2 25 m X 1 25 m Depth with 30 m Deep 6" Dia Bore Well via 2 no of de-siltation pits of 0 9 m Dia 1 0 m Depth with O &amp, G trap (For

				Surface Run off))
		Details of UGT tanks if any		--
28	Sewage and Wastewater	Sewage generation in CMD		27 24 KLD
		STP technology		MBBR
		Capacity of STP (CMD)		1 no of 30 KLD
29	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	12 25	Utilized on site at maximum extent Rest handed over to local body
		Wet waste	5 25	
		Total waste	17 50	

30	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	15 kg/day	Handed over to Authorized Agency
		Wet waste	22 kg/day	Treated in OWC
		Hazardous waste	Negligible	-
		Biomedical waste	biomedical waste like Mask, Gloves, Face shields etc (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management
		E-Waste	0 2 kg/day	Shall be handed over to Authorized recycler for further handling & disposal purpose
		STP Sludge (dry)	3 kg/day	Used as manure for gardening
31	Green Belt Development	Total RG area (m2)		8,862 81 sq m
		Existing trees on plot		412 nos
		Number of trees to be planted		740 nos
		Number of trees to be cut		0
		Number of trees to be transplanted		0

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32	Power requirement	Source of power supply	MSEDCL
		During Construction Phase (Demand Load)	100 kW
		During Operation phase (Connected load)	781 kW
		During Operation phase (Demand load)	651 kW
		Transformer	1 x 800 KVA
		DG set	2 x 500 KVA
		Fuel used	HSD
33	Det ails of Energy saving	Total energy savings min 20%	

34	Environmental Management plan budget during Construction phase	Type	Details	Cost in lakhs
		Capital	Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets & Debris Management	0 80
		O&M	Water for Dust Suppression	0 20
			Site Sanitation, Disinfection & Safety	2 0
			Environmental Monitoring	2 0
			Health Check up	1 0
			Environment Management Cell	8 4
			Total	13 6

35	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs In lakhs)	O&M (Rs In lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	12 00	1 0
		RWH & Storm water	Recharging existing ground water table, SWD - Connection to external line	8 75	0 35
		Solid Waste	Collection Segregation and	1 0	0 40

			management of MSW		
		Hazardous waste	NA	-	-
		E-waste	Collection Segregation and hand over to authorized vendors	Included in Solid waste	
		Green belt development	Plantation of new trees and maintenance of existing trees	20	2 21
		Energy saving	Energy saving measures	50	1 5
		Environmental Monitoring	To conduct monitoring of environmental parameters	-	2 0
		Environment Management Cell	To monitor sustainability of Environmental Infrastructure	-	2 0
		Disaster Management	Emergency preparedness plan to develop and implement on site	2 5	0 25
		Total		94 25	9 71
36	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		4-Wheeler	6	6	25 - 32
		2-Wheeler	9	9	
37	Details of Court cases/litigations w r t the project and project location if any	No			

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Deliberations

The Committee noted that the said project is a building construction project is situated at Kh No 31, 34, 36, 39, 40, 42, 125, 27-37/28, Mouza- Kapsi Khurd, Tal Nagpur (Rural), Dist Nagpur under the jurisdiction of NMRDA PP has su-moto applied the project for EC under violation category

PP informed that construction of 3 bungalows, toilet block, service building & STP is completed on site Total constructed area on site is 21,463 90 sq m (FSI area is 14,918 92 sq m & Non FSI area is 6,544 98 sq m)

SEAC-3 appraised the proposal as per Circular issued by SEIAA vide dated 22 08 2022 The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined

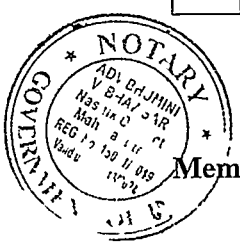
After detailed deliberations on the proposal committee confirmed the case to be of violation of the EIA Notification, 2006 and as per Office Memorandum- F No 22-21/2020-IA III dated 07 07 2021 issued by the Ministry of Environment, Forest & Climate Change, decided to issuing following Term of Reference for undertaking EIA and preparation of Environment Management Plan (EMP)

Terms of Reference for EIA and preparation of Environment Management Plan (EMP) for Violation Cases

The following Terms of Reference (TOR) for violation cases shall be read along with Ministry of Environment Forest and Climate Change orders no F No 22-21/2020-IA III Dated 7th July 2021 and F No 22-21/2020-IA III (E 138949) dated 28th January 2022 and Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018

The following TOR are drafted with reference to Ministry of Environment Forest and Climate Change impact assessment division TORs for Violation Case a) For Construction Sector vide Notification S O 804 (E) dated 14th March 2017 in the matter of IA/HR/NCP/63612/2017 and b) For Mining Sector dated 12th November 2018 in the proposal No IA/MH/MIN/68113/2017

A		Project Description
A	1	Project description, its importance and benefits
A	2	Project site details (location, topo-sheet of the study area of 10 Km, Coordinates, google map, layout map, land use, geological features and geo-hydrological status of the study area, drainage) hydro geological survey report with graphs & data



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A	3	Land use as per the approved Master Plan of the area, Permission/approvals required from the land owning agencies, Planning / Development Authorities, Local Body, Water supply & Sewerage Board, etc
A	4	Land acquisition status, R & R details
A	5	Forest and Wildlife and eco-sensitive zones, if any in the study area of 10 km Any sensitive areas in impact zone such as archaeological structures, reserved forest, noise sensitive zones etc Clearances required under the Forest (Conservation) Act, 1980, the Wildlife (Protection) Act, 1972 and/or the Environment (Protection) Act, 1986
A	6	High Tension lines or Hazard lines if any on the plot
A	7	Plan showing HFL/CRZ lines
A	8	Permissions granted by State Government in tabular and chronological form Comparative statement of components approved and components constructed including tis configuration as per earlier EC (if applicable) and proposed development
A	9	PP to submit the detailed master plan indicating already completed construction and proposed construction PP to submit the certificate from registered architect for completed work, built up area and configuration
A	10	Project cost shall be based on government notified stamp duty ready reckoner at time of application including cost of land and construction including civil, MEP works, environment services, site/land development, horticulture/landscape works etc complete
B	**Base Line Data**	
B	1	Baseline environmental study for ambient air (PM_{10}, $PM_{2.5}$, SO_2, NO_x & CO),water (both surface and ground), noise and soil for one month (except monsoon period) as per MoEF&CC/CPCB guidelines at minimum 5 locations in the study area of 10 km, The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory duly notified under the Environment (Protection) Act,1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
B	2	Detail on flora and fauna and socio-economic aspects in the study area Details of tree cutting, tree transplantation and survival report of existing trees including conformity to prevailing Tree Act
B	3	Likely impact of the project on the environmental parameters (ambient air surface and ground water, land, flora and fauna and socio-economic, etc)
B	4	Source of water for different identified purposes with the permissions required from the concerned authorities, both for surface water and the ground water (by CGWA) as the case may be, Rain water harvesting, etc
B	5	Socio-economic infrastructure details including public transport arrangements on the site, PP to mention details of socio-economic in EIA

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B	6	PP to submit contour map with slopes, drainage pattern of the site and surrounding area Layout showing natural water courses on site, total runoff calculation before and after development
B	7	PP to submit details of existing trees, proposed to be cut, proposed to be transplanted along with tree survival report conforming to prevailing Tree Act
B	8	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated
B	9	Proximity to Areas declared as 'Critically Polluted' should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB should be secured and furnished to the effect that the proposed Activities could be considered
B	10	Similarly, for Coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL HTL, CRZ area, location of the mine lease w r t CRZ, coastal features such as mangroves, if any, should be furnished (Note The Projects falling under CRZ would also need to obtain Approval of the concerned Coastal Zone Management Authority)
B	11	The water requirement for the Project, its availability and source should be furnished A detailed water balance should also be provided Fresh water requirement for the Project should be indicated
B	12	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
B	13	Description of water conservation measures proposed to be adopted in the Project should be given Details of rainwater harvesting proposed in the Project, if any, should be provided
B	14	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
B	15	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater Necessary data and documentation in this regard may be provided In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
B	16	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be examined
B	17	Information on site elevation, working depth, groundwater table etc should be provided both in AMSL and BGL A schematic diagram may also be provided for the same
C	**Traffic Impact Study**	

C	1	Traffic Management Plan for the development – Internal circulation indicating road width and turning radius Cross section of roads at four places showing clear road width, distance left from building line, spaces left for plantation, footpath, service lines etc
C	2	Traffic Volume Counts and Turning Movement Counts on all the external surrounding roads of the proposed project showing the time period taken
C	3	Topographic details of roads and intersection of the surrounding roads where counts are taken, actual geometry on ground to be shown with dimensions
C	4	Traffic generation values of similar development to be given by actual count by actual count as support data for assumption made to the particular project
C	5	Impact on local transport infrastructure due to the Project should be indicated Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
C	6	Parking statement mentioning parking as per DCR & parking provided actually
C	7	Basement ventilation plan Fire Tender Movement Plan showing clear road and turning radius Cross section of roads at four places including UGT, OWC and DG set location showing clear road width and distance left from building line & spaces left for plantation, parking, service lines, foot paths, etc
D	**Environmental Impact and Management Plan**	
D	1	Identify sources of air pollution, indicate mitigation measures to reduce Air pollution/Noise pollution
D	2	Debris management plan including (a) debris required for refilling, (b) contour plan, (c) details of site where excess debris will be disposed, capacity of the site and NOC of plot owner PP shall also ensure that debris disposed on other plot shall not be disposed on another plot If to be disposed on another plot, the same shall be carried out as per prevailing environmental laws
D	3	Management of solid waste and the construction & demolition waste for the project vis-a-vis the Solid Waste Management Rules 2016 and the Construction & Demolition Rules, 2016 Transport, collection, storage and disposal for all types of wastes like hazardous waste, non-hazardous waste, solid waste, E– waste, and debris/excess earth etc PP to provide the detailed solid waste management plan along with marked locations on the master plan Design details of waste processing equipment such as OWC/biogas plants confirming to the technical requirements to meet the quality products
D	4	Waste water management (treatment, reuse and disposal) for the project and also the study area Design of all STP's along with BOD load, oxygen requirement calculations and sizing of the tanks with respect to the design criteria PP to submit detailed calculation for the disinfection of the treated STP water, PP to submit cross sectional drawing of STP's showing dimensions and ground level, PP to provide

		ozonation for tertiary treatment PP to mark the area required for all STP's on master layout with dimensions
D	**6**	PP to show internal storm water drain and sewer line arrangements up to final disposal point
D	**7**	Provision of mandatory RG area on virgin land and submit the drawing with calculations, ensuring entire mandatory RG is provided on the plot where residential buildings are proposed
D	**8**	A detailed phase wise development plan with safety planning where occupancy has been given
D	**9**	If any site specific structures such as creation of water body, alteration of natural storm water, large alteration of slopes, creation of green areas abutting to water bodies / natural storm water drain / river etc, is involved, detailed environmental protection approach for the same shall be provided
D	**10**	Separate chapter on Renewable energy in EIA report PP to submit terrace plan for installing solar panels& calculations of energy saving, Energy efficient measures (LED lights, solar power, etc) during construction as well as during operational phase of the project Report on ECBC compliance
D	**11**	Provide details of Solar PV and Solar water heater in the specific format PP to carryout shadow analysis for identifying the roof-top area for providing solar panels Minimum 5% of the total connected load shall be provided with Solar PV
D	**12**	Environmental status report including analysis reports of all environmental pollution reduction facilities if any commissioned
D	**13**	PP to submit Disaster management plan
D	**14**	Preparation of site specific, executable and auditable environment management plan (EMP)
D	**15**	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted The details of plantation already done should be given The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
D	**16**	Benefits of the Project if the Project is implemented should be spelt out The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
E	**Environmental Modelling and additional Studies**	
E	**1**	Fugitive dust modelling by using local meteorological data
E	**2**	Ecological footprint calculation using LCA approach

Member Secretary **Chairman**

E	3	Estimation of Carbon footprint of the project and its analysis to be included
E	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes The collection of data and sample analysis shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986 or Environmental Laboratory accredited by NABL, or a laboratory of council of Scientific and Industrial Research (CSIR) institution working in the field of environment
E	6	Gate mass balance analysis for environmental parameters related to solid/liquid waste material coming to site, waste generated and its treatment and disposal from site
E	7	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
E	8	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated As far as possible, quantitative dimensions may be given with time frames for implementation
E	9	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
E	10	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
E	11	PP to refer "approach paper for assessment for environmental damage and estimation of remediation costs for building construction projects initiated with obtaining mandatory environmental clearance" available on the portal "ecmpcb in"
F	**NOCs, Undertakings, CER and Litigations**	
F	1	NOC's required a) CFO, b)Water supply with quantity, c) Drainage, d) Non-biodegradable waste disposal, e) Aviation f) HRC, G) PESO , H) Defence/NAD etc
F	2	Undertaking to provide DG set backup to all Pollution Control Devices, Water Supply, Emergency Services including emergency lifts, etc
F	3	Include condition of "maintenance of all Pollution Control Equipment's and functioning of Environment Monitoring Cell in PP's MoU with society /maintenance agencies /vendors
F	4	PP to submit details of CER activities in consultation with the affected people in the project area as per MoEF&CC circular dt 01 05 2018, along with details of fund utilization & agreement or consent of executor
F	5	PP to submit Roles and Responsibilities of developer etc for compliance of environmental regulations under the provisions of EP act
F	6	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given

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G	Specific Term of Reference	
G	1	The State Government/SPCB shall take action against the project proponent under the provisions of section 15 read in conjunction with Section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC
G	2	As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete impact assessment studies and submit Environment Impact Assessment (EIA) report and Environment Management Plan (EMP) in a time bound manner
G	3	Such cases shall be subject to appropriate (a) Damage Assessment, (b) Remedial Plan and (c) Community Augmentation Plan
G	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes shall be done before arriving at quantum environment remediation and natural and community resource augmentation
G	5	The methodology of calculating this quantum shall be as specified in format for Assessment of Environmental damages in the paper titled "Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018
G	6	Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived, which shall be based on cost of project derived from prevailing rates of construction and land of government approved ready reckoner, due to violation The cost of the Project (capital cost and recurring cost) as prevailing in Annual Statement of Rates / District Schedule of Rates/ Government Ready Reckoner Rates as well as the cost towards implementation of EMP should be clearly spelt out
G	7	The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
G	8	The remediation plan and the natural and community resource augmentation plan shall be prepared as an independent chapter in the EIA report by the accredited consultants
G	9	It should be clearly stated whether the proponent if it is a Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided
G	10	Besides the above, the below mentioned general points are also to be followed

		a) All documents to be properly referenced with index and continuous page numbering b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc using the MoEF&CC/NABL accredited laboratories All the original analysis/testing reports should be available during appraisal of the Project d) Where the documents provided are in a language other than English, an English translation should be provided
G	**11**	In case of continued violation after issue of TOR, the ToR/Environmental Clearance shall be terminated forthwith
H	**Project Specific emerged points**	
H	**1**	PP to submit the DP Plan
H	**2**	PP to submit the detail Architect Certificate stating current status of the construction along with building wise construction done (FSI, NoN- FSI & Total built up area) on site along with the chronology
H	**3**	PP to submit the all-approvals details (CC, OC etc) regarding project under consideration
H	**4**	PP to submit the details of Court cases / litigations w r t the project and project location, if any
H	**5**	PP to submit details of implementation of points mentioned in point number (G-1 to G-10 above) along with financial requirements for same with EIA
H	**6**	PP to indicate lake buffer zone nearby the project site and enumerate environmental impact on the same along with mitigation measures

Decision -

After deliberation, Committee decided to recommend the proposal to SEIAA for grant of ToR

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24	**SIA/MH/INFRA2/423643/2023**	**Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07.07.2021 issued by MoEF&CC) for proposed hospital building project at plot No- 02 + 03, S. No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd**

Representative of PP was present during the meeting along with environmental consultant M/s Mahabal Enviro Engineers Pvt Ltd

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It is noted that, the PP has submitted the application for grant of terms of reference under violation category for proposed Hospital project with total plot area of 14,089 00 m2, FSI area of 56,039 86 m2, Non FSI area of 22,403 27 m2 and total BUA of 78,443 13 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/423643/2023	
2	Name of Project	Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited	
3	Project category	8(a), B2	
4	Type of Institution	Partnership	
5	Project Proponent	Name	Mr Anup Katariya
		Regd Office address	V-Tech IT Park, S No 113, Wadala, Nashik, Maharshtra - 422011
		Contact number	+91 - 9822261839
		E-mail	ec aimsar@gmail com
6	Consultant	Mahabal Enviro Engineers Pvt Ltd , Accredited by NABET vide No QCI/NABET/EIA/ACO/17/ 00427	
7	Applied for	Amendment / Expansion in EC	
8	Details of previous EC	EC received from SEIAA vide No SEIAA-EC-0000000586 dt 03 01 2019 for plot area of 14,089 m^2 having FSI area of 30633 26 m^2 and Total BUA of 52,726 19 m^2	
9	Location of the project	02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009	
10	Latitude and Longitude	Latitude 19°58'24 7"N Longitude 73°47'29 2"E	
11	Total Plot Area (m^2)	14,089 00	
12	Deductions (m^2)	-	
13	Net Plot area (m^2)	14,089 00	
14	Proposed FSI area (m^2)	56,039 86	
15	Proposed Non-FSI area (m^2)	22,403 27	

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16	Proposed TBUA (m^2)	78,443 13
17	TBUA (m^2) approved by Planning Authority till date	Plan is approved by NMC vide A4/RBP/527/222 dt 31/01/2022
18	IOD	Inward No a4/rbp/258/2023 DTD 21/02/2023 Approved FSI 54,242 24 Sq Mtr, NON FSI 21,403 27 Sq Mtr
19	Ground coverage (m^2) & %	7669 25 Sq m (54 % of net plot area)
20	Total Project Cost (Rs)	Rs 230 Cr (including Existing 140 + 90 Proposed)
21	CER as per MoEF & CC circular dated 01 05 2018	Not Applicable (as per MoEF&CC OM F No 22-65/2017-IA III dt 25 02 2021)

	Details of Building Configuration <Please use following legends Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
22	Building A	B + G + Mezz Floor + 7th Upper Floors	34 00	Building A	B + G + Mezz Floor + 7th Upper Floors	34 00	No change Status B + G + Mezz Floor + 7th Upper Floors are constructed & occupied
	Building B	B + G + Mezz Floor + 4th Upper Floors	18 00	Building B	B + G + Mezz Floor + 12th Upper Floors	50 60	No change in footprint & vertical expansion is proposed by addition of 12 upper floors Status B + G + Mezz Floor + 12th Upper Floors are constructed

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	Parking Building	B + G + 1st to 4th Floors	17 80	Parking & Staff Quarters	LB + UB + G + 1st to 7th Floors -Parking + 8th to 14th Floors - Staff Quarters	48 15	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status Excavation work started
23	-	-	-	Service Building	B+ G +1st to 3rd Upper Floors	14 85	Newly added Status Work not started

24	Total number of tenements	Existing- 270 Bedded Hospital Proposed- 230 Bedded Hospital and 142 Staff Quarters units Total 500 Bedded Hospital and 142 Staff Quarters units			
25	Total number of Population	Total – 3,034 Nos Hospital - 500 Nos , Staff Quarters units - 142 Nos			
26	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232	Fresh Water	114 + RWH water (118) = 232
		Recycled for Flushing	133	Recycled for Flushing	133
		Recycled for landscape	16	Recycled for landscape	0
		Recycled for HVAC	189	Recycled for HVAC	189
		Waste Water generation	341	Wastewater generation	341
		Total treated water for reuse	338	Total treated water for reuse	322
		Total water requirement	365	Total water requirement	365
		Excess water	Zero	Excess water	16
27	Water Storage Capacity for Firefighting /	UGT for Fire=300 KLD			

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	UGT	OHT for Fire= 30 KLD		
28	Source of water	Nashik Municipal Corporation		
29	Rainwater Harvesting (RWH)	Level of the Ground water table		Post Monsoon 2-3 m B G L Pre Monsoon 3-4 m B G L
		Size and no of RWH tank(s) and Quantity		4 RWH tanks
		Quantity and size of recharge pits		4 Recharge Pits Size 2 x 2 x 2 m with filter layers 0 160 diameter and 60 m deep bore well and 1 x 1 x 1 m collection chamber
		Details of UGT tanks if any		4 Nos
30	Sewage and Wastewater	Sewage generation		341 kld
		STP technology		MBBR
		Capacity of STP KLD		450 KLD (Existing 200 KLD, Proposed 250 KLD)
		ETP Capacity		50 KLD (Existing 10 KLD, Proposed 40 KLD)
31	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	18	The maximum construction waste will be used within the site for leveling purposes and base course preparation of internal approach roads
		Wet waste	12	
		Construction waste	2,300 m^3	The construction waste generated during construction shall be segregated, reused on site and surplus shall be disposed as per C & D Rules
		Dry waste	277 kg/day	Handed over to authorize recyclers for further

				handling & disposal purpose
		Wet waste	415 kg/day	Wet waste will be treated in organic waste converter machine
		Hazardous waste	-	NA
		Biomedical waste	250 kg/day	Handed over to authorized vendor for disposal
		E-Waste	3 tonn/yr	Handed over to authorized recyclers for further handling & disposal purpose
		STP Sludge (dry)	3 kg/d	Will be used as manure
32	Green Belt Development	Total RG area (m^2)		2650
		Existing trees on plot		135 Nos
		Number of trees to be planted		108 Nos
		Number of trees to be cut		Nil
		Number of trees to be transplanted		Nil
		Total No of trees on plot		243 Nos
33	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		45 kW
		DG Set during Construction Phase		75 kVA
		During Operation phase (Connected load)		3 9 MW
		During Operation phase (Demand load)		2 6 MW
		Transformer		3 x 2000 kVA, 1 x 315 kVA

		DG set	2 x 2000 kVA and 1 x 250 kVA
		Fuel used	HSD
34	Details of Energy saving	Own Solar Plant of capacity 3 2 MW installed at Sinnar, Nasik	

		Type	Details	Cost (Rs in lakhs)
35	Environmental Management plan budget during Construction phase	Water spray for dust suppression	Erosion control – dust suppression measures, barricading and topsoil preservation	5 0
		Site sanitation & Facility & its Maintenance, Disinfection	Labor Camp toilets & sanitation	18 0
		Solid Waste Management & Site maintenance activity	Segregation of waste at source	4 0
		Potable Water Supply to Labour	Drinking	5 5
		Safety Personal Protective Equipment & Safety - Training to Workers (Twice in Year), Safety Officer	Disinfection and Health Check-ups	32 0
		Traffic Management	Sign Boards, Persons at entry exit and Parking area	2 0
		Environmental Monitoring	(As per the CPCB guidelines through MoEF Approved laboratories – Ambient Air-RSPM, PM2 5, SO2, NOx, CO), Noise	3 5

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			Leq day time and Night Time)		
		Total			70 0
36	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Lakh)	O&M (Lakh /Y)
		STP/ETP	Continuous O & M	99	18
		RWH	During rainy season (cleaning of SWD, Contour trenches and filtration units before rainy season)	55	3
		Solid Waste management	Continuous O & M	20	8
		Landscape development	Development and Maintenance	27	4
		Solar System	Quarterly	10	0 5
		Environmental Monitoring	As per the CPCB guidelines through MoEF Approved laboratories	-	4
		Disaster Management Plan	Fire Fighting measures, Disaster Management Kit, Well equipped Control Room	432	26
		Total		643	63 5
37	Traffic Management	Type	Required as per DCR	Actual Provided	Total parking Area (m2)

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		4-Wheeler	219	219	5129
		2-Wheeler	1314	1314	
38	Details of Court cases / litigations w r t the project and project location if any		NA		

Deliberations

The Committee noted that the said Hospital project is located at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik The project consists of 1 hospital building, 1 Parking and staff quarter building and 1 service building

PP informed that they have started construction on site as per EC received from SEIAA vide No SEIAA-EC-0000000586 dt 03 01 2019 for plot area of 14,089 m2 having FSI area of 30633 26 m2 and Total BUA of 52,726 19 m2 Till date, PP had constructed the Total BUA of 49,612 10 m2 (FSI area 44,507 95 m2) PP informed that even though the total BUA is less than earlier EC, they have exceeded the configuration of one building than that mentioned in the EC, hence applied under violation category

SEAC-3 appraised the proposal as per Circular issued by SEIAA vide dated 22 08 2022 The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined

After detailed deliberations on the proposal committee confirmed the case to be of violation of the EIA Notification, 2006 and as per Office Memorandum- F No 22-21/2020-IA III dated 07 07 2021 issued by the Ministry of Environment, Forest & Climate Change, decided to issuing following Term of Reference for undertaking EIA and preparation of Environment Management Plan (EMP)

Terms of Reference for EIA and preparation of Environment Management Plan (EMP) for Violation Cases		
The following Terms of Reference (TOR) for violation cases shall be read along with Ministry of Environment Forest and Climate Change orders no F No 22-21/2020-IA III Dated 7th July 2021 and F No 22-21/2020-IA III (E 138949) dated 28th January 2022 and Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018 The following TOR are drafted with reference to Ministry of Environment Forest and Climate Change impact assessment division TORs for Violation Case a) For Construction Sector vide Notification S O 804 (E) dated 14th March 2017 in the matter of IA/HR/NCP/63612/2017 and b) For Mining Sector dated 12th November 2018 in the proposal No IA/MH/MIN/68113/2017		
A	**Project Description**	
A	**1**	Project description, its importance and benefits

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A	2	Project site details (location, topo-sheet of the study area of 10 Km, Coordinates, google map, layout map, land use, geological features and geo-hydrological status of the study area, drainage) hydro geological survey report with graphs & data
A	3	Land use as per the approved Master Plan of the area, Permission/approvals required from the land owning agencies, Planning / Development Authorities, Local Body, Water supply & Sewerage Board, etc
A	4	Land acquisition status, R & R details
A	5	Forest and Wildlife and eco-sensitive zones, if any in the study area of 10 km Any sensitive areas in impact zone such as archaeological structures, reserved forest, noise sensitive zones etc Clearances required under the Forest (Conservation) Act, 1980, the Wildlife (Protection) Act, 1972 and/or the Environment (Protection) Act, 1986
A	6	High Tension lines or Hazard lines if any on the plot
A	7	Plan showing HFL/CRZ lines
A	8	Permissions granted by State Government in tabular and chronological form Comparative statement of components approved and components constructed including tis configuration as per earlier EC (if applicable) and proposed development
A	9	PP to submit the detailed master plan indicating already completed construction and proposed construction PP to submit the certificate from registered architect for completed work, built up area and configuration
A	10	Project cost shall be based on government notified stamp duty ready reckoner at time of application including cost of land and construction including civil, MEP works, environment services, site/land development, horticulture/landscape works etc complete
B	**Base Line Data**	
B	1	Baseline environmental study for ambient air (PM_{10}, $PM_{2.5}$, SO_2, NO_x & CO),water (both surface and ground), noise and soil for one month (except monsoon period) as per MoEF&CC/CPCB guidelines at minimum 5 locations in the study area of 10 km, The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory duly notified under the Environment (Protection) Act,1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
B	2	Detail on flora and fauna and socio-economic aspects in the study area Details of tree cutting, tree transplantation and survival report of existing trees including conformity to prevailing Tree Act
B	3	Likely impact of the project on the environmental parameters (ambient air surface and ground water, land, flora and fauna and socio-economic, etc)
B	4	Source of water for different identified purposes with the permissions required from the concerned authorities, both for surface water and the ground water (by CGWA) as the case may be, Rain water harvesting, etc
B	5	Socio-economic infrastructure details including public transport arrangements on the site, PP to mention details of socio-economic in EIA
B	6	PP to submit contour map with slopes, drainage pattern of the site and surrounding area Layout showing natural water courses on site, total runoff calculation before and after development

B	7	PP to submit details of existing trees, proposed to be cut, proposed to be transplanted along with tree survival report conforming to prevailing Tree Act
B	8	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated
B	9	Proximity to Areas declared as 'Critically Polluted' should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB should be secured and furnished to the effect that the proposed Activities could be considered
B	10	Similarly, for Coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL HTL, CRZ area, location of the mine lease w r t CRZ, coastal features such as mangroves, if any, should be furnished (Note The Projects falling under CRZ would also need to obtain Approval of the concerned Coastal Zone Management Authority)
B	11	The water requirement for the Project, its availability and source should be furnished A detailed water balance should also be provided Fresh water requirement for the Project should be indicated
B	12	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
B	13	Description of water conservation measures proposed to be adopted in the Project should be given Details of rainwater harvesting proposed in the Project, if any, should be provided
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C	4	Traffic generation values of similar development to be given by actual count by actual count as support data for assumption made to the particular project
C	5	Impact on local transport infrastructure due to the Project should be indicated Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
C	6	Parking statement mentioning parking as per DCR & parking provided actually
C	7	Basement ventilation plan Fire Tender Movement Plan showing clear road and turning radius Cross section of roads at four places including UGT, OWC and DG set location showing clear road width and distance left from building line & spaces left for plantation, parking, service lines, foot paths, etc
D	**Environmental Impact and Management Plan**	
D	1	Identify sources of air pollution, indicate mitigation measures to reduce Air pollution/Noise pollution
D	2	Debris management plan including (a) debris required for refilling, (b) contour plan, (c) details of site where excess debris will be disposed, capacity of the site and NOC of plot owner PP shall also ensure that debris disposed on other plot shall not be disposed on another plot If to be disposed on another plot, the same shall be carried out as per prevailing environmental laws
D	3	Management of solid waste and the construction & demolition waste for the project vis-a-vis the Solid Waste Management Rules 2016 and the Construction & Demolition Rules, 2016 Transport, collection, storage and disposal for all types of wastes like hazardous waste, non-hazardous waste, solid waste, E– waste, and debris/excess earth etc PP to provide the detailed solid waste management plan along with marked locations on the master plan Design details of waste processing equipment such as OWC/biogas plants confirming to the technical requirements to meet the quality products
D	4	Waste water management (treatment, reuse and disposal) for the project and also the study area Design of all STP's along with BOD load, oxygen requirement calculations and sizing of the tanks with respect to the design criteria PP to submit detailed calculation for the disinfection of the treated STP water, PP to submit cross sectional drawing of STP's showing dimensions and ground level, PP to provide ozonation for tertiary treatment PP to mark the area required for all STP's on master layout with dimensions
D	6	PP to show internal storm water drain and sewer line arrangements up to final disposal point
D	7	Provision of mandatory RG area on virgin land and submit the drawing with calculations, ensuring entire mandatory RG is provided on the plot where residential buildings are proposed
D	8	A detailed phase wise development plan with safety planning where occupancy has been given
D	9	If any site specific structures such as creation of water body, alteration of natural storm water, large alteration of slopes, creation of green areas abutting to water bodies / natural storm water drain / river etc, is involved, detailed environmental protection approach for the same shall be provided

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D	10	Separate chapter on Renewable energy in EIA report PP to submit terrace plan for installing solar panels& calculations of energy saving, Energy efficient measures (LED lights, solar power, etc) during construction as well as during operational phase of the project Report on ECBC compliance
D	11	Provide details of Solar PV and Solar water heater in the specific format PP to carryout shadow analysis for identifying the roof-top area for providing solar panels Minimum 5% of the total connected load shall be provided with Solar PV
D	12	Environmental status report including analysis reports of all environmental pollution reduction facilities if any commissioned
D	13	PP to submit Disaster management plan
D	14	Preparation of site specific, executable and auditable environment management plan (EMP)
D	15	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted The details of plantation already done should be given The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
D	16	Benefits of the Project if the Project is implemented should be spelt out The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
E	**Environmental Modelling and additional Studies**	
E	1	Fugitive dust modelling by using local meteorological data
E	2	Ecological footprint calculation using LCA approach
E	3	Estimation of Carbon footprint of the project and its analysis to be included
E	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes The collection of data and sample analysis shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986 or Environmental Laboratory accredited by NABL, or a laboratory of council of Scientific and Industrial Research (CSIR) institution working in the field of environment
E	6	Gate mass balance analysis for environmental parameters related to solid/liquid waste material coming to site, waste generated and its treatment and disposal from site
E	7	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
E	8	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated As far as possible, quantitative dimensions may be given with time frames for implementation
E	9	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project

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E	10	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
E	11	PP to refer "approach paper for assessment for environmental damage and estimation of remediation costs for building construction projects initiated with obtaining mandatory environmental clearance" available on the portal "ecmpcb in"
F	**NOCs, Undertakings, CER and Litigations**	
F	1	NOC's required a) CFO, b)Water supply with quantity, c) Drainage, d) Non-biodegradable waste disposal, e) Aviation f) HRC, G) PESO , H) Defence/NAD etc
F	2	Undertaking to provide DG set backup to all Pollution Control Devices, Water Supply, Emergency Services including emergency lifts, etc
F	3	Include condition of "maintenance of all Pollution Control Equipment's and functioning of Environment Monitoring Cell in PP's MoU with society /maintenance agencies /vendors
F	4	PP to submit details of CER activities in consultation with the affected people in the project area as per MoEF&CC circular dt 01 05 2018, along with details of fund utilization & agreement or consent of executor
F	5	PP to submit Roles and Responsibilities of developer etc for compliance of environmental regulations under the provisions of EP act
F	6	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
G	**Specific Term of Reference**	
G	1	The State Government/SPCB shall take action against the project proponent under the provisions of section 15 read in conjunction with Section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC
G	2	As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete impact assessment studies and submit Environment Impact Assessment (EIA) report and Environment Management Plan (EMP) in a time bound manner
G	3	Such cases shall be subject to appropriate (a) Damage Assessment, (b) Remedial Plan and (c) Community Augmentation Plan
G	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes shall be done before arriving at quantum environment remediation and natural and community resource augmentation
G	5	The methodology of calculating this quantum shall be as specified in format for Assessment of Environmental damages in the paper titled "Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018
G	6	Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived, which shall be based on cost of project derived from prevailing rates of construction and land of government approved ready reckoner, due to violation The cost of the Project (capital cost and recurring cost) as prevailing in Annual Statement of Rates / District Schedule of Rates/ Government Ready Reckoner Rates as well as the cost towards implementation of EMP should be clearly spelt out
G	7	The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental

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		laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
G	8	The remediation plan and the natural and community resource augmentation plan shall be prepared as an independent chapter in the EIA report by the accredited consultants
G	9	It should be clearly stated whether the proponent if it is a Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided
G	10	Besides the above, the below mentioned general points are also to be followed a) All documents to be properly referenced with index and continuous page numbering b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc using the MoEF&CC/NABL accredited laboratories All the original analysis/testing reports should be available during appraisal of the Project d) Where the documents provided are in a language other than English, an English translation should be provided
G	11	In case of continued violation after issue of TOR, the ToR/Environmental Clearance shall be terminated forthwith
H	**Project Specific emerged points**	
H	1	PP to submit the DP Plan
H	2	PP to submit the detail Architect Certificate stating current status of the construction along with building wise construction done (FSI, NoN- FSI & Total built up area) on site along with the chronology
H	3	PP to submit the all-approvals details (CC, OC etc) regarding project under consideration
H	4	PP to submit the details of Court cases / litigations w r t the project and project location, if any
H	5	PP to submit details of implementation of points mentioned in point number (G-1to G-10 above) along with financial requirements for same with EIA

Decision -

After deliberation, Committee decided to recommend the proposal to SEIAA for grant of ToR

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Annexure – 5

Minutes of 261st Day 1 (Part -D) meeting of SEIAA held on 9th June, 2023

Item no 36

Proposal No - SIA/MH/INFRA2/423643/2023 **Type of Project** TOR

Subject- Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project at plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd (Terms of Reference (TOR))

Project Details-

Representative of PP was present during the meeting along with environmental consultant M/s Mahabal Enviro Engineers Pvt Ltd

It is noted that, the PP has submitted the application for grant of terms of reference under violation category for proposed Hospital project with total plot area of 14,089 00 m2, FSI area of 56,039 86 m2, Non FSI area of 22,403 27 m2 and total BUA of 78,443 13 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/423643/2023	
2	Name of Project	Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited	
3	Project category	8(a), B2	
4	Type of Institution	Partnership	
5	Project Proponent	Name	Mr Anup Kataiya
		Regd Office address	V-Tech IT Park, S No 113, Wadala, Nashik, Maharshtra - 422011
		Contact number	+91 - 9822261839
		E-mail	ec aimsar@gmail com
6	Consultant	Mahabal Enviro Engineers Pvt Ltd , Accredited by NABET vide No QCI/NABET/EIA/ACO/ 17/ 00427	
7	Applied for	Amendment / Expansion in EC	
8	Details of previous EC	EC received from SEIAA vide No SEIAA-EC-0000000586 dt 03 01 2019 for plot area of 14,089 m^2 having FSI area of 30633 26 m^2 and Total BUA of 52,726 19 m^2	
9	Location of the project	02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik Maharashtra - 422009	

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10	Latitude and Longitude	Latitude 19°58'24 7"N Longitude 73°47'29 2"E
11	Total Plot Area (m^2)	14,089 00
12	Deductions (m^2)	-
13	Net Plot area (m^2)	14,089 00
14	Proposed FSI area (m^2)	56,039 86
15	Proposed Non-FSI area (m^2)	22,403 27
16	Proposed TBUA (m^2)	78,443 13
17	TBUA (m^2) approved by Planning Authority till date	Plan is approved by NMC vide A4/RBP/527/222 dt 31/01/2022
18	IOD	Inward No a4/ibp/258/2023 DTD 21/02/2023 Approved FSI 54,242 24 Sq Mtr, NON FSI 21,403 27 Sq Mtr
19	Ground coverage (m^2) & %	7669 25 Sq m (54 % of net plot area)
20	Total Project Cost (Rs)	Rs 230 Cr (including Existing 140 + 90 Proposed)
21	CER as per MoEF & CC circular dated 01 05 2018	Not Applicable (as per MoEF&CC OM F No 22-65/2017-IA III dt 25 02 2021)

	Details of Building Configuration <Please use following legends Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
22	Building A	B + G + Mezz Floor + 7th Upper Floors	34 00	Building A	B + G + Mezz Floor + 7th Upper Floors	34 00	No change Status B + G + Mezz Floor + 7th Upper Floors

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							are constructed & occupied
	Building B	B + G + Mezz Floor + 4th Upper Floors	18 00	Building B	B + G + Mezz Floor + 12th Upper Floors	50 60	No change in footprint & vertical expansion is proposed by addition of 12 upper floors Status B + G + Mezz Floor + 12th Upper Floors are constructed
	Parking Building	B + G + 1st to 4th Floors	17 80	Parking & Staff Quarters	LB + UB + G + 1st to 7th Floors -Parking + 8 to 14th Floors - Staff Quarters	48 15	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status Excavation work started

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23	-	-	-	Service Building	B+ G+1st to 3rd Upper Floors	14 85	Newly added Status Work not started
24	Total number of tenements	Existing- 270 Bedded Hospital Proposed- 230 Bedded Hospital and 142 Staff Quarters units Total 500 Bedded Hospital and 142 Staff Quarters units					
25	Total number of Population	Total – 3,034 Nos Hospital - 500 Nos , Staff Quarters units - 142 Nos					
26	Water Budget	Dry Season (CMD)		Wet Season (CMD)			
		Fresh Water	232	Fresh Water	114+RWH water (118) = 232		
		Recycled for Flushing	133	Recycled for Flushing	133		
		Recycled for landscape	16	Recycled for landscape	0		
		Recycled for HVAC	189	Recycled for HVAC	189		
		Waste Water generation	341	Wastewater generation	341		
		Total treated water for reuse	338	Total treated water for reuse	322		
		Total water requirement	365	Total water requirement	365		
		Excess water	Zero	Excess water	16		
27	Water Storage Capacity for Firefighting /	UGT for Fire=300 KLD					

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	UGT	OHT for Fire= 30 KLD		
28	Source of water	Nashik Municipal Corporation		
29	Rainwater Harvesting (RWH)	Level of the Ground water table		Post Monsoon 2-3 m B G L Pre Monsoon 3-4 m B G L
		Size and no of RWH tank(s) and Quantity		4 RWH tanks
		Quantity and size of recharge pits		4 Recharge Pits Size 2 x 2 x 2 m with filter layers 0 160 diameter and 60 m deep bore well and 1 x 1 x 1 m collection chamber
		Details of UGT tanks if any		4 Nos
30	Sewage and Wastewater	Sewage generation		341 kld
		STP technology		MBBR
		Capacity of STP KLD		450 KLD (Existing 200 KLD, Proposed 250 KLD)
		ETP Capacity		50 KLD (Existing 10 KLD, Proposed 40 KLD)
31	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	18	The maximum construction waste will be used within the site for leveling purposes and base course preparation of
		Wet waste	12	

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				internal approach roads
		Construction waste	2,300 m^3	The construction waste generated during construction shall be segregated, reused on site and surplus shall be disposed as per C & D Rules
		Dry waste	277 kg/day	Handed over to authorize recyclers for further
				handling & disposal purpose
		Wet waste	415 kg/day	Wet waste will be treated in organic waste converter machine
		Hazardous waste	-	NA
		Biomedical waste	250 kg/day	Handed over to authorized vendor for disposal
		E-Waste	3 tonn/yr	Handed over to authorized recyclers for further handling & disposal purpose

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		STP Sludge (dry)	3 kg/d	Will be used as manure
32	Green Belt Development	Total RG area (m^2)		2650
		Existing trees on plot		135 Nos
		Number of trees to be planted		108 Nos
		Number of trees to be cut		Nil
		Number of trees to be transplanted		Nil
		Total No of trees on plot		243 Nos
33	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		45 kW
		DG Set during Construction Phase		75 kVA
		During Operation phase (Connected load)		3 9 MW
		During Operation phase (Demand load)		2 6 MW
		Transformer		3 x 2000 kVA, 1 x 315 kVA
		DG set		2 x 2000 kVA and 1 x 250 kVA
		Fuel used		HSD
34	Details of Energy saving	Own Solar Plant of capacity 3 2 MW installed at Sinnar, Nasik		

		Type	Details	Cost (Rs in lakhs)
		Water spray for dust suppression	Erosion control – dust suppression measures, barricading and topsoil preservation	5 0
		Site sanitation & Facility & its Maintenance,	Labor Camp toilets & sanitation	1 8 0

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		Disinfection		
		Solid Waste Management & Site maintenance activity	Segregation of waste at source	40
		Potable Water Supply to Labour	Drinking	55
35	Environmental Management plan budget during Construction phase	Safety Peisonal Protective Equipment & Safety - Training to Workers (Twice in Year), Safety Officei	Disinfection and Health Check-ups	320
		Traffic Management	Sign Boards, Persons at entry exit and Parking area	20
		Environmental Monitoring	(As per the CP CB guidelines throug h MoEF Appro ved laboratories – Ambient Air-RSPM, PM2 5, SO2, NOx, CO), Noise	35
			Leq day time and Night Time)	

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		Total			700
36	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Lakhs)	O&M (Lakh /Y)
		STP/ETP	Continuous O & M	99	18
		RWH	During rainy season (cleaning of SWD, Contour trenches and filtration units before rainy season)	55	3
		Solid Waste management	Continuous O & M	20	8
		Landscape development	Development and Maintenance	27	4
		Solar System	Quarterly	10	0 5
		Environmental Monitoring	As per the CPCB guidelines through MoEF Approved laboratories	-	4
		Disaster Management Plan	Fire Fighting measures, Disaster Management Kit, Well equipped Control Room	432	26
		Total		643	63 5
37	Traffic Management	Type	Required as per DCR	Actual Provided	Total parking Area (m2)

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		4-Wheeler	219	219	51
		2-Wheeler	1314	1314	29
38	Details of Court cases / litigations w r t the project and project location if any		NA		

SEAC Deliberation –

The Committee noted that the said Hospital project is located at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik The project consists of 1 hospital building, 1 Parking and staff quarter building and 1 service building

PP informed that they have started construction on site as per EC received from SEIAA vide No SEIAA-EC-0000000586 dt 03 01 2019 for plot area of 14,089 m2 having FSI area of 30633 26 m2 and Total BUA of 52,726 19 m2 Till date, PP had constructed the Total BUA of 49,612 10 m2 (FSI area 44,507 95 m2) PP informed that even though the total BUA is less than earlier EC, they have exceeded the configuration of one building than that mentioned in the EC, hence applied under violation category

SEAC-3 appraised the proposal as per Circular issued by SEIAA vide dated 22 08 2022 The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined

After detailed deliberations on the proposal committee confirmed the case to be of violation of the EIA Notification, 2006 and as per Office Memorandum- F No 22-21/2020- IA III dated 07 07 2021 issued by the Ministry of Environment, Forest & Climate Change, decided to issuing following Term of Reference for undertaking EIA and preparation of Environment Management Plan (EMP)

Terms of Reference for EIA and preparation of Environment Management Plan (EMP) for Violation Cases

The following Terms of Reference (TOR) for violation cases shall be read along with Ministry of Environment Forest and Climate Change orders no F No 22-21/2020-IA III Dated 7th July 2021 and F No 22-21/2020-IA III (E 138949) dated 28th January 2022 and Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018

The following TOR are drafted with reference to Ministry of Environment Forest and Climate Change impact assessment division TORs for Violation Case a) For Construction Sector vide Notification S O 804 (E) dated 14th March 2017 in the matter of IA/HR/NCP/63612/2017 and b) For Mining Sector dated 12th November 2018 in the proposal No IA/MH/MIN/68113/2017

A		Project Description
A	1	Project description, its importance and benefits
A	2	Project site details (location, topo-sheet of the study area of 10 Km, Coordinates, google map, layout map, land use, geological features and geo-hydrological status of the study area, drainage) hydro geological survey report with graphs & data
A	3	Land use as per the approved Master Plan of the area, Permission/approvals required from the land owning agencies, Planning / Development Authorities, Local Body, Water supply & Sewerage Board, etc
A	4	Land acquisition status, R & R details

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A	5	Forest and Wildlife and eco-sensitive zones, if any in the study area of 10 km Any sensitive areas in impact zone such as archaeological structures, reserved forest, noise sensitive zones etc Clearances required under the Forest (Conservation) Act, 1980, the Wildlife (Protection) Act, 1972 and/or the Environment (Protection) Act, 1986
A	6	High Tension lines or Hazard lines if any on the plot
A	7	Plan showing HFL/CRZ lines
A	8	Permissions granted by State Government in tabular and chronological form Comparative statement of components approved and components constructed including tis configuration as per earlier EC (if applicable) and proposed development
A	9	PP to submit the detailed master plan indicating already completed construction and proposed construction PP to submit the certificate from registered architect for completed work, built up area and configuration
A	10	Project cost shall be based on government notified stamp duty ready reckoner at time of application including cost of land and construction including civil, MEP works, environment services, site/land development, horticulture/landscape works etc complete
B	**Base Line Data**	
B	1	Baseline environmental study for ambient air (PM_{10}, $PM_{2.5}$, SO_2, NO_x & CO),water (both surface and ground), noise and soil for one month (except monsoon period) as per MoEF&CC/CPCB guidelines at minimum 5 locations in the study area of 10 km, The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory duly notified under the Environment (Protection) Act,1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
B	2	Detail on flora and fauna and socio-economic aspects in the study area Details of tree cutting, tree transplantation and survival report of existing trees including conformity to prevailing Tree Act
B	3	Likely impact of the project on the environmental parameters (ambient air surface and ground water, land, flora and fauna and socio-economic, etc)
B	4	Source of water for different identified purposes with the permissions required from the concerned authorities, both for surface water and the ground water (by CGWA) as the case may be, Rain water harvesting, etc
B	5	Socio-economic infrastructure details including public transport arrangements on the site, PP to mention details of socio-economic in EIA
B	6	PP to submit contour map with slopes, drainage pattern of the site and surrounding area Layout showing natural water courses on site, total runoff calculation before and after development
B	7	PP to submit details of existing trees, proposed to be cut, proposed to be transplanted along with tree survival report conforming to prevailing Tree Act
B	8	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated

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B	9	Proximity to Areas declared as 'Critically Polluted' should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB should be secured and furnished to the effect that the proposed Activities could be considered
B	10	Similarly, for Coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL HTL, CRZ area, location of the mine lease w r t CRZ, coastal features such as mangroves, if any, should be furnished (Note The Projects falling under CRZ would also need to obtain Approval of the concerned Coastal Zone Management Authority)
B	11	The water requirement for the Project, its availability and source should be furnished A detailed water balance should also be provided Fresh water requirement for the Project should be indicated
B	12	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
B	13	Description of water conservation measures proposed to be adopted in the Project should be given Details of rainwater harvesting proposed in the Project, if any, should be provided
B	14	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
B	15	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater Necessary data and documentation in this regard may be provided In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
B	16	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be examined
B	17	Information on site elevation, working depth, groundwater table etc should be provided both in AMSL and BGL A schematic diagram may also be provided for the same
C	**Traffic Impact Study**	
C	1	Traffic Management Plan for the development – Internal circulation indicating road width and turning radius Cross section of roads at four places showing clear road width, distance left from building line, spaces left for plantation, footpath, service lines etc
C	2	Traffic Volume Counts and Turning Movement Counts on all the external surrounding roads of the proposed project showing the time period taken
C	3	Topographic details of roads and intersection of the surrounding roads where counts are taken, actual geometry on ground to be shown with dimensions
C	4	Traffic generation values of similar development to be given by actual count by actual count as support data for assumption made to the particular project

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C	5	Impact on local transport infrastructure due to the Project should be indicated Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
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D	1	Identify sources of air pollution, indicate mitigation measures to reduce Air pollution/Noise pollution
D	2	Debris management plan including (a) debris required for refilling, (b) contour plan, (c) details of site where excess debris will be disposed, capacity of the site and NOC of plot owner PP shall also ensure that debris disposed on other plot shall not be disposed on another plot If to be disposed on another plot, the same shall be carried out as per prevailing environmental laws
D	3	Management of solid waste and the construction & demolition waste for the project vis-a-vis the Solid Waste Management Rules 2016 and the Construction & Demolition Rules, 2016 Transport, collection, storage and disposal for all types of wastes like hazardous waste, non-hazardous waste, solid waste, E– waste, and debris/excess earth etc PP to provide the detailed solid waste management plan along with marked locations on the master plan Design details of waste processing equipment such as OWC/biogas plants confirming to the technical requirements to meet the quality products
D	4	Waste water management (treatment, reuse and disposal) for the project and also the study area Design of all STP's along with BOD load, oxygen requirement calculations and sizing of the tanks with respect to the design criteria PP to submit detailed calculation for the disinfection of the treated STP water, PP to submit cross sectional drawing of STP's showing dimensions and ground level, PP to provide ozonation for tertiary treatment PP to mark the area required for all STP's on master layout with dimensions
D	6	PP to show internal storm water drain and sewer line arrangements up to final disposal point
D	7	Provision of mandatory RG area on virgin land and submit the drawing with calculations, ensuring entire mandatory RG is provided on the plot where residential buildings are proposed
D	8	A detailed phase wise development plan with safety planning where occupancy has been given
D	9	If any site specific structures such as creation of water body, alteration of natural storm water, large alteration of slopes, creation of green areas abutting to water bodies / natural storm water drain / river etc, is involved, detailed environmental protection approach for the same shall be provided
D	10	Separate chapter on Renewable energy in EIA report PP to submit terrace plan for installing solar panels& calculations of energy saving, Energy efficient measures (LED lights, solar power, etc) during construction as well as during operational phase of the project Report on ECBC compliance.

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D	11	Provide details of Solar PV and Solar water heater in the specific format PP to carryout shadow analysis for identifying the roof-top area for providing solar panels Minimum 5% of the total connected load shall be provided with Solar PV
D	12	Environmental status report including analysis reports of all environmental pollution reduction facilities if any commissioned
D	13	PP to submit Disaster management plan
D	14	Preparation of site specific, executable and auditable environment management plan (EMP)
D	15	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted The details of plantation already done should be given The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
D	16	Benefits of the Project if the Project is implemented should be spelt out The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
E	**Environmental Modelling and additional Studies**	
E	1	Fugitive dust modelling by using local meteorological data
E	2	Ecological footprint calculation using LCA approach
E	3	Estimation of Carbon footprint of the project and its analysis to be included
E	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes The collection of data and sample analysis shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986 or Environmental Laboratory accredited by NABL, or a laboratory of council of Scientific and Industrial Research (CSIR) institution working in the field of environment
E	6	Gate mass balance analysis for environmental parameters related to solid/liquid waste material coming to site, waste generated and its treatment and disposal from site
E	7	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
E	8	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated As far as possible, quantitative dimensions may be given with time frames for implementation
E	9	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
E	10	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project

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E	11	PP to refer ' approach paper for assessment for environmental damage and estimation of remediation costs for building construction projects initiated with obtaining mandatory environmental clearance" available on the portal "ecmpcb in"
F	**NOCs, Undertakings, CER and Litigations**	
F	1	NOC's required a) CFO, b)Water supply with quantity, c) Drainage, d) Non- biodegradable waste disposal, e) Aviation f) HRC, G) PESO , H) Defence/NAD etc
F	2	Undertaking to provide DG set backup to all Pollution Control Devices, Water Supply, Emergency Services including emergency lifts, etc
F	3	Include condition of "maintenance of all Pollution Control Equipment's and functioning of Environment Monitoring Cell in PP's MoU with society /maintenance agencies /vendors
F	4	PP to submit details of CER activities in consultation with the affected people in the project area as per MoEF&CC circular dt. 01 05 2018, along with details of fund utilization & agreement or consent of executor
F	5	PP to submit Roles and Responsibilities of developer etc for compliance of environmental regulations under the provisions of EP act
F	6	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
G	**Specific Term of Reference**	
G	1	The State Government/SPCB shall take action against the project proponent under the provisions of section 15 read in conjunction with Section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC
G	2	As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete impact assessment studies and submit Environment Impact Assessment (EIA) report and Environment Management Plan (EMP) in a time bound manner
G	3	Such cases shall be subject to appropriate (a) Damage Assessment, (b) Remedial Plan and (c) Community Augmentation Plan
G	4	Assessment of ecological damage with respect to air, water, land and other environmental attributes shall be done before arriving at quantum environment remediation and natural and community resource augmentation
G	5	The methodology of calculating this quantum shall be as specified in format for Assessment of Environmental damages in the paper titled 'Approach for Assessment for Environment Damage and Estimation of Remediation Costs for Building Construction Projects Initiated Without Mandatory Environment Clearance" 2018
G	6	Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived, which shall be based on cost of project derived from prevailing rates of construction and land of government approved ready reckoner, due to violation The cost of the Project (capital cost and recurring cost) as prevailing in Annual Statement of Rates / District Schedule of Rates/ Government Ready Reckoner Rates as well as the cost towards implementation of EMP should be clearly spelt out

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G	7	The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental
		laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment
G	8	The remediation plan and the natural and community resource augmentation plan shall be prepared as an independent chapter in the EIA report by the accredited consultants
G	9	It should be clearly stated whether the proponent if it is a Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided
G	10	Besides the above, the below mentioned general points are also to be followed a) All documents to be properly referenced with index and continuous page numbering b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc using the MoEF&CC/NABL accredited laboratories All the original analysis/testing reports should be available during appraisal of the Project d) Where the documents provided are in a language other than English, an English translation should be provided
G	11	In case of continued violation after issue of TOR, the ToR/Environmental Clearance shall be terminated forthwith
H	**Project Specific emerged points**	
H	1	PP to submit the DP Plan
H	2	PP to submit the detail Architect Certificate stating current status of the construction along with building wise construction done (FSI, NoN- FSI & Total built up area) on site along with the chronology
H	3	PP to submit the all-approvals details (CC, OC etc) regarding project under consideration
H	4	PP to submit the details of Court cases / litigations w r t the project and project location, if any
H	5	PP to submit details of implementation of points mentioned in point number (G-1to G-10 above) along with financial requirements for same with EIA

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal to SEIAA for grant of ToR

Deliberation in SEIAA-

Proposal is recommended in 169th meeting of SEAC-3 for grant of Terms of References (ToR) under violation category

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SEIAA further directed SEIAA cell to communicate with MPCB to confirm whether action has been initiated against the Project Proponent under section 15 of Environment (Protection) Act, 1986 for violating provisions of EIA Notification, 2006

SEIAA after deliberation decided to grant of Terms of References (ToR) as per recommendation of SEAC

SEIAA Decision-

SEIAA after deliberation decided to grant of Terms of References (ToR) as per recommendation of SEAC

Member Secretary

Chairman

Form-1 (Part-A) Information for Scoping (for Category – A/B1) / Appraisal for Category – B2 (including Building & Construction projects under 8 (a))

Project Name	Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project at plot No 02 + 03 S No 113/2A, Near Indira Nagar Village Wadala Sawata Mali Road Nashik, Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd	Single Window Number*	SW/123850/2023
		Proposal Number*	SIA/MH/INFRA2/423643/2023
State	MAHARASHTRA	Current Status	[redacted]
Submission Date	28/03/2023	Project Category*	B2
Sector*	INFRA2	Proposal For*	Fresh EC
Project Proponent Name	Anup Subhashchandra Katariya		

Common Application Form

Project Details

1 Details of Project

1.1 Name of the Project	Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project at plot No 02 + 03 S No 113/2A, Near Indira Nagar Village Wadala Sawata Mali Road Nashik Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd
1.2. Project Proposal For	Expansion
1.3 Whether proposal expansion is made under 7 (ii) (a)?	NO
1.4 Project ID (Single Window Number)	SW/123850/2023
1.5 Description of Project	Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project.

2 Details of the Company/Organization/User Agency making application

2.1 Legal Status of the Company/Organization/User Agency	Private Limited
2.2. Name of the Company/ Organization/User agency	ASHOKA INSTITUTE OF MEDICAL SCIENCES AND RESEARCH

Registered address

2.3 Address	Plot 02+03 Survey No 113/2A, NExt to Ashoka Business Enclave Indira Nagar Wadala Road Nashik 422009
2.4 State	MAHARASHTRA
2.5 District	NASHIK
2.6 Pin Code	422009
2.7 E-mail address	ec aimsar@gmail com
2.8 Mobile number	9822261839

3 Details of the person making application

3.1 Name	Anup Subhashchandra Katariya
3.2. Designation	Authorized Person

Correspondence address

3.3 Address	Plot-02+03 Survey No 113/2A NExt to Ashoka Business Enclave Indira Nagar Wadala Road Nashik 422009
3.4 State	MAHARASHTRA
3.5 District	NASHIK
3.6 Pin Code	422009
3.7 E-mail address	ec aimsar@gmail com
3.8 Mobile number	9822261839

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3 8 Mobile number 9822281839

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Project Location

4 Location of the Project or Activity

4 1 Upload KML	Project Site kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO
5 Shape of the Project	Hybrid

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No
E43B13	MAHARASHTRA	Nashik	Nashik	Vadale	

Remarks

Plot No 02 + 03 S No 113/2A Near Indira Nagar Village Wadala Sawata Mali Road Nashik, Maharashtra - 422009
Plot No 02 + 03 S No 113/2A Near Indira Nagar Village Wadala Sawata Mali Road Nashik, Maharashtra - 422009
Plot No 02 + 03 S No 113/2A Near Indira Nagar Village Wadala, Sawata Mali Road Nashik Maharashtra 422009

6 Land Requirement (in Ha) of the project or activity

Nature of Land Involved in (Ha)	Area Existing in Ha [X]	Additional Area Proposed in Ha [Y]	Total Area required after expansion in Ha [X+Y]
Non Forest Land [A]	14089	14089	
Forest Land [B]			
Total [A+B]	14089	14089	

6 Project/Activity Cost

6 1 Cost of the Existing Project at current price level (in Lakhs) [A]	14000
6.2 Cost of the proposed expansion/ modernization of Project at current price level (in Lakhs) [B]	9000
6 3 Total Cost of the project/ Activity (in lakhs) [A+B]	23000

6 1 Employment likely to be generated

During construction phase

Permanent employment

6 2. No of permanent employment (No.s) [A]	30
6 3 Period of employment (No of days) [B]	730
6 4 No of man days [X]=[A] [B]	21900

Temporary employment

6 5 Temporary / Contractual employment (No of Man days) [Y]	800
6 6 Total [X] +[Y]	22700

6 7 During operational phase

Permanent employment

	Existing	Proposed	Total
6 7 1 No of permanent employment (No s) [A]	500	750	1250
6 7.2. Period of employment (No of days) [B]	365	365	730
6 7 3 No of man-days [X]=[A] [B]	182500	273750	912500

Temporary employment

6 7 4 Temporary / Contractual employment (No of Man days) [Y]	500	250	750
6 7 5 Total [X] +[Y]	183000	274000	913250

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Others

8 Whether Rehabilitation and Resettlement (R&R) involved?	NO
9 Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline etc required?	NO

10 Whether any alternative site(s) examined or part thereof for the non-site-specific component?	Not applicable as the project or activity is site specific
11 Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?	NO
12 Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	NO
13 Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?	YES

Act	Type of violation	Year	Direction Issued By	Direction Details	Direction Copy	Summary	Report
EIA Notification 1994 / 2006	NA	2023			N/A	Amendment / Expansion in EC received dt. 03 01 2019 We have received earlier EC vide No SEIAA EC-0000000586 dt. 03 01 2019 for plot area of 14 089 m2 having FSI area of 30 633.26 m2 and Total BUA of 52,726 19 m2. We have started construction on site as per EC received Till date we have constructed the Total BUA of 49 612.10 m2 (FSI area 44 507 95 m2) Even though the total BUA is less than earlier EC we have exceeded the configuration of one building than the EC hence the proposal	Brief Summary of Violation.pdf

Form-1 (Part-A) Information for Scoping (for Category – A/B1) / Appraisal for Category – B2 (including Building & Construction projects under 8 (a))

Basic Information

1 Category of the Project/Activity

11 Whether multiple items (Components) as per the notification involved in the proposal?	No	
111 Item No as per schedule to EIA Notification 2006	8(a) Building / Construction	Hospital
Capacity	784313	sqmtr
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	No	
3 Category of the Project as per EIA Notification 2006	B2	
31 Whether proposal is required to be appraised at Central level?	No	
4 Whether Proposal has interlinked / interdependent projects or activities?	No	
41 Reason thereof		
5 Whether any Forest Land involved in the project or part thereof	No	
6 Whether NBWL recommendation is required?	No	

Project Details

Details of Earlier EC/CTE/CTO of Existing Projects

Whether Environment Clearance available for the existing project / activity?	Yes
Proposal No	SEIAA EC-0000000586
Date of environmental clearance	03-01-2019
MoEFCC / SEIAA File Number	SEIAA-EC-0000000586
Upload EC Letter (in pdf)	EC Copy pdf
Whether any amendment / corrigendum / transfer to the earlier EC has been obtained?	No
Status of Implementation of Project or Activity	Project is operational for partial components/units envisaged in the EC
Reference Number of latest Consent obtained from SPCB / UTPCC	Format 0/CAC/UAN No 0000155850/CO/2302001889
Date of latest consent issued	27-02 2023
Validity of latest consent (Valid up to)	31 12-2026
Upload copy of latest consent order	1st C to O Part Copy pdf
Status of Implementation of EC	

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Status of Implementation of EC

Details of Units / Components / Capacity granted

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EC	N/A
CTE	N/A
Details of Unimplemented units	N/A
Remarks	N/A
6 Whether the project/activity located in Notified Industrial Area?	No
7 Whether the project/activity located in CRZ or ICRZ area?	No
8 Whether the project proposed to be located in Territorial waters (Off shore)	No
9 Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification?	No
10 Whether project/activity located in the Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986	No

Product Details

12. Details of Products & By-products

		Quantity / Capacity					
Name of Product	Product / By Product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission	Remarks
FSI Area	Product	30633.26	25406 6	56039 86	Sq m.		-
Plot Area	Product	14089	0	14089	Sq m	-	
Total BUA	Product	52726 19	25716 94	7844313	Sq.m	-	-

13 Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	Yes
13 1 Areas protected under international conventions national or local legislation for their ecological landscape cultural or other related value	Yes
Name	Shortest distance from the project boundary in Km / Remarks
Godavari River	3 2 / -
13.2. Areas which are important or sensitive for ecological reasons- Wetlands watercourses or other water bodies coastal zone biospheres mountains forests	Yes
Name	Shortest distance from the project boundary in Km / Remarks
Godavari River	3 2 / -
13 3 Areas used by protected important or sensitive species of flora or fauna for breeding nesting foraging resting overwintering migration	Yes
Name	Shortest distance from the project boundary in Km / Remarks
Godavari River	3 2
13 4 Inland coastal marine or underground waters	Yes
Name	Shortest distance from the project boundary in Km / Remarks
Godavari River	3.2 / -
13 5 Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes
Name	Shortest distance from the project boundary in Km / Remarks
Kanifnath Garden	1 5 / -
13 6 Defence installations	Yes
Name	Shortest distance from the project boundary in Km / Remarks
DRDO Residential Colony	6 2
13 7 Densely populated or built up area	Yes
Name	Shortest distance from the project boundary in Km / Remarks
Human Habitation	0 2 / -
13 8 Areas occupied by sensitive man made land uses	No
13 9 Areas containing important, high quality or scarce resources	Yes

Name	Shortest distance from the project boundary in Km	Remarks
Godavari River	3 2	-

13 10 Areas susceptible to natural hazards which could cause the project to present environmental problems similar effects	No
14 Status of collection of baseline data	Not required as the proposal is under B2 category

Consultant Details

17 Whether QCI/NABET Accredited EIA Consultant engaged?	No
17 1 Reason for not engaging the Consultant	Consultant engaged Mahabal Enviro Engineers Pvt. Ltd

Form-1 (Part-A) Information for Scoping (for Category – A/B1) / Appraisal for Category – B2 (including Building & Construction projects under 8 (a))

Project Details

1 Introduction of Project or Activity

1 1 Need for the project or activity and its importance to the country/region	The proposed project is hospital building project which will fulfill the need of the society
1 2. Demand - Supply Gap and Domestic and export markets if any	-

2 Social Infrastructure

2.1 Readily available	The proposed project is hospital building project which will fulfill the need of the society in future The site is located in well urbanized area There is existing storm water and sewerage network present nearby to the site Also the site is accessible by 30 0 m wide D P Road The site is also located at about -5 9 km from Nashik Road Railway Station
2.2. Proposed to be developed	The proposed project is hospital building project which will fulfill the need of the society in future The site is located in well urbanized area There is existing storm water and sewerage network present nearby to the site Also the site is accessible by 30 0 m wide D P Road The site is also located at about -5 9 km from Nashik Road Railway Station

3 Connectivity to the project or activity

3 1 Nearest railway station and its distance (in Km)	Nashik Road Railway Station	5 9
3.2. Nearest Airport and its distance (in Km)	Gandhinagar Airport	1 3
3 3 Nearest Town/City/District head quarter and its distance (in Km)	Nashik Municipal Corporation	4 1
4 Soil classification		
5 Distance from the HFL of the river in m if any	3000	

6 Benefits of the project

6 1 Social benefits of project or activity	We will generate CER funds that will be utilized in surrounding area
6 2. Financial benefits of project or activity	The proposed project will have beneficial impacts through provision of direct and indirect employment opportunities At the time of construction and operational phases there would be requirement for large number of skilled semi-skilled and unskilled work force for current activity

7 Project Schedule

7 1 Likely date of start of construction activity	03 01-2019
7.2. Likely date of completion of construction activity	15 12-2025

Construction Details

2. Use of resources for construction or operation of the project

2.1 Whether requirement of water involved in the project?	Yes

Details of Water requirement during Construction stage

Source	Quantity in KLD	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
Tankers	10		500	Tankers	-

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1050

Details of Water requirement during Operational stage

Source	Quantity in KLD	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
Other	348	Others	50	Pipeline	NMC

2.2 Other information if any	N/A
2.3 Whether requirement of Minerals and/or fuels involved in the project?	No
2.4 Construction material	Yes

Construction material	Quantity in MT	Source	Mode of transport	Distance from source in Km
Cement	300	RMC	Road	2

2.5 Timber	No
2.6 Electric Power	Yes
2.6.1 Total Electricity requirement (MW)	2.7
2.6.2. Main Source	MSEDCL & Own 2.5 MW solar plant
2.6.3 Renewable energy proposed to install (KW)	270
2.6.4 Percentage contribution of renewable energy	10
2.6.5 Standby arrangements (details of DG Sets)	4 250 kVA (2 x 2,000 1 x 250)
2.6.6 Stack height in m (DG set)	25
2.6.7 Energy conservation measures	Own 2.5 MW solar plant
2.7 Whether any other natural resources / other raw materials required?	No
2.8 Whether any use of substances or materials which are hazardous (as per MSIHC rules) to human health or the environment (flora fauna and water supplies) required?	No
2.9 Whether any resource efficiency / optimization / recycling and reuse envisaged in the project?	Yes
2.9.1 Details	Zero Liquid Discharge

Physical Changes

3 Construction, operation or decommissioning of the Project involving actions which will cause physical changes in the locality

3.1 Whether any permanent or temporary change in land use land cover or topography due to project activity?	No
3.2. Whether any clearance of existing vegetation due to project activity?	No
3.3 Whether any loss of native species or genetic diversity?	No
3.4 Whether any demolition works involved in project activity?	No
3.5 Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads transmission lines rail line pipeline conveyor etc.)	No
3.6 Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
3.7 Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No
3.8 Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)?	No
3.9 Whether any construction works for temporary use for project activity?	No
3.10 Whether any cut and fill excavations proposed for the project activity?	Yes

[illegible]

3 10 1 Quantity of cutting material in Cu m — 40000

3 10.2. Proposed utilization / dispose of cutting material — 25000

3 10 3 Quantity of filling material in Cu m — 0

3 10 4 Source of filling material

3 10 5 Other information if any

3 11 Whether any underground works including tunnelling? — No

3 12. Whether any dredging involved in project? — No

3 13 Whether any offshore structures involved in project? — No

3 14 Whether any new road rail sea airports helipad etc during construction or operation? — No

3 15 Whether any construction of new linear structures? (e g transmission lines pipelines etc) — No

3 16 Whether any Facilities for storage of goods or raw materials? — No

3 17 Whether any Facilities for long term/ permanent housing of operational workers/ staff? — Yes

3 17 1 No of housing units — 142

3 17.2. Total Built up area in sq m — 10125

3 17 3 Distance from the project site in Km — 0 1

3 17 4 Transport facilities for workers/ staff (Mode other details) — internal roads

3 17 5 Other information if any

3 18 Whether any Impoundment, damming culverting realignment or other changes to the hydrology of watercourses or aquifers? — No

3 19 Whether any Stream crossings temporary and permanent? — Yes

Details thereof

Details	Temporary/Permanent	Length in m	Remarks
Nalla is present adjacent to the plot which will not alter due to proposed activity	Temporary	200	

3.20 Whether any Influx of people to an area in either temporarily or permanently? — Yes

3 20 1 No of people likely to influx to an area temporarily — 3034

3.20 2 No of people likely to influx to an area Permanently — 1150

3.20 3 Other information if any

3 21 Whether any other information would like to submit? — No

Pollution Details

4 Release of pollutants to Air and Mitigation measures

4 1 Whether any probable air pollutants generated? — Yes

Air Pollution Source	Probable Pollutants	Mitigation Measures
DG sets	SO2, TPM	Acoustic enclosure and adequate stack height

4.2. Other information if any

4 3 Generation of Noise & Vibration and mitigation measures

4 3 1 Whether any probable generation of Noise and vibration from the proposed project? — Yes

4 3 1 1 Sources of Noise — construction equipment's used for drilling cutting operations

4 3 1.2. Sources of Vibration — construction equipment's used for drilling cutting operations

[illegible]

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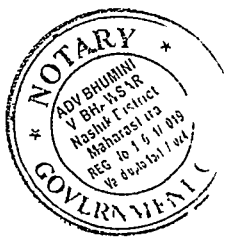
4 3 1 3 Details of blasting if any	
4 3 1 4 Other information if any	
4 3 1 5 Whether any mitigation measures proposed for Noise & Vibration?	Yes
4 3 1 5 1 Mitigation measures proposed for control of Noise	High noise generating construction activities are done during day time only Installation, use and maintenance of mufflers on equipment.
4 3 1 5 2. Mitigation measures proposed for control of vibration	High noise generating construction activities are done during day time only Installation use and maintenance of mufflers on equipment.
4 3 1 5 3 Other information if any	High noise generating construction activities are done during day time only Installation use and maintenance of mufflers on equipment.
4 3.2. Whether any probable generation of Light and Heat?	No

4 4 Discharge of pollutants to water and mitigation measures

4 4 1 Whether any probable water pollutants generated?	Yes
4 4 1 1 Organic Pollutants	pharmaceutical organic compounds
4 4 1 2. Inorganic pollutants	-
4 4 1 3 Micro organism	Virus Bacteria
4 4 1 4 Sediments	suspended solids
4 4 1 5 Heavy metals	Cu Hg
4 4 1 6 Others (Specify)	
4 5 Probable sources of water pollutant	Yes
4 5 1 Details of sources of water pollution	Effluent from operation theatres and patient s rooms
4 5.2. Other information if any	

Details of reuse / recycle of wastewater	Qty / Capacity	
Details	Present	Upon Expansion
4 6 Quantity of waste water generation per day (KLD)	325	341
4 7 Quantity of treated water proposed to use per day (KLD)	322	338
4 8 Quantity of treated water proposed to discharge outside the premises (KLD)	0	0
4 9 Purpose for which treated water is proposed to use	gardening HVAC Flushing	gardening HVAC Flushing
4 10 Whether it is proposed to opt/avail common off site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No	
4 11 Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	Yes	
4 11 1 Whether 100/ of the waste water generated will be treated?	Yes	Yes
4 12. Type of treatment plant	Both ETP & STP	Both ETP & STP
4 13 ETP/STP Capacity / Unit	ETP 10 KLD STP 200 KLD	ETP 50 KLD STP 450 KLD
4 14 ETP/STP Technology	ETP MBBR STP MBBR	MBBR



4 15 Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	Yes
4 15 1 Details thereof	STP & ETP will be design and certify by respective expertise
4 16 Whether any other mitigation measures proposed?	Yes
4 16 1 Details thereof	Recycling of treated water
4 17 Whether Dual Plumbing System proposed to be implemented?	Yes
4 17 1 Details thereof	Yes The proposed development will have the dual plumbing (potable + reclaimed) system as

4 17 1 Details thereof	treated sewage will be used for recycling
4 18 Whether any discharge of treated effluent involved?	No

Water Requirements

7 Ground water intersection and water conservation measures

7 1 Whether ground water table intersection involved in the project activities?	No
7 2. Area category from Groundwater availability perspective?	Safe
7 3 Whether Rainwater harvesting proposed	Yes
7 3 1 Capacity of facilities provided	250
7 3.2. Description of facilities provided	RWH tanks & Pits
7 3 3 Description	RWH tanks & Pits
7 3 4 Total Quantity of water requirements met from water harvestingin KLD	250
7 3 5 Storage capacity of rain water harvested in cubic meters	250
7 4 Whether any other water conservation measures proposed?	No
7 5 Whether the ZLD is proposed?	Yes
7 5 1 Details of ZLD	Sewage Generation 341 KLD and Treated water recycled 338 KLD excluding sludge

8 Greenbelt

Description	Existing	Proposed Incremental	Total after Expansion
8 1 Area proposed for green belt (in Ha)	2650	0	2650
8.2. Width of green belt (in m) along the boundaryof the project or activity	15	0	15
8 3 Percentage of the total area covered under green belt	20	0	20
8 4 Details of the species proposed for plantation	Native species	Native species	
8 5 No of tree saplings to be planted	243	0	243
8 6 Funds allocated for plantation in Lakhs	20	7	27

Waste Generation

9 Production of wastes during construction or operation or decommissioning

9 1 Whether any generation of Solid waste (domestic wastes)?	Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
BMW	Hospital	91	As per BMW rules 2016	Road
Dry Waste	Hospital	102	Authorized recyclers	Road
Wet waste	Hospital	152	Mechanical composting	-

9 2. Whether any generation of plastic waste?	Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Plastic Waste	Hospital	2	Authorized recyclers	Road

9 3 Whether any generation of e-waste?	Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
E - Waste	Hospital	3	E-waste (Management) Rules 2016	Road

9 4 Whether any generation of batteries waste?	No
9 5 Whether any generation of Bio-medical waste?	Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport

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Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Bio medical Waste	Hospital	91	As per BMW Rules 2016	-

9 6 Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Radioactive Waste	Operation Theatre	01	As per AERB norms	Road

9 7 Whether any generation of construction or demolition wastes? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Construction Waste	Hospital	2000	As per C & D waste management Rules	Road

9 8 Whether any generation of other wastes? No

9 9 Whether any generation of surplus products? No

9 10 Whether measures for waste minimization proposed? Yes

9 10 1 Details thereof All types of wastes will be segregated at source & handed over authorized recyclers for further treatment.

Risk Assessment

10 Whether any risks associated with project activities which could affect human health or the environment -

10 1 From explosions spillages fires etc from storage handling use or production of hazardous substances? Yes

10 1 1 Details thereof Spillage of used oil from DG sets and explosion in Diesel storage area Adequate fire protection measures will be taken up as per the fire NOC

10 2 From any other causes? No

10 3 Could the project be affected by natural disasters causing environmental damage (e g floods earthquakes landslides cloudburst etc)? No

10 4 Changes in occurrence of disease or affect disease vectors (e g insect or water borne diseases) No

10 5 Could project adversely affect the wellbeing of people in project area e g by changing living conditions? Yes

10 5 1 Details thereof Proposed project will be positively impac ing the welfare of people by providing state of art infrastructure The project is providing general medical facilities with cancer treatment during operational phase which is benefiting the local population in getting good health services The solid waste and biomedical waste will be suitably segregated and treated and handed as per prevailing rules while the liquid effluent will treated in the sewage treatment plant of adequate capacity

10 6 Vulnerable groups of people who could be adversely affected by the project e g hospital patients children the elderly etc. No

10 7 Risk Management Plan Yes

10 7 1 Details thereof We have proposed the Risk Management Plan

10 8 Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke odorous fumes or other hazardous gases? No

11 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

11 1 Whether lead to development of supportive facilities ancillary development or development stimulated by the project which could have impact on the environment e g Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.) housing development, industries in supply chain and downstream any other? Yes

11 1 1 Details there of The proposed project is hospital building project under UDCPR 2020 The proposed site is located in a urbanised area and hence there is development of supporting infrastructure and other supply industries

11 2. Whether lead to after use of the site which could have an impact on the environment? No

(e g mine void dump sites etc)	No
11 3 Whether set a precedent for later developments?	No
11 4 Have cumulative effects due to proximity to other existing or planned projects with similar effects?	No
11 5 Whether lead to growth of alien species if any?	No
11 6 Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?	No
11 7 Will the proposed project in any way result in the obstruction of a view scenic amenity or landscapes?	No
11 8 Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered?	No
11 9 Will the proposed project result in any changes to the demographic structure of local population?	No
11 10 Will the project cause adverse effect on local communities disturbance to sacred sites or other cultural values?	No

12 Building or Construction projects or Area Development projects and Townships Proposals

12 1 Major Project Requirement in terms of the land area built up area green belt parking needs etc

12.1 1 Total Land/plot area (sq m)	14089	14089
12.1 2 Build up area (sq m)	52726 19	78443 13
12 1 3 Maximum number of floors	7	12
12.1 4 Total number of dwelling units	270	642
12.1 5 Proposed FAR	2 2	3 1
12.1 6 Surface Parking Area (sq m)	3000	5200
12.1 7 Number of parking Required	N/A	N/A
12.1 8 Open Area (sq m)	3000	3000
12.1 9 Paved Area (sq m)	250	250
12 1 10 Unpaved Area (sq m)	2650	2650
12.1 11 Green belt Area (sq m)	500	500
12.1 12. STP & Solid Waste Area (sq m)	450	750
Project requirement details	**Existing**	**Upon Expansion**
Project Cost (Cr)	140	230

12.2. Whether management of drainage in and around site is proposed as per the Central Public Health & Environment Engineering Organization (CPHEEO) Manual on Storm Water Drainage System 2019 to avoid flooding or water logging?	Yes
12.2.1 Details thereof	Storm water network is well designed to leave no stagnant water pockets at any point of time The storm water line is not crossing wastewater line
12.3 Details regarding measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)	Storm water network is well designed to leave no stagnant water pockets at any point of time The storm water line is not crossing wastewater line
12.4 Impact of the land use changes occurring due to the proposed project on the runoff characteristics of the area in post construction phase on a long term	Storm water network is well designed to leave no stagnant water pockets at any point of time The storm water line is not crossing wastewater line
12.5 Will there be any significant land disturbance resulting in erosion subsidence and instability?	No
12.5 1 Reasons thereof	
12.6 Whether soil erosion control measures proposed to conform to best management practices highlighted in the National Building Code (NBC) of India 2016?	Yes
12.6 1 Details thereof	The main reasons for erosion are overexploitation of groundwater instable slopes landslides etc The proposed construction will involve cutting and filling operations The project will involve construction of internal roads and development of green areas which would reduce the chances of erosion

12.7 Breakup of water requirement for various daily uses

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12 7 Breakup of water requirement for various daily uses

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Daily Use	Daily quantity (KLD)	
	Present	Upon Expansion
Drinking Water	N/A	N/A
Green Belt	3	3
Flushing	110	133
Dust Suppression	15	2

Daily Use	Present	Upon Expansion
HVAC	149	189

12.8 Details of traffic management at the entry & exit to the project site in construction and operation phase with comparison to the present level of traffic	Parking will be provided as per the Municipal Norms Transport Infrastructure is well within the project area Proposed site is accessible by 30 0 m wide D P Road The site is also located at about -5 9 km from Nashik Road Railway Station
12.9 Whether buildings or building complexes have a connected load of 100 kW or greater or a contract demand of 120 kVA or greater and are intended to be used for commercial purposes	Yes
12 10 What is the Energy Performance Index (EPI) of a building in kilowatt hours per square meter per year of the building and measures to minimize energy consumption?	-
12.11 Whether Compliance to the ECBC norms is applicable?	Yes
12.11 1 Whether compliance to	ECBC

12 12 Details for Energy efficiency level

Building envelop

12.12 1 Fenestration

Parameter	Details	Remarks
U-Factor (W/m2 K)	0 6	-
Solar Heat Gain Coefficient	0 4	
Visual Light Transmittance	0 6	

12.12.2. Day lighting

Parameter	Details	Remarks
/ Useful daylight illuminance (UDI)	100	
Area per floor (sq m) UDI requirement during 90 / of the year	100	-
Total daylight area (sq m) in building meeting UDI requirement during 90 % of the year	100	-

Building Envelope Sealing

12.12.3 Roof

Parameter	Details	Remarks
Roof assembly U factor (W/m2 K)	0 15	-
Climate Zone	Humid	

12.12.4 External Wall

Opaque Assembly Maximum U-factor (W/m2 K)	0 15	-
Climate Zone	0	
Material	0	-
R Value	0	-

12 12.5 Energy efficiency in Thermal comfort systems and controls	-
12 12 6 Energy efficiency in Lighting and Electrical systems and controls	-
12 13 Does the layout of streets & buildings maximize the potential for solar energy devices? Substantiate with details	Yes
12.14 What extent the non-conventional energy technologies are utilized in the overall energy consumption?Provide details of the renewable energy technologies used	We have our own 2.5 MW solar plant
12.15 What are the likely effects of the building activity in altering the microclimates? Provide a self-assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?	-
12.16 What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans	The fire fighting system shall comprise of hydrant system and portable extinguishers Smoke detectors will be provided along with manual call points External yard hydrants shall be installed around all buildings in the complex in galvanized steel fire hose cabinet (weather proof)
12.17 Details of NOCs available for the project (if any)	-

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Enclosures

13 Layout Plan showing the components of the project and green belt proposed general location and specific location of the project along with coordinates	Conceptual and Location Plan pdf
14 Upload copy of Replenishment Study Report & Baseline Survey data	Form 1 and 1A.pdf Preview
15 Upload Copy of EMP Report	EMP Report.pdf
16 Conceptual Plan for Building and Construction project	Conceptual and Location Plan pdf
17 Upload copy of District Survey Report	N/A
18 Schematic representation of the feasibility drawings which give information for EIA purpose	EMP Report.pdf

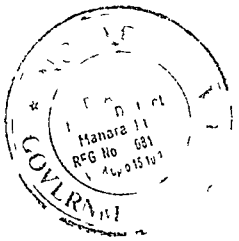
16 Additional Information

Sr No	Document Name	Remark	Document
1	Form 1 and 1A	-	Form 1 and 1A.pdf
2	Covering Letter Form 1 and 1A	-	Covering Letter Form 1 and 1A.pdf
3	Brief Summary of the Project		Brief Summary of the Project.pdf
4	Conceptual and Location Plan		Conceptual and Location Plan pdf
5	COMPARATIVE STATEMENT		COMPARATIVE STATEMENT pdf

Undertaking

17 ☑ I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above I hearby give undertaking that no activity/construction/expansion has been taken up

17.1 Name	Anup Subhashchandra Katariya
17.2 Designation	Authorized Person
17.3 Company	ASHOKA INSTITUTE OF MEDICAL SCIENCES AND RESEARCH
17.4 Address	Plot 02+03 Survey No 113/2A NExt to Ashoka Business Enclave Indira Nagar Wadala Road Nashik 422009
17.5 Date	28-03-2023



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Annexure – 7

Acceptance Letter for EC

F.No.- SIA/MH/INFRA2/441438/2023

State Environment Impact Assessment Authority

Maharashtra

Environment Dept 15 th Floor, New Administrative Building.,Mantralaya Mumbai

Dated. 31 Aug 2023

To,

ASHOKA INSTITUTE OF MEDICAL SCIENCES AND RESEARCH

, 324

Maharashtra , 422009

Subject - Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project at plot No 02 + 03, S. No. 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd

Sir,

This has reference to your proposal No SIA/MH/INFRA2/441438/2023 dated 29 Aug 2023 regarding grant of Environmental/CRZ Clearance for the above mentioned proposal

2 This is to acknowledge that the soft copies of EIA/EMP/other reports along with the proceedings of Public Hearing (if applicable to the instant project) have been uploaded on Parivesh Portal.

NOTARY ADV BHU II I V BHAVSAR Nashik District Maharashtra REG No 15011/2019 Valid up to 31/12/2024 GOVT OF INDIA

Yours Sincerely

24	SIA/MH/INFRA2/441438/2023	Application for Amendment / Expansion in EC (Under Violation category in accordance with the Office Memorandum dated 07 07 2021 issued by MoEF&CC) for proposed hospital building project at plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra by M/s Ashoka Institute of Medical Sciences & Research and VIVA Infrastructure Ltd

Representative of PP was present during the meeting along with environmental consultant M/s Mahabal Enviro Engineers Pvt Ltd

It is noted that, the PP has submitted the application for prior environment clearance for proposed expansion [illegible] plot area of 14,089.00 [illegible] of 56,339.66 m2 [illegible] FSI area of 22,403.27 m2 and total BUA of 78,743.15 m2

Brief information of the proposal is as below

1	Proposal Number		SIA/MH/INFRA2/441438/2023
2	Name of Project		Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03 S No 113/2A, Near Indira Nagar, Village Wadala Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited
3	Project category		8(a), B2
4	Type of Institution		Partnership
5	Project Proponent	Name	Mr Anup Katariya
		Regd Office address	V-Tech IT Park, S No 113 Wadala Nashik Maharshtra - 422011
		Contact number	+91 - 9822261839
		E-mail	ec aimsai@gmail com
6	Consultant		Mahabal Enviro Engineers Pvt Ltd Accredited by NABET vide No QCI/NABET/EIA/ACO/17/ 00427
7	Applied for		Amendment / Expansion in EC
8	Details of previous EC		EC received from SEIAA vide No SEIAA-EC-0000000586 dt 03 01 2019 for plot area of 14,089 m^2 having FSI area of 30633 26 m^2 and Total BUA of 52 726 19 m^2
9	Location of the project		02 + 03, S No 113/2A, Near Indira Nagar Village Wadala Sawata Mali Road, Nashik, Maharashtra - 422009
10	Latitude and Longitude		Latitude 19°58'24 7"N Longitude 73°47'29 2"E
11	Total Plot Area (m^2)		14,089 00
12	Deductions (m^2)		-
13	Net Plot area (m^2)		14 089 00

Member Secretary Chairman

14	Proposed FSI area (m^2)	56,039 86
15	Proposed Non-FSI area (m^2)	22,403 27
16	Proposed TBUA (m^2)	78,443 13
17	TBUA (m^2) approved by Planning Authority till date	Plan is approved by NMC vide A4/RBP/136/2023 dt 04 08 2023
18	Ground coverage (m^2) & %	7669 25 Sq m (54 % of net plot area)
19	Total Project Cost (Rs)	Rs 230 Cr (including Existing 140 + 90 Proposed)
20	CER as per MoEF & CC circular dated 01 05 2018	Not Applicable (as per MoEF&CC OM F No 22-65/2017-IA III dt 25 02 2021)

	Details of Building Configuration <Please use following legends Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
21	Building A	B + G + Mezz Floor + 7th Upper Floors (34 00 m)	34 00	Building A	B + G + Mezz Floor + 7th Upper Floors (34 00 m)	34 00	No change Status B + G + Mezz Floor + 7th Upper Floors are constructed & occupied
	Building B	B + G + Mezz Floor + 4th Upper Floors (18 00 m)	18 00	Building B	B + G + Mezz Floor + 12th Upper Floors (50 60 m)	50 60	No change in footprint & vertical expansion is proposed by addition of 12 upper floors Status B + G + Mezz Floor + 12th Upper Floors are constructed
	Parking Building	B + G + 1st to 4th Floors	17 80	Parking & Staff Quarters	B + G + 1st to 7th Floors -Parking + 8th to 14th Floors - Staff Quarters (47 40 m)	48 15	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status 3 floors constructed
22	-	-	-	Service Building	B+ G +1st to 3rd Upper Floors (14 85 m)	14 85	Newly added Status Work not started
23	Total number of tenements			Existing- 270 Bedded Hospital			

Member Secretary

Chairman

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		units Total 500 Bedded Hospital and 142 Staff Quarters units			
24	Total number of Population	Total – 3 034 Nos Hospital 500 Nos Staff Quarters units- 142 Nos			
25	Water budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232	Fresh Water	232
		Recycled for Flushing	133	Recycled for Flushing	133
		Recycled for landscape	16	Recycled for landscape	0
		Recycled for HVAC	189	Recycled for HVAC	189
		Waste Water generation	341	Wastewater generation	341
		Total treated water for reuse	538	Total treated water for reuse	322
		Total water requirement	365	Total water requirement	365
		Excess water	Zero	Excess water	16
26	Water Storage Capacity for Firefighting / UGT	UGT for Fire=300 KLD OHT for Fire= 30 KLD			
27	Source of water	Nashik Municipal Corporation			
28	Rainwater Harvesting (RWH)	Level of the Ground water table		Post Monsoon 2-3 m B G L Pre Monsoon 3-4 m B G L	
		Size and no of RWH tank(s) and Quantity		-	
		Quantity and size of recharge pits		4 Recharge Pits Size 2 x 2 x 2 m with filter layers 0 160 diameter and 60 m deep bore well and 1 x 1 x 1 m collection chamber	
		Details of UGT tanks if any		4 Nos	
29	Sewage and Wastewater	Sewage generation		341 kld	
		STP technology		Bio-Cask Technology	
		Capacity of STP KLD		450 KLD (Existing 300 KLD, Proposed 150 KLD)	
		ETP Capacity		50 KLD (Existing 10 KLD Proposed 40 KLD)	
30	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	18	The maximum construction waste will be used within the site for	
		Wet waste	12		

Member Secretary

Chairman

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				leveling purposes and base course preparation of internal approach roads
		Construction waste	2,300 m^3	The construction waste generated during construction shall be segregated, reused on site and surplus shall be disposed as per C & D Rules
		Dry waste	277 kg/day	Handed over to authorize recyclers for further handling & disposal purpose
		Wet waste	415 kg/day	Wet waste will be treated in organic waste converter machine
		Hazardous waste	-	NA
		Biomedical waste	250 kg/day	Handed over to authorized vendor for disposal
		E-Waste	3 ton / yr	Handed over to authorized recyclers for further handling & disposal purpose
		STP Sludge (dry)	3 kg/day	Will be used as manure
31	Green Belt Development	Total RG area (m^2)		2650
		Existing trees on plot		135 Nos
		Number of trees planted		108 Nos
		Number of trees to be cut		Nil
		Number of trees to be transplanted		Nil
		Total No of trees on plot		243 Nos
32	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		45 kW
		DG Set during Construction Phase		75 kVA
		During Operation phase (Connected load)		3 9 MW
		During Operation phase (Demand load)		2 6 MW

Member Secretary

Chairman

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		[illegible]	[illegible]
		DG set	2 x 2000 kV- and 1 x 250 k /A
		Fuel used	HSD
33	Details of Energy saving	Own Solar Plant of capacity 2 5 MW installed at Sinnar, Nashik	

34	Environmental Management plan budget during Construction phase	Type	Details	Cost (Rs in lakhs)
		Water spray for dust suppression	Erosion control – dust suppression measures barricading and topsoil preservation	5 0
		Sanitation & Facility & its Maintenance Disinfection	Labour Camp toilets & sanitation	16 0
		Solid Waste Management & Site maintenance activity	Segregation of waste at source	4 0
		Potable Water Supply to Labour	Drinking	5 5
		Safety Personal Protective Equipment & Safety - Training to Workers (Twice in Year) Safety Officer	Disinfection and Health Check-ups	32 0
		Safety nets, Safety training to workers health check up and first aid		21 0
		Traffic Management	Sign Boards, Persons at entry exit and Parking area	2 0
		Environmental Monitoring	(As per the CPCB guidelines through MoEF Approved laboratories – Ambient Air-RSPM, PM2 5 SO2, NOx CO) Noise Leq day time and Night Time)	3 5
		Total		91 0

35	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Lakh)	O&M (Lakh /Y)
		STP/ETP	Continuous O & M	99	18
		RWH	During rainy season (cleaning of SWD Contour trenches and filtration units	55	3

Member - Secretary

Chairman

			before rainy season)		
		Solid Waste management	Continuous O & M	20	8
		Landscape development	Development and Maintenance	27	4
		Environmental Monitoring	As per the CPCB guidelines through MoEF Approved laboratories	-	4
		Disaster Management Plan	Fire Fighting measures, Disaster Management Kit, Well equipped Control Room	432	26
		Total		633	63

36	Traffic Management	Type	Required as per DCR	Actual Provided	Total parking Area (m2)
		4-Wheeler	219	219	5129
		2-Wheeler	1314	1314	
37	Details of Court cases / litigations w r t the project and project location if any				NA

Deliberations

PP stated that, the application is for Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala Sawata Mali Road, Nashik

PP holds previous EC vide No SEIAAEC-0000000586 dt 03 01 2019 for plot area of 14 089 m2 having FSI area of 30,633 26 m2 and Total BUA of 52 726 19 m2

PP informed that they have started construction on site as per EC received Till date they have constructed the Total BUA of 52,616 08 m2 (FSI area 44,507 95 m2)

PP further informed that the total BUA is less than earlier EC, and have exceeded the configuration of one building [I e, Block B from B+G+M+ 4 to B+G+M+ 12] than the EC, hence PP had applied under violation category

The project consists of 1 hospital building, 1 Parking and staff quarter building and 1 service building The project site is accessible by 30 00 m wide DP Road Nasik Road Railway station is at ~5 9 km Airport is at 19 km from site PP had received ToR vide letter No SIA/MH/INFRA2/423643/2023 dated 20 07 2023

The

Member Secretary **Chairman**

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[illegible] as below

S	Details	Earlier EC (Dt 03 01 2019)	Proposed EC	Remarks
1	Plot area (m^2)	14,089 00	14 089 00	No change
2	Built up Area (m^2)	52 726 10	78,443 13	Change in planning as per UDCPR 2020
3	Building A	B + G + Mezz Floor + 7th Upper Floors	B + G + Mezz Floor + 7th Upper Floors	No Change Status B + G + Mezz Floor + 7th Upper Floors are constructed & occupied
4	Building B	B + G + Mezz Floor + 4th Upper Floors	B + G + Mezz Floor + 12th Upper Floors	No change in footprint & vertical expansion is proposed by addition of 8 upper floors Status B + G + Mezz Floor + 12th Upper Floors are constructed
5	Parking Building	B + G + 1st to 4th Floors	B + G + 1st to 7th Floors Parking + 8th to 14th Floors - Staff Quarters	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status Construction done up to 3rd floor
6	Service Building	-	B + G + 1st to 3rd Upper Floors	Newly added Status Work not started

Details of damage assessment as presented by PP is as below

1 Project Details

1	Name and address of Project	Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03 S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s **Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited**
2	Name of Authorized Person	Mr Anup Katariya
3	Details of previous EC and area construced on site	▪ EC received from SEIAA vide No SEIAA – EC - 0000000586 dt 03 01 2019 for plot area of 14 089 m^2 having FSI area of 30633 26 m^2 and Total BUA of 52,726 10 m^2 ▪ Till date we have constructed the **Total BUA of 49,612 10 m^2 (FSI area 44,507 95 m^2)**
4	Total area proposed	FSI Area 56,039 86 m^2 Non FSI Area 22 403 27 m^2 BUA 78 443 13 m^2

Member Secretary Chairman

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5	The total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC	Rs 230 Cr (including Existing 140 + 90 Proposed) Total cost incurred for violated area Rs 14 50 Cr	
6	Application for Expansion in EC (under violation category)		28 03 2023
7	The construction upto EC limit was completed i e Building 'B' 4th floor		23 01 2022
8	Date of start of 5th floor of building B'		10 02 2022
9	No of days of violation (8-6)	▪ Violation period calculated is from 10 02 2022 to 28 03 2023 ▪ No of days of violation 412 days	
10	Name and address of Environmental consultant	Dr D A Patil Mahabal Enviro Engineers Pvt Ltd , Accredited by NABET vide No QCI/NABET/EIA/ACO/17/00427	
11	Any other case of EC violation is reported or pending or decided earlier for projects where any of the directors are involved? If yes give details		No
12	Any court case related to EC violation pending or decided against any of the directors including High Court, NGT and sessions court?		No

Description of activities contributing to the environmental damage and degradation

A	**Demolition, site preparation**	Remark
1	Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition?	No demolition activity envisaged
2	Whether such demolition or site had some asbestos industrial waste or contaminated soil or hazardous waste etc and if yes, how these types of waste have been segregated and disposed?	No
3	If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details	As per DP, site is in Residential Zone
4	State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs	There was no demolition activity on site
5	Any air quality (including noise) monitoring done during demolition work? If yes, results	
6	Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition work	There was no demolition activity on site
B	**Construction stage**	
1	Date of commencement of construction and completion of construction if any	CC vide letter No LND/BP/A4/RBP/136/2023 dt 04 08 2023

Member Secretary **Chairman**

	structure as per the sanctioned plan given by concerned local authority? If yes, please provide such certification	plan given by BMC and OC received
3	In the additional construction, how much construction material including sand bricks cement etc was required to be transported? No of trucks and its average haulage?	
4	How many labours were engaged in construction, average per day?	Approx 100 Nos
5	Whether the additional construction work, over and above valid EC if so available has any additional ground foot print? If yes please state ground foot print of approved EC approved layout and current proposed layout	▫ There is no change in footprint of the building ▫ We have exceeded the configuration of the building as in the EC hence we are applying under violation category
6	Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? • If yes please give incremental additional time required for construction of additional area	▫ We have voluntarily applied for EC to avoid any future ambiguities under violation category
7	• Is there any change in foundation design, i e depth of foundation, basement etc that were done due to additional area? • If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed?	No changes required in the Foundation design of existing building No The excavated quantity was utilized on site itself partially in the Garden Area as well as for back filling
8	What is the quantity of top soil removed and how it is managed?	Top soil was preserved and used for the RG development as per earlier EC, for the proposed expansion no top soil excavation is needed
9	Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation?	Excavation was done as per earlier EC
10	How much additional water was required for curing and construction purpose? Source of water?	Water requirement as per earlier EC
11	Rain Water harvesting details	4 recharge pits with 2 x 2 x 2 m are constructed on site
12	Solar light water heating details	NA
13	Use of fly ash bricks ensured? Details thereof	Fly ash was used in concrete as per the mixed design during construction of the building
14	Whether any noise or air pollution control measures taken? if so what are they?	**Air Pollution Control Measures** • Water sprinkling on unpaved roads to arrest air bourne dust

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Chairman

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		• Covered vehicles for carrying construction materials • Sand, murram, loose soil cement stored on site covered adequately so as to prevent dust pollution • Use of ready mix concrete • Use of PUC certified vehicles **Noise Pollution Control Measures** • Barricading to plot boundary • PPEs were provided to construction workers • Noise generating equipments were fitted with silencers, mufflers or acoustic enclosures etc
15	Whether any air quality and noise level monitoring done during construction stage, if yes attach results	Air quality records could not be retrieved But to mitigate the noise levels and safety purpose, 2 5-3 m high barrications were done along the periphery
16	Whether any third-party rights are created on the construction without EC?	No third – party rights are created
17	Whether any of the construction without EC has already been occupied? If yes, number of families given such occupation Also give total commercial area being used presently Also state type of commercial activity i e offices shops, hotels restaurants etc	No
18	How many flats sold which are in the area of EC violation and total sale value of such flats	As proposed project is hospital project, nothing has been sold
19	How much commercial area sold which is in area of EC violation and total sale value of such commercial area	No area sold
C	**Commissioning of project**	
1	Date of when the project was made operational either by giving possession of residential or commercial areas of the project?	The Block B which is partly under violation is not yet been operational There is no sell component in the project as it is a Hospital building will be operated by the project proponent
2	How many families are staying in project?	Not Applicable (Hospital project)
3	What is total water supply to project, source and quality	365 KLD (this quantum is for entire project) Source NMC
4	Total sewage generation m^3/day	341 KLD

Member Secretary **Chairman**

	[illegible]	[illegible] 50KLD ETP
6	Treated wastewater disposal	All the treated water is being used for flushing, gardening, dust suppression and HVAC makeup, hence it is a Zero discharge project
7	Any DG sets are they complying the norms	2 x 2000 kVA and 1 x 250 kVA DG sets are provided and are in compliance with CPCB guidelines

Format of Assessment of Environmental Damages

Attributes	Scope of saving on account of environmental protection measures	EMP cost	
		Recurring cost per day (Rs)	Non-recurring cost (Rs)
Air Pollution	Water requirement for sprinkling (KLD) Cost of 1 Kl water (Rs)	Recurring cost not applicable as the isolation portion of the building is from the 5th – 12th floor We have complied with the earlier EC conditions for both the Block A (7 floors) and B (4 floors) In this vertical expansion there was no excavation or no ground preparation was required The treated water from the existing STP is being used for water sprinkling for dust suppression flushing and HVAC make up thereby optimum utilization of treated water and there is no load on the fresh water resource	-
Water Pollution	A) Cost of water requirement		
	a) Construction phase		
	For Labour avg 100 Laborer 4 5 KLD NMC domestic Water costs @Rs 27/KL = Rs 121 5/day	Water for construction phase was met from the treated water of existing STP The part project was *occupied (OC Dt 11 09 2018)* and operational and have a valid **Consent to Operate from the MPCB** *(no BO/CAC/Cell/CC 4/UAN-60156/CAC dt 13 03 2019 and CAC/UAN 0000106774/CR-2106000693 dt 15 06 2021 valid till 30 03 2026)* Hence there is no cost of water usage during the construction phase of the extension of Block 2 NIL for construction use	

Member Secretary

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		For Labourer cost is **Rs 121 5/day**	
	b)Operation phase **B Cost of sewage treatment, reuse & disposal**		
	a) Construction phase (4 kl/d=Rs 150/d)	Connected to Existed STP Nil	
	b) Operation phase No untreated waste discharge	Not yet operational Nil	
	A Quantity of water pumped out during excavation and a lump sum cost of Rs 50 per cum for such unauthorized water extraction and disposal Water pumped during foundation works	The proposed expansion is vertical in nature and we had Earlier EC for G+4 floors which was covered in the EMP Nil	
	B Cost of construction & maintenance of recharge well	Constructed as per earlier EC Nil	
Soil environment	In case of demolition has carried out the cost of demolition waste management plan needs to be discussed and finalized as non - recurring cost	No demolition activity was involved Nil	
	In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the project site, as given by consultants (the report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if any) This requires critical	No, Not applicable Nil	

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	CPCB		
	Cost of preservation of top soil & excavated earth to be considered [Area x depth x sp Gravity x cost per ton]	Top soil was preserved and used for the RG development as per earlier EC, for the proposed expansion no top soil excavation is needed	
Noise and Vibration	For damage due to noise pollution & vibration the cost of barricades around the project site should be considered Length 3 6 mtr x width 1 05 mtr = 3 78 m2 (No of sheets 95 X Rs 1253 00 per sheet)	Not applicable as all necessary steps have been taken to avoid noise pollution Nil	1,19 035/-
Green Belt	In case of any tree cutting without EC cost of Rs 10000/- per tree apart from any statutory action for such tree cutting if any, For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered Cost of planting & maintaining trees (Number of trees as per the bye- laws) Cost of compensatory tree plantation (5 trees for each tree cut)	No tree cutting on site Nil	
RH/Occupational Health Safety	Cost of workers benefit to be considered in view of Building and Other Construction Workers' Welfare Cess Act 1996		3,73 345 00

Member Secretary Chairman

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	A cost of health check up of workers Rs 25,000/- B Cost of safety measures including PPEs Rs 3,48,345 00		
Total		**121 5/-**	**4,92,380 00/-**

Calculation of cost of remediation plan and natural & community resource augmentation plan

Sr No	Description	Details	Amount (Rs)
A	**Assessment of Environment Damages**		
1	Total of recurring Cost (Rs 27 X 412 days) (From 10 02 2022 to 28 03 2023)	Capital Cost arrived from above table per day (121 5) x 412, number of days in violation (412 days)	50 058/-
2	Non-recurring cost	Cost as arrived from above table	4,92 380/-
Sub Total (1+2 above) (Subject to minimum Rs 1 crore or whichever is higher)		5,42,438/- which is less than Rs 1 Cr	
Hence, Cost to be considered is		Rs 1 Cr	

B	**Economic benefits accrued due to violation**		
1	Economic benefits accrued due to violation	1% of Total project cost including land (Rs 14 5/- Cr) as declared by AIMSAR before SEAC, subject to maximum Rs 10 Cr	14,50,000/-
2	Track record of project proponent	Incremental cost of Rs 10 lakhs for each EC violation by PP or its directors observed at any other projects in last 3 years	All the directors on board have no track record of other violation
C	Cost of remediation plan and natural & community resource augmentation plan	Sum of A and B above or amount equivalent to the CER amount as per the MOEF&CC s office Memorandum No F NO 22-65/2017-IA-III dated 01/05/2018, whichever is higher	(A+B)= **Rs 1,14,50,000/-**

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	operation / production or the expanded capacity has not commenced,"		
1	1% of the project cost (attributable to the expansion activity) incurred up to the date of filing the application along with the EIA / EMP report + 0.25% of the total turnover (attributable to the expanded activity / capacity) involved during the period of violation	1% of the project cost (Attributable to expansion activity) Project Cost Rs 14.50 Cr The % rates as above shall be halved of the PP suo-moto reports such violations without such violation coming to the knowledge of the Govt either on inquiry or complaint	=14 50 00,000/- *0 5% = 7 25,000/

 # Project Proponent Suo Moto declared and applied for EC under violation category hence penalty is halved

Total Costing Rs 19 92 438/ + Rs 7,25,000/- = Rs 27,17,438/-

Remediation Cost Bifurcation

Sr No	Description of Activity	% Allocation	Implementing Agency	Remarks	Probable activities to be carried out
1	Plantation / garden development	50%	Local Body	Plantation can be done through the Local body Within the limits of Nashik Municipal Corporation	Plantation of native trees as per the guidelines of Garden Department NMC
2	Water conservation (rain Water Harvesting in the Limits of Nashik Municipal Corporation	50%	Local Body	Within 50 km from project site	Rain water harvesting systems in the municipal gardens

PP clarified that mandatory RG is provided on ground

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment including air water land soil ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a) b2

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During discussion following points emerged

1 The Committee noted that

(a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F No 22-21/2020-IA III Dated 7th July 2021, The penalty cost is arrived at Rs **7,25,000/- (Considering Suo moto declaration)**

(b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs 1,14,50,000/-**

2 PP to submit Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur

3 PP to ensure maintaining sanctity of silence zone as mandated

4 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021 Also, PP to ensure that, the water proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Decision -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points

*****

25	SIA/MH/INFRA2/440334/2023	EC Expansion for Residential and Commercial Project "Ganga Arcadia" by Goel Ganga India Pvt Ltd

Decision -

PP requested to withdraw the application Committee noted & accepted the same, hence application is forwarded to SEIAA with the recommendation that PP may be allowed to withdraw the project

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Member Secretary **Chairman**

Annexure – 9

Minutes of 272nd Day 2 (Part B) meeting of SEIAA held on 14th December, 2023

Item no 23

Proposal No - SIA/MH/INFRA2/441438/2023 **Type of Project** EC

Subject- Environmental Clearance for Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited

Project Details-

It is noted that, the PP has submitted the application for prior environment clearance for proposed expansion project with total plot area of 14,089 00 m2, FSI area of 56,039 86 m2, Non FSI area of 22,403 27 m2 and total BUA of 78,443 13 m2

Brief information of the proposal is as below

1	Proposal Number	SIA/MH/INFRA2/441438/2023	
2	Name of Project	Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by M/s Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited	
3	Project category	8(a), B2	
4	Type of Institution	Partnership	
5	Project Proponent	Name	Mr Anup Katariya
		Regd Office address	V-Tech IT Park, S No 113, Wadala, Nashik, Maharshtra - 422011
		Contact number	+91 - 9822261839
		E-mail	ec aimsar@gmail com
6	Consultant	Mahabal Enviro Engineers Pvt Ltd , Accredited by NABET vide No QCI/NABET/EIA/ACO/17/ 00427	
7	Applied for	Amendment / Expansion in EC	
8	Details of previous EC	EC received from SEIAA vide No SEIAA-EC-0000000586 dt 03 01 2019 for plot area of 14,089 m^2 having FSI area of 30633 26 m^2 and Total BUA of 52,726 19 m^2	
9	Location of the project	02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009	
10	Latitude and Longitude	Latitude 19°58'24 7"N Longitude 73°47'29 2"E	
11	Total Plot Area (m^2)	14,089 00	
12	Deductions (m^2)	-	
13	Net Plot area (m^2)	14,089 00	
14	Proposed FSI area (m^2)	56,039 86	
15	Proposed Non-FSI area (m^2)	22,403 27	
16	Proposed TBUA (m^2)	78,443 13	
17	TBUA (m^2) approved by Planning Authority till date	Plan is approved by NMC vide A4/RBP/136/2023 dt 04 08 2023	
18	Ground coverage (m^2) & %	7669 25 Sq m (54 % of net plot area)	
19	Total Project Cost (Rs)	Rs 230 Cr (including Existing 140 + 90 Proposed)	

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Minutes of 272nd Day 2 (Part B) meeting of SEIAA held on 14th December, 2023

20	CER as per MoEF & CC circular dated 01 05 2018			Not Applicable (as per MoEF&CC OM F No 22-65/2017-IA III dt 25 02 2021)			
21	Details of Building Configuration <Please use following legends Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	Building A	B + G + Mezz Floor + 7th Upper Floors (34 00 m)	34 00	Building A	B + G + Mezz Floor + 7th Upper Floors (34 00 m)	34 00	No change Status B + G + Mezz Floor + 7th Upper Floors are constructed & occupied
	Building B	B + G + Mezz Floor + 4th Upper Floors (18 00 m)	18 00	Building B	B + G + Mezz Floor + 12th Upper Floors (50 60 m)	50 60	No change in footprint & vertical expansion is proposed by addition of 12 upper floors Status B + G + Mezz Floor + 12th Upper Floors are constructed
	Parking Building	B + G + 1st to 4th Floors	17 80	Parking & Staff Quarters	B + G + 1st to 7th Floors -Parking + 8th to 14th Floors - Staff Quarters (47 40 m)	48 15	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status 3 floors constructed
22	-	-	-	Service Building	B+ G +1st to 3rd Upper Floors (14 85 m)	14 85	Newly added Status Work not started
23	Total number of tenements			Existing- 270 Bedded Hospital Proposed- 230 Bedded Hospital and 96 Staff Quarters units Total 500 Bedded Hospital and 142 Staff Quarters units			
24	Total number of Population			Total – 3,034 Nos Hospital- 500 Nos , Staff Quarters units- 142 Nos			

25	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232	Fresh Water	232
		Recycled for Flushing	133	Recycled for Flushing	133
		Recycled for landscape	16	Recycled for landscape	0

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		Recycled for HVAC	189	Recycled for HVAC	189
		Waste Water generation	341	Wastewater generation	341
		Total treated water for reuse	338	Total treated water for reuse	322
		Total water requirement	365	Total water requirement	365
		Excess water	Zero	Excess water	16
26	Water Storage Capacity for Firefighting / UGT	UGT for Fire=300 KLD OHT for Fire= 30 KLD			
27	Source of water	Nashik Municipal Corporation			
28	Rainwater Harvesting (RWH)	Level of the Ground water table		Post Monsoon 2-3 m B G L Pre Monsoon 3-4 m B G L	
		Size and no of RWH tank(s) and Quantity		-	
		Quantity and size of recharge pits		4 Recharge Pits Size 2 x 2 x 2 m with filter layers 0 160 diameter and 60 m deep bore well and 1 x 1 x 1 m collection chamber	
		Details of UGT tanks if any		4 Nos	
29	Sewage and Wastewater	Sewage generation		341 kld	
		STP technology		Bio-Cask Technology	
		Capacity of STP KLD		450 KLD (Existing 300 KLD, Proposed 150 KLD)	
		ETP Capacity		50 KLD (Existing 10 KLD, Proposed 40 KLD)	
30	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste	18	The maximum construction waste will be used within the site for leveling purposes and base course preparation of internal approach roads	
		Wet waste	12		
		Construction waste	2,300 m^3	The construction waste generated during construction shall be segregated, reused on site and surplus shall be disposed as per C & D Rules	
		Dry waste	277 kg/day	Handed over to authorize recyclers for further	

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				handling & disposal purpose
		Wet waste	415 kg/day	Wet waste will be treated in organic waste converter machine
		Hazardous waste	-	NA
		Biomedical waste	250 kg/day	Handed over to authorized vendor for disposal
		E-Waste	3 ton / yr	Handed over to authorized recyclers for further handling & disposal purpose
		STP Sludge (dry)	3 kg/day	Will be used as manure
31	Green Belt Development	Total RG area (m^2)		2650
		Existing trees on plot		135 Nos
		Number of trees planted		108 Nos
		Number of trees to be cut		Nil
		Number of trees to be transplanted		Nil
		Total No of trees on plot		243 Nos
32	Power requirement	Source of power supply		MSEDCL
		During Construction Phase (Demand Load)		45 kW
		DG Set during Construction Phase		75 kVA
		During Operation phase (Connected load)		3 9 MW
		During Operation phase (Demand load)		2 6 MW
		Transformer		3 x 2000 kVA, 1 x 315 kVA
		DG set		2 x 2000 kVA and 1 x 250 kVA
		Fuel used		HSD
33	Details of Energy saving	Own Solar Plant of capacity 2 5 MW installed at Sinnar, Nashik		

		Type	Details	Cost (Rs in lakhs)
34	Environmental Management plan budget during Construction phase	Water spray for dust suppression	Erosion control – dust suppression measures, barricading and topsoil preservation	5 0
		Site sanitation & Facility & its Maintenance, Disinfection	Labor Camp toilets & sanitation	18 0
		Solid Waste Management & Site	Segregation of waste at source	4 0

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		maintenance activity		
		Potable Water Supply to Labour	Drinking	5 5
		Safety Personal Protective Equipment & Safety - Training to Workers (Twice in Year), Safety Officer	Disinfection and Health Check-ups	32 0
		Safety nets, Safety training to workers, health check up and first aid		21 0
		Traffic Management	Sign Boards, Persons at entry exit and Parking area	2 0
		Environmental Monitoring	(As per the CPCB guidelines through MoEF Approved laboratories – Ambient Air-RSPM, PM2 5, SO2, NOx, CO), Noise Leq day time and Night Time)	3 5
		Total		91 0

35	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Lakh)	O&M (Lakh /Y)
		STP/ETP	Continuous O & M	99	18
		RWH	During rainy season (cleaning of SWD, Contour trenches and filtration units before rainy season)	55	3
		Solid Waste management	Continuous O & M	20	8
		Landscape development	Development and Maintenance	27	4
		Environmental Monitoring	As per the CPCB guidelines through MoEF Approved laboratories	-	4
		Disaster Management Plan	Fire Fighting measures, Disaster Management Kit, Well equipped Control Room	432	26
		Total		633	63

36	Traffic Management	Type	Required as per DCR	Actual Provided	Total parking Area (m2)
		4-Wheeler	219	219	5129
		2-Wheeler	1314	1314	
37	Details of Court cases / litigations w r t the project and project location				NA

Member Secretary

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	if any	

SEAC Deliberation –

PP stated that, the application is for Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik

PP holds previous EC vide No SEIAAEC-0000000586 dt 03 01 2019 for plot area of 14,089 m2 having FSI area of 30,633 26 m2 and Total BUA of 52,726 19 m2

PP informed that they have started construction on site as per EC received Till date, they have constructed the Total BUA of 52,616 08 m2 (FSI area 44,507 95 m2)

PP further informed that the total BUA is less than earlier EC, and have exceeded the configuration of one building [I e, Block B from B+G+M+ 4 to B+G+M+ 12] than the EC, hence PP had applied under violation category

The project consists of 1 hospital building, 1 Parking and staff quarter building and 1 service building The project site is accessible by 30 00 m wide DP Road Nasik Road Railway station is at ~5 9 km Airport is at 19 km from site PP had received ToR vide letter No SIA/MH/INFRA2/423643/2023 dated 20 07 2023

The

The comparative statement for the project is as below

Sr	Details	Earlier EC (Dt 03 01 2019)	Proposed EC	Remarks
1	Plot area (m^2)	14,089 00	14,089 00	No change
2	Built up Area (m^2)	52,726 19	78,443 13	Change in planning as per UDCPR, 2020
3	Building A	B + G + Mezz Floor + 7th Upper Floors	B + G + Mezz Floor + 7th Upper Floors	No Change Status B + G + Mezz Floor + 7th Upper Floors are constructed & occupied
4	Building B	B + G + Mezz Floor + 4th Upper Floors	B + G + Mezz Floor + 12th Upper Floors	No change in footprint & vertical expansion is proposed by addition of 8 upper floors Status B + G + Mezz Floor + 12th Upper Floors are constructed
5	Parking Building	B + G + 1st to 4th Floors	B + G + 1st to 7th Floors -Parking + 8th to 14th Floors - Staff Quarters	No change in footprint & vertical expansion is proposed by addition of 10 upper floors Status Construction done up to 3rd floor
6	Service Building	-	B+ G +1st to 3rd Upper Floors	Newly added Status Work not started

Details of damage assessment as presented by PP is as below

1 Project Details

Member Secretary

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Minutes of 272nd Day 2 (Part B) meeting of SEIAA held on 14th December, 2023

1	Name and address of Project	Amendment / Expansion in EC for proposed Hospital project at Plot No 02 + 03, S No 113/2A, Near Indira Nagar, Village Wadala, Sawata Mali Road, Nashik, Maharashtra - 422009 by **M/s Ashoka Institute of Medical Sciences & Research and Viva Infrastructure Limited**	
2	Name of Authorized Person	Mr Anup Katariya	
3	Details of previous EC and area constructed on site	▪ EC received from SEIAA vide No SEIAA – EC - 0000000586 dt 03 01 2019 for plot area of 14,089 m^2 having FSI area of 30633 26 m^2 and Total BUA of 52,726 19 m^2 ▪ Till date, we have constructed the **Total BUA of 49,612 10 m^2 (FSI area 44,507 95 m^2)**	
4	Total area proposed	FSI Area 56,039 86 m^2 Non FSI Area 22,403 27 m^2 BUA 78,443 13 m^2	
5	The total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC	Rs 230 Cr (including Existing 140 + 90 Proposed) Total cost incurred for violated area Rs 14 50 Cr	
6	Application for Expansion in EC (under violation category)		28 03 2023
7	The construction upto EC limit was completed i e Building 'B' 4th floor		23 01 2022
8	Date of start of 5th floor of building 'B'		10 02 2022
9	No of days of violation (8-6)	▪ Violation period calculated is from 10 02 2022 to 28 03 2023 ▪ No of days of violation 412 days	
10	Name and address of Environmental consultant	Dr D A Patil Mahabal Enviro Engineers Pvt Ltd , Accredited by NABET vide No QCI/NABET/EIA/ACO/17/ 00427	
11	Any other case of EC violation is reported or pending or decided earlier for projects where any of the directors are involved? If yes, give details		No
12	Any court case related to EC violation pending or decided against any of the directors including High Court, NGT and sessions court?		No

Description of activities contributing to the environmental damage and degradation

A	**Demolition, site preparation**	Remark
1	Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition?	No demolition activity envisaged
2	Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc and if yes, how these types of waste have been segregated and disposed?	No
3	If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details	As per DP, site is in Residential Zone

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4	State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs	There was no demolition activity on site
5	Any air quality (including noise) monitoring done during demolition work? If yes, results	
6	Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition work	There was no demolition activity on site
B	**Construction stage**	
1	Date of commencement of construction and completion of construction, if any	CC vide letter No LND/BP/A4/RBP/136/2023 dt 04 08 2023
2	Whether the construction carried out is strictly as per the sanction plan given by concerned local authority? If yes, please provide such certification	Yes construction is as per the sanctioned plan given by NMC and OC received
3	In the additional construction, how much construction material including, sand, bricks, cement etc was required to be transported? No of trucks and its average haulage?	-
4	How many labours were engaged in construction, average per day?	Approx 100 Nos
5	Whether, the additional construction work, over and above valid EC, if so available, has any additional ground foot print? If yes please state, ground foot print in sqm as per EC approved layout and current proposed layout?	▪ There is no change in footprint of the building ▪ We have exceeded the configuration of one building than the EC, hence we are applying under violation category
6	Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? • If yes, please give incremental additional time required for construction of additional area	▪ We have voluntarily applied for EC to avoid any future ambiguities under violation category
7	• Is there any change in foundation design, i e depth of foundation, basement etc that were done due to additional area? • If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed?	No changes required in the Foundation design of existing building No The excavated quantity was utilized on site itself partially in the Garden Area as well as for back filling
8	What is the quantity of top soil removed and how it is managed?	Top soil was preserved and used for the RG development as per earlier EC, for the proposed expansion no top soil excavation is needed
9	Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation?	Excavation was done as per earlier EC
10	How much additional water was required for curing and construction purpose? Source of water?	Water requirement as per earlier EC
11	Rain Water harvesting details	4 recharge pits with 2 x 2 x 2 m are constructed on site

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12	Solar light, water heating details	NA
13	Use of fly ash bricks ensured? Details thereof	Fly ash was used in concrete as per the mixed design during construction of the building
14	Whether any noise or air pollution control measures taken? if so, what are they?	**Air Pollution Control Measures** • Water sprinkling on unpaved roads to arrest air bourne dust • Covered vehicles for carrying construction materials • Sand, murram, loose soil, cement, stored on site covered adequately so as to prevent dust pollution • Use of ready mix concrete • Use of PUC certified vehicles **Noise Pollution Control Measures** • Barricading to plot boundary • PPEs were provided to construction workers • Noise generating equipments were fitted with silencers, mufflers or acoustic enclosures etc
15	Whether any air quality and noise level monitoring done during construction stage, if yes attach results	Air quality records could not be retrieved But to mitigate the noise levels and safety purpose, 2 5-3 m high barrications were done along the periphery
16	Whether any third-party rights are created on the construction without EC?	No third – party rights are created
17	Whether any of the construction without EC has already been occupied? If yes, number of families given such occupation Also give total commercial area being used presently Also state type of commercial activity i e offices, shops, hotels, restaurants etc	No
18	How many flats sold which are in the area of EC violation and total sale value of such flats	As proposed project is hospital project, nothing has been sold
19	How much commercial area sold which is in area of EC violation and total sale value of such commercial area	No area sold
C	**Commissioning of project**	
1	Date of when the project was made operational either by giving possession of residential or commercial areas of the project?	The Block B which is partly under violation is not yet been operational There is no sell component in the project as it is a Hospital building will be operated by the project proponent
2	How many families are staying in project?	Not Applicable (Hospital project)

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3	What is total water supply to project, source and quality	365 KLD (this quantum is for entire project) Source NMC
4	Total sewage generation m^3/day	341 KLD
5	STP details,	450 KLD with Biocask Technology + 50KLD ETP
6	Treated wastewater disposal	All the treated water is being used for flushing, gardening, dust suppression, and HVAC makeup, hence it is a Zero discharge project
7	Any DG sets, are they complying the norms	2 x 2000 kVA and 1 x 250 kVA of DG sets are provided and are in compliance with CPCB guidelines

Format of Assessment of Environmental Damages

Attributes	Scope of saving on account of environmental protection measures	EMP cost Recurring cost per day (Rs)	Non-recurring cost (Rs)
Air Pollution	Water requirement for sprinkling (KLD) Cost of 1 KL water (Rs)	Recurring cost not applicable as the violation portion of the building is from the 5th – 12th floor We have complied with the earlier EC conditions for both the Block A (7 floors) and B (4 floors) In this vertical expansion there was no excavation or no ground preparation was required The treated water from the existing STP is being used for water sprinkling for dust suppression, flushing and HVAC make up thereby optimum utilization of treated water and there is no load on the fresh water resource	-
Water Pollution	A) Cost of water requirement		
	a) Construction phase		
	For Labour avg 100 Laborer **4 5 KLD NMC domestic Water costs @Rs 27/KL = Rs 121 5/day**	Water for construction phase was met from the treated water of existing STP The part project was *occupied (OC Dt 11 09 2018)* and operational and have a valid **Consent to Operate from the MPCB** *(no BO/CAC/Cell/CCA/UAN-60156/CAC dt 13 03 2019 and CAC/UAN 0000106774/CR-2106000693 dt 15 06 2021 valid till 30 03 2026)* Hence there is no cost of water usage during the construction phase of the extension of Block 2 NIL for construction use	

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		For Labourer cost is **Rs 121 5/day**	
	b)Operation phase **B Cost of sewage treatment, reuse & disposal**		
	a) Construction phase (4 kl/d=Rs 150/d)	Connected to Existed STP Nil	
	b) Operation phase No untreated waste discharge	Not yet operational Nil	
	A Quantity of water pumped out during excavation and a lump sum cost of Rs 50 per cum for such unauthorized water extraction and disposal Water pumped during foundation works	The proposed expansion is vertical in nature and we had Earlier EC for G+4 floors which was covered in the EMP Nil	
	B Cost of construction & maintenance of recharge well	Constructed as per earlier EC Nil	
Soil environment	In case of demolition has carried out, the cost of demolition waste management plan needs to be discussed and finalized as non - recurring cost	No demolition activity was involved Nil	
	In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the project site, as given by consultants (the report must include soil analysis, water analysis, MPCB consent copies,	No, Not applicable Nil	

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	manifest of HW if any) This requires critical examination from SPCB		
	Cost of preservation of top soil & excavated earth to be considered [Area x depth x sp Gravity x cost per ton]	Top soil was preserved and used for the RG development as per earlier EC, for the proposed expansion no top soil excavation is needed	
Noise and Vibration	For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered Length 3 6 mtr x width 1 05 mtr =3 78 m2 (No of sheets 95 X Rs 1253 00 per sheet)	Not Applicable as all necessary steps have been taken to avoid noise pollution Nil	1,19,035/-
Green Belt	In case of any tree cutting without EC cost of Rs 10000/- per tree apart from any statutory action for such tree cutting if any, For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered Cost of planting & maintaining trees (Number of trees as per the bye- laws) Cost of compensatory tree plantation (5 trees for each tree cut)	No tree cutting on site Nil	
RH/Occupationa l Health Safety	Cost of workers benefit to be considered in view of Building and Other Construction Workers' Welfare Cess Act, 1996 A cost of health check up of workers Rs 25,000/-		3,73,345 00

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	B Cost of safety measures including PPEs Rs 3,48,345 00		
Total		**121 5/-**	**4,92,380 00/-**

Calculation of cost of remediation plan and natural & community resource augmentation plan

Sr No	Description	Details	Amount (Rs)
A	**Assessment of Environment Damages**		
1	Total of recurring Cost (Rs 27 X 412 days) (From 10 02 2022 to 28 03 2023)	Capital Cost arrived from above table per day (121 5) x 412, number of days in violation (412 days)	50,058/-
2	Non-recurring cost	Cost as arrived from above table	4,92,380/-
Sub Total (1+2 above) (Subject to minimum Rs 1 crore or whichever is higher)		5,42,438/- which is less than Rs 1 Cr	
Hence, Cost to be considered is		Rs 1 Cr	

B	**Economic benefits accrued due to violation**		
1	Economic benefits accrued due to violation	1% of Total project cost including land (Rs 14 5/- Cr) as declared by AIMSAR before SEAC, subject to maximum Rs 10 Cr	14,50,000/-
2	Track record of project proponent	Incremental cost of Rs 10 lakhs for each EC violation by PP or its directors observed at any other projects in last 3 years	All the directors on board have no track record of other violation
C	Cost of remediation plan and natural & community resource augmentation plan	Sum of A and B above or amount equivalent to the CER amount as per the MOEF&CC's office Memorandum No F NO 22-65/2017-IA-III dated 01/05/2018, whichever is higher	(A+B)= **Rs 1,14,50,000/-**
D	**As per OM dt 07 07 2021 Sec 12, b(i) FOR EXPANSION PROJECTS Where operation / production with expanded capacity has not commenced#**		
1	1% of the project cost (attributable to the expansion activity) incurred up to the date of filing the application along with the EIA / EMP report + 0 25% of the total turnover (attributable to the expanded activity / capacity) involved during the period of violation	1% of the project cost (Attributable to expansion activity) **Project Cost Rs 14 50 Cr** *The % rates as above shall be halved of the PP *suo-moto* reports such violations without such violation coming to the knowledge of	=14,50,00,000/- *0 5% = **7,25,000/-**

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	*	the Govt either on inquiry or complaint	

 # Project Proponent Suo Moto declared the violation and applied for EC under Violation category hence penalty is halved

Total Costing Rs 19,92,438/- + Rs 7,25,000/- = Rs 27,17,438/-

<u>Remediation Cost Bifurcation</u>

Sr No	Description of Activity	% Allocation	Implementing Agency	Remarks	Probable activities to be carried out
1	Plantation / garden development	50%	Local Body	Plantation can be done through the Local body Within the limits of Nashik Municipal Corporation	Plantation of native trees as per the guidelines of Garden Department NMC
2	Water conservation (rain Water Harvesting in the Limits of Nashik Municipal Corporation	50%	Local Body	Within 50 km from project site	Rain water harvesting systems in the municipal gardens

PP clarified that mandatory RG is provided on ground

The case was discussed on the basis of the documents submitted and presentation made by the proponent All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined The proposal is appraised as category 8(a) b2

During discussion following points emerged

1 The Committee noted that

(a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F No 22-21/2020-IA III Dated 7th July 2021, The penalty cost is arrived at **Rs 7,25,000/- (Considering Suo moto declaration)**

(b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs 1,14,50,000/-**

2 PP to submit Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur

3 PP to ensure maintaining sanctity of silence zone as mandated

4 PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021 Also, PP to ensure that, the water

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proposed to be used for construction phase should not be drinking water They can use recycled water or tanker water for proposed construction

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points

Deliberation in SEIAA-

Proposal an expansion of existing construction project under violation category PP has applied under MoEF&CC OM dated 07 07 2021 Proposal is recommended by SEAC-3 in its 182nd meeting for grant of Environment Clearance for total plot area of 14,089 00 m2, FSI area of 56,039 86 m2, Non FSI area of 22,403 27 m2 and total BUA of 78,443 13 m2

PP has obtained earlier EC vide

SEAC recommended the proposal for grant of Environment Clearance under violation category as per MoEF&CC OM dated 07 07 2021 with damage assessment value of Rs 1,14,50,000/- and Penalty of Rs 7,25,000/-

The authority noted the ecological damage assessment and the economic benefits accruing as a result of the violation and also the penalty amount as appraised by SEAC Authority also noted the corresponding Environment Management Plan stipulated by the SEAC costing Rs 1,14,50,000/- taking into consideration the remediation plan and Natural and Community Resource augmentation Plan The Authority accepted the recommendations of the SEAC and decided to grant Environment Clearance subject to submission of Bank Guarantee of Rs 1,14,50,000/- towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan and submission of penalty of Rs Rs 7,25,000/-

Further, SEIAA also directed SEIAA cell to confirm with Maharashtra Pollution Control Board whether action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986

During the meeting, SEIAA asked PP regarding the provision of RG PP submitted that, they have provided 1408 m2 of mandatory RG on mother earth without any construction SEIAA noted the same and asked PP to submit undertaking to that effect PP submitted the same dated 11 12 2023

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions PP submitted the same dated 11 12 2023

SEIAA after deliberation decided to grant EC for-FSI- 54,242 42 m2, Non FSI- 22 403 27 m2, total BUA- 76,645 69 m2 (Plan approval No- A4/RBP/136/2023, dated-04 08 2023) (Restricted as per approval)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1 PP to submit Bank Guarantee of Rs 1,14,50,000/- towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan PP to implement remediation plan and Natural and Community Resource augmentation Plan within 6 months from grant of this Environment Clearance PP also to submit penalty of

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Rs 7,25,000/-

2 Maharashtra Pollution Control Board to ensure that, action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986 for violation provisions of EIA notification, 2006

3 PP submitted that, they have provided 1408 m2 of mandatory RG on mother earth without any construction Local planning authority to ensure the compliance of the same

4 PP to keep open space unpaved so as to ensure permeability of water However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement

5 PP to achieve at least 5% of total energy requirement from solar/other renewable sources

6 PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F No 22-34/2018-IA III dt 04 01 2019

7 SEIAA after deliberation decided to grant EC for-FSI- 54,242 42 m2, Non FSI- 22,403 27 m2 total BUA- 76,645 69 m2 (Plan approval No- A4/RBP/136/2023, dated-04 08 2023) (Restricted as per approval)

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance

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